Scheme Information Document

HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund
An open-ended Target Maturity Index Fund tracking CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027. Relatively high interest rate risk and relatively low credit risk.

Offer of Units of Rs. 10/- each during the New Fund Offer Period and at NAV based prices upon re-opening.

New Fund Offer Opens On	**2023**
New Fund Offer Closes On	**2023**
Scheme re-opens for continuous sale and repurchase on	**2023**

Potential Risk Class			
Credit Risk	**Relatively Low (Class A)**	**Moderate (Class B)**	**Relatively High (Class C)**
Interest Rate Risk			
Relatively Low (Class I)			
Moderate (Class II)			
Relatively High (Class III)	AIII		
A Scheme with Relatively High interest rate risk and Relatively Low credit risk			

Potential Risk Class ('PRC') matrix indicates the maximum interest rate risk (measured by Macaulay Duration of the scheme) and maximum credit risk (measured by Credit Risk Value of the scheme) the fund manager can take in the scheme. PRC matrix classification is done in accordance with and subject to the methodology/guidelines prescribed by SEBI to help investors take informed decision based on the maximum interest rate risk and maximum credit risk the fund manager can take in the scheme, as depicted in the PRC matrix.

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, as amended till date, and filed with Securities and Exchange Board of India (SEBI), along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers. Investors in the Scheme are not being offered any guaranteed / assured returns. Investors are advised to consult their Legal / Tax and other Professional Advisors in regard to tax/legal implications relating to their investments in the Scheme before making decision to invest in or redeem the Units.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of HSBC Mutual Fund, Tax and Legal issues and general information on www.assetmanagement.hsbc.co.in.

SAI is incorporated by reference (is legally a part of the Scheme Information Document. For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to www.assetmanagement.hsbc.co.in.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated January 18, 2023.

Product Labelling: To provide investors an easy understanding of the kind of product / scheme they are investing in and its suitability to them, the product labeling is as under:

Scheme Name	Risk-o-meter
HSBC CRISILIBX 50:50 Gilt Plus SDL July 2027 Index- An open-ended Target Maturity Index Fund tracking CRISIL IBX 50:50 Gilt Plus SDL Index-July 2027. Relatively high interest rate risk and relatively low credit risk. **This product is suitable for investors who are seeking*:** ☐ Income over target maturity period ☐ Investments in Government Securities and State Development Loans (SDLs)^	 **Investors understand that their principal will be at Moderate risk**
Benchmark Index	Benchmark Risk-o-meter
CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027	

^ Returns and risk commensurate with CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 subject to tracking errors.

***Investors should consult their financial advisers if in doubt about whether the product is suitable for them.**

Product labelling assigned during the NFO is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

Sponsor:	Trustee:	Asset Management Company:
HSBC Securities and Capital Markets (India) Private Limited CIN: U67120MH1994PTC081575 Regd. Office: 52/60, Mahatma Gandhi Road, Fort, Mumbai 400 001, India.	**Board of Trustees** 9-11 Floors, NESCO IT Park, Building No. 3, Western Express Highway, Goregaon (East), Mumbai – 400 063, India	**HSBC Asset Management (India) Private Limited** CIN: U74140MH2001PTC134220 Regd. & Corp. Office: 9-11 Floors, NESCO IT Park, Building No. 3, Western Express Highway, Goregaon (East), Mumbai – 400 063, India

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HIGHLIGHTS / SUMMARY OF THE SCHEME

Name of the Scheme	**HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund**
Type of Scheme	An open-ended Target Maturity Index Fund investing in constituents of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027
NSDL Scheme Code	
Investment Objective	The investment objective of the Scheme is to provide returns corresponding to the total returns of the securities as represented by the CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 before expenses, subject to tracking errors. However, there is no assurance that the investment objective of the Scheme will be achieved.
Liquidity	Being an open ended Scheme, Units may be purchased or redeemed on every Business Day at NAV based prices, subject to provisions of exit load, if any. The Fund will dispatch redemption proceeds within 3 working Days from date of acceptance of redemption request.
Maturity Date of the Scheme	The Scheme will mature on 31 July 2027. If the maturity date falls on a non-business day, the immediately following business day shall be considered as maturity date of the Scheme. Upon the Maturity Date, the Units of the Scheme will be automatically Redeemed at the NAV applicable on the Maturity Date. The Redemption proceeds will be paid to the Unit holders whose names appear on the register of Unit holders on the Maturity Date. Redemption proceeds shall be paid to investors not later than 3 working days from the date of maturity of the scheme.
Benchmark Index	CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027
Transparency / NAV Disclosure SO 17	The first NAV will be disclosed within 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day except under special circumstances specified in this SID. NAV of the Scheme / Option(s) shall be made available at all Investor Service Centers of the AMC. The AMC shall update the NAVs under a separate head on the website of the Fund www.assetmanagement.hsbc.co.in and of the Association of Mutual Funds in India - AMFI (www.amfiindia.com) by 11.00 p.m. on every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of Business Hours on the following day due to any reason, the Fund shall issue a press release giving reasons and explaining when the Fund would be able to publish the NAVs. Further, AMC has extended the facility of sending latest available NAVs to unit holders through SMS, upon receiving a specific request for the same. For detailed process of receiving the latest NAV through SMS, please visit http://www.assetmanagement.hsbc.co.in
Loads (including SIP / STP / SWP where applicable) SO 16	**Entry Load*** : Nil **Exit Load:** Nil The exit loads set forth above is subject to change at the discretion of the AMC and such changes shall be implemented prospectively. *In terms of SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009, no entry load will be charged to the investor effective August 1, 2009.
Minimum Application Amount (Lump sum)	Rs. 5,000/- per application and in multiples of Re. 1/- thereafter. Minimum application amount is applicable for switch-ins as well. SEBI vide its circular SEBI/HO/IMD/IMD-I/DOF5/P/CIR/2021/553 dated April 28, 2021 read along with SEBI/HO/IMD/IMD-IDOF5/P/CIR/2021/624 dated September 20, 2021 (Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes) has, inter alia mandated that a minimum of 20% of gross annual CTC net of income tax and any statutory contributions of the Designated Employees of the AMCs shall be invested in units of the scheme(s) of the Fund in which they have a role/oversight. The said guidelines came into effect from the October 1, 2021.

<table>
<tr><td></td><td>In accordance with the regulatory requirement, the minimum application amount and minimum redemption amount wherever specified in the SID of the Fund will not be applicable for investment made in schemes of the Fund in compliance with the aforesaid circular(s)</td></tr>
<tr><td>Minimum Additional investment</td><td>Rs 1,000/- per application and in multiples of Re. 1/- thereafter</td></tr>
<tr><td>Minimum Application Amount (SIP)</td><td>
<table>
<tr><th>Frequency</th><th>Minimum Amount</th><th>Minimum installments</th><th>Dates</th></tr>
<tr><td>Weekly</td><td>Rs. 500 and in multiples of Re. 1/- thereafter</td><td>12 installments</td><td rowspan="3">Any Date of the month</td></tr>
<tr><td>Monthly</td><td>Rs. 1,000 and in multiples of Re. 1/- thereafter</td><td>6 installments</td></tr>
<tr><td>Quarterly</td><td>Rs. 1,500 and in multiples of Re. 1/- thereafter</td><td>4 installments</td></tr>
</table>
Minimum aggregate investment - Rs. 6,000/- and in multiples of Re. 1/- thereafter.
</td></tr>
<tr><td>Minimum Redemption Amount</td><td>Rs 500 and in multiples of Re. 1/- thereafter or 50 units and in multiples of 0.01 unit thereafter.</td></tr>
<tr><td>Plan / Options</td><td>The Regular Plan and Direct Plan shall be available under the Scheme. The Regular and Direct Plan will have two options viz. Growth and Income Distribution cum Capital Withdrawal option (IDCW) with Payout of IDCW and Reinvestment of IDCW sub-option. The Growth Option shall be default Option under the Plans of the Scheme. Brokerage / Commission paid to distributors and distribution expenses will not be charged under the Direct Plan. Both Plans along with the Options thereunder will have a common portfolio.
Investors may please note that the Direct Plan under the Scheme is meant for investors who understand the capital market, mutual funds and the risks associated therewith. The risks associated with the investments in the schemes of mutual funds may vary depending upon the investment objective, asset allocation and investment strategy of the Schemes and the investments may not be suited for all categories of investors. The AMC believes that investors investing under the Direct Plan of the Scheme are aware of the investment objective, asset allocation, investment strategy, risks associated therewith and other features of the Scheme and has taken an informed investment decision. Please note that SID, SAI, Key Information Memorandum or any other advertisements and its contents are for information only and do not constitute any investment advice or solicitation or offer for sale of units of the Scheme from the AMC.</td></tr>
<tr><td>Sub Options under IDCW option / IDCW Declaration</td><td>Payout of IDCW and Reinvestment of IDCW.

Declaration of IDCW and its frequency will inter alia depend upon the distributable surplus. IDCW may be declared from time to time at the discretion of the Trustees.

Investors may please note that amounts distributed under the Income Distribution cum Capital Withdrawal options, can be made out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains.</td></tr>
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A. RISK FACTORS

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Standard Risk Factors:

- Mutual funds and securities investments are subject to market risks and there is no assurance or guarantee that the objectives of the Scheme will be achieved.
- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal
- As the price / value / yield of the securities in which the Scheme invests fluctuates, the value of your investment in the Schemes may go up or down depending on the various factors and forces affecting the capital markets and money markets.
- Past performance of the Sponsor / AMC / Mutual Fund does not guarantee future performance of the Schemes.
- HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund is the name of the Scheme and does not in any manner indicate either the quality of the Scheme or their future prospects and returns.
- The Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 1,00,000/- (Rupees One Lakh only) made by it towards setting up the Fund. The associates of the Sponsor are not responsible or liable for any loss or shortfall resulting from the operation of the Scheme.
- The present Scheme is not a guaranteed or assured return Scheme.
- Mutual funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the Scheme. The various factors which impact the value of the Schemes' investments include, but are not limited to, fluctuations in the bond markets, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws, liquidity of the underlying instruments, settlement periods, trading volumes etc.
- Investment decisions made by the AMC shall be in the best interest of investors but may not always be profitable.

Scheme Specific Risk Factors

- **Tracking Error Risk:** The Fund Manager may not be able to invest the entire corpus exactly in the same proportion as in the underlying index due to certain factors including but not limited to lot size constraints in bond markets, portfolio liquidity considerations, transaction costs, fees and expenses of the scheme, corporate actions, cash balance, changes to the underlying index, difference in valuation of underlying securities by the index provider and AMC's valuation providers and regulatory policies which may affect AMC's ability to achieve close correlation with the underlying index of the scheme. The scheme's returns may therefore deviate from those of its underlying index. It will be the endeavour of the fund manager to keep the tracking error as low as possible. However, in case of events like, reconstitution / addition / deletion of securities in the underlying index etc. or in abnormal market circumstances, the tracking error may rise. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Index.
- **Concentration Risk:** The Scheme shall predominantly invest in SDLs and G-secs and hence may have limited or no diversification to any other types of fixed income securities within its portfolio. This could have implications on the performance of the scheme. The Scheme may be more sensitive to economic, business, political or other changes that may directly impact the SDL and G-sec spreads etc. and this may lead to considerable fluctuation in the Net Asset Value of the scheme.

Risk factors associated with investing in Fixed Income Securities

Subject to the stated investment objective, the Scheme proposes to invest in debt and related instruments and the risk factors pertinent to the same are:

1. *Price-Risk or Interest Rate Risk:* As with all debt securities, changes in interest rates may affect the NAV of the Scheme as the prices of securities increase as interest rates decline and decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.
2. *Liquidity or Marketability Risk:* This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM). The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is today characteristic of the Indian fixed income market. HSBC monitors liquidity risk on an ongoing basis from both assets and liability side. Liquidity risk for SDLs and G-secs is considered to be minimal in normal market/liquidity conditions. However, in times of stress (e.g. sharp increase in interest rates, systemically significant credit events, economic/political triggers), liquidity conditions may become tight and can magnify if there are significant

redemptions in the fund. During tight liquidity conditions fund manager may have to resort to sale of securities at discounts to fair value impacting performance outcomes of the fund.

3. *Credit Risk:* Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e. will be unable or unwilling to make timely principal and interest payments on the security). Because of this risk, corporate debentures are sold at a yield above those offered on Government Securities, which are sovereign obligations. Normally, the value of a fixed income security will fluctuate depending upon the changes in the perceived level of credit risk as well as any actual event of default. The greater the credit risk, the greater the yield required for someone to be compensated for the increased risk. Since the Scheme shall invest predominantly in Central and State Government Securities, credit risk for the Scheme shall be minimal. Being a passively managed scheme, it will endeavor to invest in the securities included in its underlying Index.
4. *Reinvestment Risk:* This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk is that the rate at which interim cash flows can be reinvested may be lower than that originally assumed.

   However, declining interest rates normally lead to increase in bond prices which may help cushion the impact of reinvestment risk to some extent.
5. *Duration Risk:* Duration is a risk measure used to measure the bond / security price changes to potential changes in interest rates. Duration of portfolio x the expected changes in rates = the expected value change in the portfolio. Duration is more scientific measure of risk compared to average maturity of the portfolio. The higher the duration of the portfolio, the greater the changes in value (i.e. higher sensitivity to interest rate movements). Modified duration is the duration of a bond / security given its current yield to maturity, put / call feature, and an expected level of future interest rates. Duration risk and reinvestment risk neutralize each other to some extent. Falling interest rates provide capital appreciation but interim receivables are redeployed at lower interest rates. Rising interest rates cause asset price to fall but interim receivables are redeployed at higher interest rates. As the target maturity date of the Scheme approaches, the Duration risk shall decline steadily. Being a passively managed scheme, it will endeavor to invest in the securities included in its underlying Index.
6. *Benchmark Risk:* There could be situations where the benchmark is discontinued/dissolved by the index service provider. It may also be caused due to conflict between the index service provider with the other platform / AMC. Hence, there could be a situation of benchmark unavailability for some period of time. The AMC shall within the scope of regulations follow another suitable benchmark for the scheme. Benchmark index is a custom benchmark and not a broad market benchmark and hence there is no history of performance for the benchmark.
7. *Prepayment Risk:* The risk associated with the early unscheduled return of principal on a fixed-income security. The early unscheduled return of principal may result in reinvestment risk.
8. *Spread Risk:* In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.

Risk factor associated with legal, tax and regulatory risk

- The Scheme could be exposed to changes in legal, tax and regulatory regime which may adversely affect it and / or the investors. Such changes could also have retrospective effect and could lead to additional taxation imposed on the Schemes which was not contemplated either when investments were made, valued or disposed of.

Risk Factors associated with investments in Money Market instruments

- Investments in money market instruments would involve a moderate credit risk i.e. risk of an issuer's liability to meet the principal payments.
- Money market instruments may also be subject to price volatility due to factors such as changes in interest rates, general level of market liquidity and market perception of credit worthiness of the issuer of such instruments.
- The NAV of the Scheme's Units, to the extent that the corpus of the Scheme is invested in money market instruments, will be affected by the changes in the level of interest rates. When interest rates in the market rise, the value of a portfolio of money market instruments can be expected to decline.

Risks factors associated with Segregated Portfolio

- *Liquidity risk* – Segregated Portfolio is created to separate debt and money market instruments affected by a Credit Event from the Main Portfolio of the Scheme to protect the interest of existing investors of the scheme. The Fund will not permit redemption of the Segregated Portfolio units, but the units will be listed on a recognized stock exchange. The Fund is not assuring any liquidity of such units on the stock exchange. Further, trading price of units on the stock exchange may be significantly lower than the prevailing NAV. Investors can continue to transact (subscribe / redeem) from the Main Portfolio.
- *Credit risk* – While the AMC will put in sincere efforts to recover the securities in the Segregated Portfolio and distribute the same to unit holders, because such securities are affected by credit event, it is likely that such securities may not realize any value leading to losses to investors.

Risk factors associated with Swing Pricing

- This Scheme will enable Swing Pricing and this will be triggered during period of market dislocations as declared by SEBI. Swing price is enable to protect interests of remaining investors during periods of significant inflows and outflows. While swing pricing will be effected only during market dislocations and net outflows from the scheme, transacting during such periods may result in subscriptions/redemptions effected at a NAV adjusted for the swing price.

Passive Investments

- The Scheme is a passively managed scheme The Scheme shall endeavor to invest in the securities included in its underlying Index regardless of their investment merit. The Scheme may be adversely impacted by a general decline in the Indian markets relating to its underlying Index. The AMC will not attempt to individually select securities or to take defensive positions in declining markets.

Risks associated with transaction in Units through Stock Exchange mechanism

- In respect of transactions in Units of the Scheme routed through the BSE StAR MF platform or any other recognised stock exchange platform as intimated by the AMC, allotment and redemption of Units on any Business Day will depend upon the order processing / settlement by BSE, or such other exchange and their respective clearing corporations on which the Fund has no control. Further, transactions conducted through the stock exchange mechanism shall be governed by the operating guidelines and directives issued by BSE or such other recognised exchange in this regard.

Risk Mitigation Factors

- *Credit risk:* Scheme shall replicate portfolio of Index comprising of State and Central Government securities which have minimal default risk.
- *Interest Rate risk:* The duration of the Scheme shall gradually come down as the target maturity date nears.
- *Currency risk:* Domestic investors would have no currency risk as scheme shall invest in securities in its base currency.
- *Liquidity risk:* Robust process for periodic monitoring of liquidity in asset side and liability side.
- *Legal / Tax / Regulatory risk:* This risk is dependent upon a future event and will be clearly communicated to the investor. There are enough disclaimers and disclosures already in place.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEMES / PLANS OF MUTUAL FUNDS

The Scheme / Plan (s) shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme / Plan(s). However, if such limit is breached during the NFO of the Scheme, the Fund will endeavour to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme / Plan(s) does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme / Plan(s) shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- The performance of the underlying index has a direct bearing on performance of the Scheme. In the event the Underlying Index is dissolved or is withdrawn by Index Service Provider or the agreement with the Index Service Provider is terminated for any reason, the Trustee reserves a right to modify the Scheme so as to track a different and suitable index and the procedure stipulated in the Regulations shall be complied with.
- From time to time and subject to the Regulations, the Sponsor, their associates, subsidiaries, the Mutual Fund and the AMC may invest directly or indirectly in the Scheme. These entities may acquire a substantial portion of scheme's units and collectively constitute a major investor in the Scheme. Accordingly, redemption of Units held by such entities may have an adverse impact on the Scheme because the timing of such redemption may impact the ability of other Unitholders to redeem their Units.
- As the liquidity of the Scheme investments could, at times, be restricted by trading volumes and settlement periods, the time taken by the Scheme for redemption of Units may be significant in the event of an inordinately large number of redemption requests or of a restructuring of the Scheme' portfolio. In view of this, the Trustees have the right, in their sole discretion to limit redemptions (including suspending redemption) under certain circumstances, as described under the section titled "Suspension of Redemption of units".

- Redemptions due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustees, the Mutual Fund, the AMC, their directors or their employees shall not be liable for any tax consequences that may arise.
- The Scheme at times may receive large number of redemption requests which may have an adverse impact on the performance of the Scheme and may also affect all the unit holders as the fund manager needs to liquidate securities to meet the redemptions post which the portfolio is likely to be less liquid.
- The tax benefits described in this SID are as available under the present taxation laws and are available subject to conditions. The information given is included for general purpose only and is based on advice received by the AMC regarding the law and practice in force in India and the investors should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each investor is advised to consult his / her own professional tax advisor.
- Neither this SID nor the Units of the Scheme have been registered in any jurisdiction. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited and accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions.
- Prospective investors should review / study this SID carefully and in its entirety and shall not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation, or financial / investment matters and are advised to consult their own professional advisor(s) as to the legal, tax, financial or any other requirements or restrictions relating to the subscription, gifting, acquisition, holding, disposal (sale, switch or redemption or conversion into money) of Units and to the treatment of income (if any), capitalisation, capital gains, any distribution, and other tax consequences relevant to their subscription, acquisition, holding, capitalisation, disposal (sale, transfer, switch or conversion into money) of Units within their jurisdiction of nationality, residence, incorporation, domicile etc. or under the laws of any jurisdiction to which they or any managed funds to be used to purchase / gift Units are subject, and also to determine possible legal, tax, financial or other consequences of subscribing / gifting, purchasing or holding Units before making an application for Units.
- The Mutual Fund / the AMC have not authorised any person to give any information or make any representations, either oral or written, not stated in this SID in connection with issue of Units under the Scheme. Prospective investors are advised not to rely upon any information or representations not incorporated in this SID as the same have not been authorised by the Fund or the AMC. Any subscription, purchase or sale made by any person on the basis of statements or representations which are not contained in this SID or which are inconsistent with the information contained herein shall be solely at the risk of the investor.
- To the best of the knowledge and belief of the Trustees and the AMC, information contained in this SID is in accordance with the SEBI regulations and the facts stated herein are correct and this SID does not omit anything likely to have an impact on the importance of such information.
- The AMC is also registered as a Portfolio Manager under the SEBI (Portfolio Managers) Regulations, 1993 vide registration no. INP000001322 and is deemed to be registered as such under SEBI (Portfolio Managers) Regulations, 2020. The AMC has proper systems and controls in place to ensure that there is no conflict of interest between the activity of managing the schemes of the Mutual Fund and the activity of Portfolio Management Services and there exist systems to prohibit access to insider information.
- Further, an asset management company, subject to certain conditions, may also permitted to undertake activities in the nature of management and advisory services to pooled assets including offshore funds, insurance funds, pension funds, provident funds or such categories of foreign portfolio investor subject to such conditions as may be specified by SEBI from time to time, if any of such activities are not in conflict with the activities of the mutual fund. Accordingly, the AMC is also providing non-binding advisory services to HSBC Group's offshore funds, which are appropriately regulated foreign portfolio investors investing in India, through the fund managers managing the schemes of the Fund, as permitted under Regulation 24(b) of the Regulations. SEBI vide its email dated November 26, 2020, accorded its no objection to the AMC for providing such non-binding investment advisory services to HSBC Group's offshore funds, which are appropriately regulated foreign portfolio investors, by the fund managers of the schemes of the Fund. The AMC has proper systems and controls in place to ensure that (a) there is no conflict of interest between the activities of managing the schemes of the Fund and other activities of the AMC; and (b) interest of the unit holders of the schemes of the Fund are protected at all times. In case of an unavoidable conflict of interest situation, the AMC shall make appropriate disclosures in an appropriate manner, which shall include the source of conflict, potential 'material risk or damage' to the Fund's investors' interests and detailed parameters for the same.

Compliance under FATCA

India has executed an Inter-Governmental Agreement (IGA) with the U.S. and the Fund intends to take any measures that may be required to ensure compliance under the terms of the IGA and local implementing regulations. In order to comply with its FATCA obligations, the Fund will be required to obtain certain information from its investors so as to ascertain their U.S. tax status. If the investor is a specified U.S. person, U.S. owned non-U.S. entity, non-participating FFI ("NPFFI") or does not provide the requisite documentation, the Fund may need to report information on these investors to the appropriate tax authority, as far as legally permitted. If an investor or an intermediary through which it holds its interest in the Fund either fails to provide the Fund its agents or authorised representatives with any correct, complete and accurate information that may be required for the Fund to comply with FATCA or is a NPFFI, Fund may be required to provide information about

payment to NPFFI to upstream payor to enable them to make the appropriate FATCA withholding on NPFFIs. Further, we may be compelled to sell its interest in the Fund or, in certain situations, the investor's interest in the Fund may be sold involuntarily. The Fund may at its discretion enter into any supplemental agreement without the consent of investors to provide for any measures that the Fund deems appropriate or necessary to comply with FATCA, subject to this being legally permitted under the IGA or the Indian laws and regulations. FATCA is globally applicable from July 1, 2014 and in order to comply with FATCA obligations, the Fund will, seek additional information from investors while accepting applications, in order to ascertain their U.S. Person status. The Fund will not accept applications which are not accompanied with information / documentation required to establish the U.S. Person status of investors. Investors are therefore requested to ensure that the details provided under Section "Confirmation under Foreign Account Tax Compliance Act (FATCA) for determining US person status" of the application form are complete and accurate to avoid rejection of the application (updated forms are available with ISCs or on Fund's website – www.assetmanagement.hsbc.co.in).

Investors should consult their own tax advisors regarding the FATCA requirements with respect to their own situation. In the event of any conflict or inconsistency between any of these Terms and Conditions and those in any other service, product, business relationship, account or agreement between investor and HSBC, these terms shall prevail, to the extent permissible by applicable local law. If all or any part of the provisions of these Terms and Conditions become illegal, invalid or unenforceable in any respect under the law of any jurisdiction, that shall not affect or impair the legality, validity or enforceability of such provision in any other jurisdictions or the remainder of these Terms and Conditions in that jurisdiction. These Terms and Conditions shall continue to apply notwithstanding the death, bankruptcy or incapacity of the investor, the closure of any investor account, the termination of HSBC's provision of the Services to the investor or the redemption of the investor's investment in the Fund.

Common Reporting Standards

India has joined the Multilateral Competent Authority Agreement (MCAA) on automatic exchange of financial information in Tax Matters, commonly known as Common Reporting Standards ('CRS'). All countries which are signatories to the MCAA are obliged to exchange a wide range of financial information after collecting the same from financial institutions in their jurisdiction.

In accordance with Income Tax Act read with SEBI Circular nos. CIR/MIRSD/2/2015 dated August 26, 2015 and CIR/MIRSD/3/2015 dated September 10, 2015 regarding implementation of CRS requirements, it shall be mandatory for all new investors to provide details and declaration pertaining to CRS in the application form, failing which the AMC shall have authority to reject the application.

Compliance with Volcker Rule

The Volcker Rule is a part of the U.S. Dodd Frank Act which prohibits U.S. banks from proprietary trading and restricts investment in hedge funds and private equity by commercial banks and their affiliates. HSBC Holdings plc, is a U.S. regulated bank holding company and any entity (company, fund, trust, partnership etc.) located anywhere in the world, that is directly or indirectly controlled by the parent company is subject to the Volcker Rule. The Volcker Rule is effective from July 21, 2015. As part of HSBC's Volcker Conformance obligations, the Fund is required to implement a Compliance Programme to ensure on-going compliance with the Volcker Rule and the AMC must ensure that no HSBC affiliate (fund or business entity) invests in the Fund unless it has implemented necessary controls to ensure that the ownership limits, in line with the Volcker Rule, can be met. Hence, the Scheme may not be able to accept subscriptions from HSBC group entities into the Scheme, aggregating to more than 25% of the voting rights of the Scheme. In the event of the aggregate investment by HSBC group entities crossing the above limits, the AMC will have the discretion to reject any subscription/switch applications received or redeem any excess exposure by the group entities in the Scheme, to be in compliance with the Volcker Rule.

Interpretation

- For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:
- The terms defined in this SID include the plural as well as the singular.
- Pronouns having a masculine or feminine gender shall be deemed to include the other.
- All references to "US$" refer to United States Dollars and "Rs." or "r" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- The contents of the SID are applicable to all the Scheme covered under this SID, unless specified otherwise.
- All references to timings relate to Indian Standard Time (IST).

D. DEFINITIONS

In this SID, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

Asset Management Company or AMC or Investment Manager	HSBC Asset Management (India) Private Limited, incorporated under the provisions of the Companies Act, 1956, and approved by SEBI to act as Investment Manager for the Schemes of the Mutual Fund.
Applicable NAV	The Net Asset Value applicable for purchases / redemptions / switches etc., based on the Business Day and relevant cut-off times on which the application is accepted at an Investor Service Centre.
Beneficial Owner	Beneficial owner as defined in the Depositories Act 1996 (22 of 1996) means a person whose name is recorded as such with a depository.
Business Day	A day other than (1) Saturday and Sunday and / or (2) a day on which Reserve Bank of India and / or banks in Mumbai are closed and / or (3) a day on which there is no RBI clearing / settlement of securities and / or (4)) a day on which the sale and / or redemption and / or switches of Units is suspended by the Trustees / AMC and / or (5) a book closure period as may be announced by the Trustees / AMC and / or (6) a day on which normal business cannot be transacted due to storms, floods, bandhs, strikes or such other events as the AMC may determine from time to time.. The AMC reserves the right to change the definition of Business Day(s). Provided that: days when the banks in any location where the AMC's Investor Service Centres are located, are closed due to a local holiday, such days will be treated as non-Business Days at such centres for the purposes of accepting fresh subscriptions. However, if the Investor Service Centre in such locations is open on such local holidays, then redemption and switch requests will be accepted at those centres, provided it is a Business Day for the Scheme on an overall basis.
Consolidated Account Statement / CAS	Consolidated Account Statement is a statement containing details relating to all the transactions across all mutual funds based on common PAN, viz. purchase, redemption, switch, pay-out of IDCW, reinvestment of IDCW, Systematic Investment Plan, Systematic Withdrawal Plan, Systematic Transfer Plan and bonus transactions, etc.
Credit Event (With respect to creation of a Segregated Portfolio)	Credit Event refers to issuer level downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under: a. Downgrade of a debt or money market instrument to 'below investment grade', or b. Subsequent downgrades of the said instruments from 'below investment grade', or c. Similar such downgrades of a loan rating In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. In case of unrated debt or money market instruments of an issuer that does not have any outstanding rated debt or money market instruments, actual default of either the interest or principal amount by the issuer of such instruments shall be considered as a Credit Event for creation of Segregated Portfolio. **Note:** The AMC may create a Segregated Portfolio, in case of a Credit Event as above. Creation of Segregated Portfolio shall be optional and at the discretion of the AMC.
Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996, which for the time being is Citibank N.A.

Cut-off Time	Cut off Time in relation to Subscription and Redemption of units means the outer limits of timings on a particular Business Day which are relevant for determination of Applicable NAV that is to be applied for the transaction.
Designated Collection Centre	Such centres as may be designated by the AMC for collection of subscriptions and / or redemptions and / or switches in the Scheme.
Direct Plan	Direct Plan is a plan available for investors who purchase/subscribe units in a scheme directly with the Fund i.e. investments / applications not routed through the Distributor
Depository	Depository as defined in the Depositories Act, 1996
deDepository Participant / DP	Depository Participant' means a person registered as such under subsection (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
Depository Records	Depository Records as defined in the Depositories Act 1996 (22 of 1996) includes the records maintained in the form of books or stored in a computer or in such other form as may be determined by the said Act from time to time.
Derivatives	A financial instrument, traded on or off an exchange, the price of which is directly dependent upon (i.e., "derived from") the value of one or more underlying securities, equity indices, debt instruments, commodities, other derivative instruments, or any agreed upon pricing index or arrangement (e.g., the movement over time of the Consumer Price Index or freight rates) etc. is known as a derivative. Derivatives involve the trading of rights or obligations based on the underlying product, but do not directly transfer property.
Distributor	Such persons / firms / companies / corporates as may be appointed by the AMC to distribute / sell / market the Schemes of the Fund.
Dividend / IDCW	Income distribution cum Capital withdrawal on the units. Under the IDCW option, the Trustee may decide at their discretion to distribute by way of IDCW, the surplus available, if any, to the Unitholders. Investors may please note that amounts distributed under the Income Distribution cum Capital Withdrawal options, can be made out of investors capital (Equalization Reserve), which is part of sale price that represents realized gains.
Foreign Portfolio Investor / FPI	An entity registered with designated depository participant under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019 as amended from time to time.
Floating Rate Instruments	Floating rate instruments are debt / money market instruments issued by Central / State Governments, Corporates, PSUs etc. with interest rates that are reset periodically. The periodicity of interest reset could be daily, monthly, annually or any other periodicity that may be mutually agreed between the issuer and the Fund.
Fund or Mutual Fund	HSBC Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882 and registered with SEBI under the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 vide Registration No. MF/046/02/5 dated May 27, 2002.
GSec(s) / G-Sec(s) / Gilt	Government Securities / Securities issued / guaranteed by the Central, State and local governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills).
HSCI or Sponsor or Settlor	HSBC Securities and Capital Markets (India) Private Limited, a company incorporated under the provisions of the Companies Act, 1956.

Investment Management Agreement	The Agreement dated February 7, 2002 entered into between the Trustees of the Mutual Fund and HSBC Asset Management (India) Private Limited as amended from time to time.
Investor Service Centres or ISC	Such offices as are designated as Investor Service Centres by the AMC from time to time.
Load	In case of repurchase / switch out of a Unit, the sum of money deducted from the applicable NAV on the repurchase / switch out (Exit Load) and in the case of sale / switch in of a Unit, a sum of money to be paid by the prospective investor on the sale / switch in of a Unit in addition to the applicable NAV (Entry Load). Exit/Entry load is not applicable for Segregated Portfolio.
Main Portfolio	Scheme portfolio excluding the Segregated Portfolio.
Money Market Instruments	Commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills, Tri-party REPO (TREPS) and any other like instruments as specified by the Reserve Bank of India from time to time.
MIBOR	Mumbai Interbank Offered rate. MIBOR is equivalent to daily call rate. It is the overnight rate at which funds can be borrowed and changes every day.
NAV	Net Asset Value of the Units of the Scheme, Plan(s) (including Option(s) if any, therein) calculated in the manner provided in this SID or as may be prescribed by the Regulations from time to time.
NRI	Non-Resident Indian
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time.
Registrar	Computer Age Management Services Ltd. (CAMS), registered under the SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, currently acting as Registrar to the Scheme or any other registrar appointed by the AMC from time to time. The Registrar is registered with SEBI under registration No: INR000002813 with its registered address at New No. 10, M.G.R Salai, Nungambakkam, Chennai - 600034.
Repo / Reverse repo	Sale / Purchase of Government Securities as may be allowed by RBI from time to time with simultaneous agreement to repurchase / resell them at a later date.
Repurchase / Redemption	Repurchase / redemption of Units of the Scheme.
Sale / Subscription	Sale / subscription of Units of the Scheme.
Scheme / The Scheme	HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund (including, as the context permits, the Plans / Options / Sub-options under Main / Segregated/Total Portfolio)
Scheme Information Document (SID)	This document issued by the Mutual Fund, offering units of the Scheme of the Mutual Fund, for subscription.
SEBI	Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992, as amended from time to time.
SEBI Regulations or Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time, including by way of circulars or notifications issued by SEBI, the Government of India or RBI.
Segregated Portfolio	A portfolio, comprising of debt or money market instrument affected by a Credit Event that has been segregated in the Scheme.

	Note: Creation of Segregated Portfolio shall be optional and at the discretion of the AMC
SIP	Systematic Investment Plan
SWP	Systematic Withdrawal Plan
STP	Systematic Transfer Plan
Statement of Additional Information / SAI	The document issued by HSBC Mutual Fund containing details of HSBC Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Switch	Sale of a Unit(s) in one Scheme / Plan(s) / Option(s) against purchase of a Unit(s) in another Scheme / Plan(s) / Option(s).
Stock Exchange Platform for Mutual Funds	Mutual Fund Service System (MFSS) of NSE and / or BSE Stock Exchange Platform for Allotment and Repurchase' of Mutual Fund (BSE StAR MF) of BSE. The transactions carried out on the above platform(s) shall be subject to such guidelines and directives as may be issued by the respective stock exchanges and also, SEBI (Mutual Funds) Regulations, 1996 and circulars / guidelines issued thereunder from time to time.
Total Portfolio	Scheme portfolio including the securities affected by the Credit Event.
Tri-party Repo (TREPS)	Repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.
Trustees	The Board of Trustees of HSBC Mutual Fund and approved by SEBI to act as the Trustees of the Schemes of the Fund or any other Trustee as may be appointed from time to time by the Sponsor and as approved by SEBI.
Trust Deed	The Trust Deed dated 7 February, 2002 made by and between the Sponsor and the Trustees establishing HSBC Mutual Fund, as amended from time to time.
Tracking Error	Tracking error is defined as the annualized standard deviation of the difference in daily returns between the underlying index and the NAV of the Scheme. Thus Tracking Error is the extent to which the NAV of the Scheme moves in a manner inconsistent with the movements of the Scheme's benchmark index on any given day or over any given period of time due to any cause or reason whatsoever including but not limited to expenditure incurred by the Scheme, Income Distribution cum capital withdrawal payouts if any, whole cash not invested at all times as it may keep a portion of funds in cash to meet redemption etc.
Trust Fund	Amounts settled / contributed by the Sponsor towards the corpus of the HSBC Mutual Fund and additions / accretions thereto.
Unit	The interest of an investor which consists of one undivided share in the net assets of the Scheme.
Unitholder or Investor	A holder of Units in the Scheme of HSBC Mutual Fund offered under this SID.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

Due Diligence Certificate

It is confirmed that:

i) The draft SID forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.

iii) The disclosures made in the SID are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.

iv) The intermediaries named in the SID and Statement of Additional Information are registered with SEBI and their registration is valid.

For HSBC Asset Management (India) Private Limited
(Investment Manager to HSBC Mutual Fund)

Sd/-

Sumesh Kumar
Compliance Officer

Place: Mumbai
Date: January 18, 2023

A. TYPE OF THE SCHEME

An open-ended Target Maturity Index Fund investing in constituents of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 . Relatively high interest rate risk and relatively low credit risk.

B. INVESTMENT OBJECTIVE

The investment objective of the Scheme is to provide returns corresponding to the total returns of the securities as represented by the CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 before expenses, subject to tracking errors. However, there is no assurance that the investment objective of the Scheme will be achieved.

SO 14

C. ASSET ALLOCATION OF THE SCHEME

Under normal circumstances, it is anticipated that the asset allocation of the Scheme will be as follows:

Instruments	Indicative Allocation (% of net assets)		Risk Profile
	Minimum	Maximum	
#G-Sec & SDLs forming part of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027	95%	100%	Low
Money Market instruments including cash and cash equivalents (Treasury Bills, Government Securities with residual maturity of upto 1 year and Tri-Party Repos)@	0%	5%	Low to Medium

@ Excluding money in transit before deployment / payout.

It may be noted that, in terms of the provisions of SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016, deployment of NFO proceeds before closure of the NFO shall be only in the TREPS.

Pursuant to SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, the portfolio of the Scheme shall be considered to be replicating the index subject to following norms for permissible deviation in duration:

a) Where the residual maturity of the portfolio is greater than 5 years: Either +/- 6 months or +/- 10% of duration, whichever is higher.

b) Where the residual maturity of the portfolio is up to 5 years: Either +/- 3 months or +/- 10% of duration, whichever is higher.

c) However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Scheme.

Further, any transactions undertaken in the Scheme in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Further, the Scheme shall adhere to the following norms as specified in the aforesaid SEBI circular dated May 23, 2022:

a. The constituents of the index shall be aggregated at issuer level for the purpose of determining investment limits for single issuer, group, sponsor, etc.

b. Constituents of the index shall be periodically reviewed (at least on half-yearly basis).

c. Single issuer limit shall not be applicable to the scheme.

d. The rating of the constituents of the index shall be investment grade and above.

e. The constituents of the index shall have a defined credit rating and defined maturity as specified in the index methodology.

During normal circumstances, the Scheme's exposure to money market instruments will be in line with the asset allocation table.
However, in case of maturity of securities in the Scheme portfolio, the reinvestment will be in line with the index methodology.

The cumulative gross exposure through G-Secs, SDLs, money market instruments including TREPS & reverse repo in government securities and such other securities/assets as may be permitted by the SEBI from time to time shall not exceed 100% of the net assets of the Scheme.

The Scheme will neither invest in derivatives, securitized debt, debt instruments having structured obligations or credit enhancements, credit default swaps, Commodity Derivatives, foreign securities nor will it engage in short selling, securities lending or repo in corporate debt securities. Also, the Scheme shall not invest in debt instruments with special features (viz.

subordination to equity (absorbs losses before equity capital) and / or convertible to equity upon trigger of a pre-specified event for loss absorption, additional Tier I bonds and Tier 2 bonds issued under Basel III framework, etc.) as referred to in SEBI circular no. SEBI/HO/IMD/DF4/CIR/P/2021/032 dated March 10, 2021.

Under normal circumstances, the scheme shall be replicating the underlying index in the manner as specified under SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022 as amended from time to time.

The AMC would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error to the maximum extent possible. Under normal circumstances, the tracking error based on past one year rolling data shall not exceed 2%. In case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMC, the tracking error may exceed 2% and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any.

D. WHERE WILL THE SCHEME INVEST?

SO 15

Subject to the Regulations, the corpus of the Scheme will mainly be invested in any (but not exclusively) of the following securities:

a. Investment in Government securities (Gsecs): The Scheme would invest in Gsecs so as to replicate CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 and endeavour to track the benchmark index.

b. Investment in SDLs: The Scheme would invest in SDLs so as to replicate CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 and endeavour to track the benchmark index.

c. Money market instruments include commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, Tri-party REPO (TREPS) and any other like instrument as specified by the Reserve Bank of India from time to time.

d. Any other instruments as may be permitted by SEBI from time to time, subject to regulatory approval, if any.

e. Pending deployment, the Scheme may invest the funds of the Scheme in short term deposits of scheduled commercial banks as permitted under extant regulations.

f. The securities mentioned above could be listed, unlisted Government securities & Money Market Instruments other than Commercial Papers, privately placed, secured, unsecured, rated or unrated. The Scheme may also enter into repurchase and reverse repurchase obligations in government securities and Treasury bills (which qualify for repo transactions as per the SEBI regulations in this regard issued from time to time) held by it.

   ** Investments (if any) in unrated debt and money market instruments other than Government Securities and T-bills shall only be made in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder. Further, such investments shall be made with the prior approval of the Board of AMC and the Board of trustees and exposure of the Scheme in such instruments shall not exceed 5% of the net assets of the Scheme.

Portfolio re-balancing

SO 14

Rebalancing due to Short Term Defensive Consideration

Due to market conditions, the AMC may invest beyond the range set out in the asset allocation. Such deviations shall normally be for a short term and defensive considerations as per SEBI Circular no. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 4, 2021, and the fund manager will rebalance the portfolio within 7 calendar days from the date of deviation

Change in Investment Pattern

Subject to the Regulations, the asset allocation pattern indicated above for the Scheme may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute and that they can vary substantially depending upon the perception of the Investment Manager, the intention being at all times to seek to protect the interests of the Unitholders, and meet the objective of the Scheme. Such changes in the investment pattern will be for short term and defensive consideration.

Provided further and subject to the above, any change in the asset allocation affecting the fundamental attribute(s) of the Scheme(s) shall be effected in accordance with the provisions of sub regulation (15A) of Regulation 18 of the Regulations, as detailed in this SID.

Procedure followed for Investment Decisions

The Fund Manager of the Scheme is responsible for making buy / sell decisions in respect of the securities in the Scheme's portfolio with the aim of achieving the investment objective of the Scheme. The investment decisions are made after taking into consideration the market conditions and all relevant aspects.

The Board of the AMC has constituted an Investment Management Committee that meets at periodic intervals. The Investment Management Committee, at its meetings, reviews all investments including investments in unrated debt instruments. The approval of unrated debt instruments is based on parameters laid down by the Board of the AMC and the Trustees. The details of such investments are communicated by the AMC to the Trustees in their periodical reports along with a disclosure regarding how the parameters have been complied with. Such reporting shall be in the manner prescribed by SEBI from time to time. The Committee also reviews the performance of the Scheme and general market outlook and formulates the broad investment strategy at their meetings.

It is the responsibility of the AMC to ensure that the investments are made as per the internal / Regulatory guidelines, Scheme investment objective and in the best interest of the Unitholders of the Scheme. The Scheme may follow internal guidelines as approved by the Board of the AMC and the Trustees from time to time.

The AMC reserves the right to modify, alter, add, delete any internal limits from time to time, in accordance with Group policies.

The Chief Investment Officer and Fund Manager - Fixed Income will present to the Board of the AMC and the Trustees periodically, the performance of the Scheme. The performance of the Scheme will be reviewed by the Boards with reference to their appropriate benchmark.

The Chief Investment Officer and Fund Manager will bring to the notice of the AMC Board, specific factors if any, which are impacting the performance of the Scheme. The Board on consideration of all relevant factors may, if necessary, give appropriate directions to the AMC. Similarly, the performance of the Scheme will be submitted to the Trustees. The Head of Fund Management – Fixed Income will explain to the Trustees, the details on the Scheme's performance vis-à-vis the benchmark returns. The AMC will keep a record of all investment decisions.

E. INVESTMENT STRATEGY

SO 7

The Scheme is a target maturity index fund which will employ an investment approach designed to track the performance of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027. The scheme would seek to replicate the underlying index in the manner as specified under SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022 as amended from time to time. Where the scheme is not able to replicate the underlying index, the scheme would adhere to the requirements stipulated in said SEBI circular dated May 23, 2022 and other SEBI Guidelines / Circulars issued from time to time.

The Scheme will follow Buy & Hold investment strategy in which existing securities will be held till maturity unless sold for meeting redemptions, payment of IDCW, rebalancing requirement or optimizing portfolio construction process.

Tracking Error

Tracking error is defined as the annualized standard deviation of the difference in daily returns between the underlying index and the NAV of the Scheme. Theoretically, the corpus of the Scheme has to be fully invested in the securities so as to replicate the underlying Index in the same proportion of weights as the securities have in the underlying Index. However, deviations from the stated Index replication may occur due to reason that the Scheme has to incur expenses, corporate actions, regulatory policies which may affect AMC's ability to achieve close correlation with the underlying Index of the Scheme, delay in purchase or non-availability of underlying securities forming part of the Index, etc. Tracking Error may arise due to the following reasons:

1. Delay in purchase or non-availability of underlying securities forming part of the Index.
2. Delay in liquidation of securities which have been removed from the Index.
3. Difference in valuation of underlying securities by the Index provider and AMC's valuation providers.
4. Fees and expenses of the Scheme.
5. Cash balance held by the Scheme due to coupon flows, redemption, etc.
6. Halt in trading.
7. Corporate actions.
8. The Scheme has to invest in the securities in whole numbers and has to round off the quantity of securities.
9. Interest/Dividend Payout.

10. Changes in the constituents of the underlying Index. Whenever there are any changes, the Scheme has to reallocate its investment as per the revised Index but market conditions may not offer an opportunity to rebalance its portfolio to match the Index and such delay may affect the NAV of the Scheme.

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal market circumstances, the tracking error based on past one year rolling data shall not exceed 2%. In case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMC, the tracking error may exceed 2% and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the underlying Index.

The Scheme shall disclose the tracking error based on past one year rolling data, on a daily basis, on the website of the AMC and AMFI.

Tracking Difference

Along with tracking error, tracking difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall also be disclosed on the website of the AMC and AMFI, on a monthly basis, for tenures 1 year, 3 year, 5 year, 10 year and since the date of allotment of units.

Further, the annualized tracking difference averaged over one year period shall not ex`ceed 1.25%. In case the average annualized tracking difference over one year period for the Scheme is higher than 1.25%, the same shall be brought to the notice of trustees with corrective actions taken by the AMC, if any.

Position of Debt Markets in India

SO 12

The major players in the Indian debt markets today are banks, financial institutions, insurance companies and mutual funds. The instruments in the market can be broadly categorised as those issued by corporates, banks, financial institutions and those issued by state / central governments. The risks associated with any investment are - credit risk, interest rate risk and liquidity risk. While corporate papers carry credit risk due to changing business conditions, government securities are perceived to have zero credit risk. Interest rate risk is present in all debt securities and depends on a variety of macroeconomic factors. The liquidity risk in the corporate securities market is higher as compared to that in case of government securities. Liquidity in the corporate debt market has been improving due to the entry of more players and due to various measures taken by the regulators in this direction over a period of time. SEBI's directive of a compulsory rating by a rating agency for any public issuance over 18 months, dematerialisation, entry of private insurance companies, listing of debt securities and growth of fixed income mutual funds have enhanced liquidity in the corporate debt market. The setting up of clearing corporations, real time gross settlement and electronic clearing system for government securities have considerably enhanced the depth and width of the Indian debt markets and bringing it at par with developed markets.

The following table attempts to give a broad overview of the available instruments in the financial markets and their risk - return profile. The data is based on the market conditions as on the date of the Offer Document and may vary substantially depending upon the factors and forces affecting the securities market including the fluctuations in the interest rates.

The indicative yields and liquidity on various securities as on January 4th 2023 are as under:

Issuer	Instrument	Maturity	Yields in %	Liquidity
GOI	Treasury Bill	91 days	6.30-6.40	Medium to High
GOI	Treasury Bill	364 days	6.85-6.90	Medium to High
GOI	Short Dated	1 – 3 Yrs	6.90-7.15	Medium
GOI	Medium Dated	3 – 5 Yrs	7.00-7.25	Medium to High
GOI	Medium Dated	5 – 10 Yrs	7.20-7.35	High
GOI	Long Dated	10 – 15 Yrs	7.30-7.40	High

Issuer	Instrument	Maturity	Yields in %	Liquidity
GOI	Long Dated	>15 Yrs	7.35-7.45	Low to Medium
GOI	Reverse Repo / TREPS	1 – 14 days	5.90-6.50	High
Corporate Debt	Taxable Bonds (AAA)	364 days	7.45-8.10	Low to Medium
Corporate Debt	Taxable Bonds (AAA)	1 – 3 Yrs	7.45-8.75	Medium
Corporate Debt	Taxable Bonds (AAA)	3 – 5 Yrs	7.30-8.00	Medium
Corporate Debt	Taxable Bonds (AAA)	5 – 10 Yrs	7.25-8.60	Medium
Corporate Debt	CPs (A1+)	3 months	6.60-8.50	Low to Medium
Corporate Debt	CPs (A1+)	1 Year	7.75-9.30	Low to medium

Portfolio Turnover

Portfolio turnover is defined as lesser of purchases and sales as a percentage of the average corpus of the Scheme during a specified period of time. The Scheme being an open-ended Scheme, it is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio(s). Active asset allocation would impact portfolio turnover.

Investments by the AMC in the Scheme SO 1

The AMC may invest at any time during the continuous offer period subject to the SEBI Regulations & circulars issued by SEBI and to the extent permitted by its Board of Directors from time to time.

As per the existing SEBI Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

Segregated Portfolio

In order to ensure fair treatment to all investors in case of a Credit Event and to deal with liquidity risk, SEBI (vide its circular no. SEBI/HO/IMD/DF2/CIR/P/2018/160 dated December 28, 2018) has allowed creation of Segregated Portfolio of debt and money market instruments by mutual fund schemes.

Benefits associated with Segregated Portfolio

The creation of Segregated Portfolio is aimed at ring fencing a bad asset and restrict cascading effect of illiquidity on the rest of portfolio. This will ensure fair treatment to all investors in case of a Credit Event and allow HSBC AMC to deal with liquidity risk. This offers advantage to the investors in following ways:

- Protecting interest of the investors – It protects investors from exits of large investors as segregation of bad assets help in stabilizing the NAV and minimize panic redemptions, thereby providing a cushion to the liquid portfolio of the Scheme.
- Fair treatment to the investors – New investors coming to the Scheme (Main Portfolio) after the Credit Event will neither get benefit of subsequent recovery, if any, of the bad assets nor will they have to bear the cost of further reduction in value of bad assets. Furthermore, an existing investor exiting from the liquid portfolio (Main Portfolio) after the Credit Event shall still be entitled to receive his portion of subsequent recovery of bad assets in the Segregated Portfolio.

The salient features of creation of Segregated Portfolio is given as below:

Creation of Segregated Portfolio

Creation of Segregated Portfolio shall be subject to guidelines specified by SEBI from time to time and includes the following:

1) Segregated Portfolio may be created, in case of a Credit Event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under:
   a. Downgrade of a debt or money market instrument to 'below investment grade', or

b. Subsequent downgrades of the said instruments from 'below investment grade', or

c. Similar such downgrades of a loan rating.

2) In case of difference in rating by multiple CRAs, the most conservative rating shall be considered. Creation of Segregated Portfolio shall be based on issuer level Credit Events as mentioned above and implemented at the ISIN level.

3) In case of unrated debt or money market instruments of an issuer that does not have any outstanding rated debt or money market instruments, actual default of either the interest or principal amount by the issuer of such instruments shall be considered as a Credit Event for creation of Segregated Portfolio.

4) Creation of Segregated Portfolio is optional and is at the discretion of the AMC.

Definitions

1) The term 'Segregated Portfolio' means a portfolio, comprising of debt or money market instrument affected by a Credit Event that has been segregated in a mutual fund scheme.

2) The term 'Main Portfolio' means the scheme portfolio excluding the Segregated Portfolio.

3) The term 'Total Portfolio' means the scheme portfolio including the securities affected by the Credit Event.

Process for Creation of Segregated Portfolio

1) On the date of Credit Event, the AMC shall decide on creation of Segregated Portfolio. Once the AMC decides to Segregated Portfolio, it shall :

   a. seek approval of Board of Trustees prior to creation of the Segregated Portfolio;

   b. immediately issue a press release disclosing its intention to segregate such debt and money market instrument and its impact on the investors. The Fund will also disclose that the segregation shall be subject to the Trustee approval. Additionally, the said press release will be prominently disclosed on the website of the AMC; and

   c. ensure that till the time the Trustee approval is received, which in no case shall exceed 1 business day from the day of Credit Event, the subscription and redemption in the Scheme will be suspended for processing with respect to creation of units and payment on redemptions.

2) Once the Trustee approval is received by the AMC:

   a. Segregated Portfolio will be effective from the day of Credit Event

   b. The AMC shall issue a press release immediately with all relevant information pertaining to the Segregated Portfolio. The said information will also be submitted to SEBI.

   c. An e-mail or SMS will be sent to all unit holders of the concerned scheme.

   d. The Net Asset Value (NAV) of both Segregated and Main Portfolios will be disclosed from the day of the Credit Event.

   e. All existing investors in the scheme as on the day of the Credit Event will be allotted equal number of units in the Segregated Portfolio as held in the Main Portfolio.

   f. No redemption and subscription will be allowed in the Segregated Portfolio. However, upon recovery of any money from Segregated Portfolio, it will be immediately distributed to the investors in proportion to their holding in the Segregated Portfolio.

   g. The AMC shall enable listing of units of Segregated Portfolio on the recognized stock exchange within 10 working days of creation of Segregated Portfolio and also enable transfer of such units on receipt of valid transfer requests.

3) If the Trustee do not approve the proposal to segregate portfolio, the AMC will issue a press release immediately informing investors of the same.

Processing of Subscription and Redemption Proceeds

1) All subscription and redemption requests for which NAV of the day of Credit Event or subsequent day is applicable will be processed as under:

   i. Upon trustees' approval to create a Segregated Portfolio -
   Investors redeeming their units will get redemption proceeds based on the NAV of Main Portfolio and will continue to hold the units of Segregated Portfolio.
   Investors subscribing to the Scheme will be allotted units only in the Main Portfolio based on its NAV.

   ii. In case trustees do not approve the proposal of Segregated Portfolio, subscription and redemption applications will be processed based on the NAV of Total Portfolio.

Processing of Subscription and Redemption Proceeds

1) All subscription and redemption requests for which NAV of the day of Credit Event or subsequent day is applicable will be processed as under:

   i. Upon trustees' approval to create a Segregated Portfolio -

   Investors redeeming their units will get redemption proceeds based on the NAV of Main Portfolio and will continue to hold the units of Segregated Portfolio.

   Investors subscribing to the Scheme will be allotted units only in the Main Portfolio based on its NAV.

ii. In case trustees do not approve the proposal of Segregated Portfolio, subscription and redemption applications will be processed based on the NAV of Total Portfolio.

Disclosure

The AMC shall make necessary disclosures as mandated by SEBI, in statement of account, monthly / half yearly portfolio statements, KIM, SID, Scheme Advertisements, Scheme Performance data, AMC's website and at other places as may be specified.

The information regarding number of Segregated Portfolio(s) created in a scheme shall appear prominently under the name of the Scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.

The NAV of the Segregated Portfolio shall be declared on daily basis.

Further, the investors of the Segregated Portfolio shall be duly informed of the recovery proceedings of the investments of the Segregated Portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities.

Total Expense Ratio (TER) for the Segregated Portfolio

1) The AMC will not charge investment and advisory fees on the Segregated Portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in Segregated Portfolio.
2) The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the Main Portfolio (in % terms) during the period for which the Segregated Portfolio was in existence.
3) The legal charges related to recovery of the investments of the Segregated Portfolio may be charged to the Segregated Portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the Main Portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.
4) The costs related to Segregated Portfolio shall in no case be charged to the Main Portfolio.

Monitoring by Trustees

The Trustee will monitor the compliance of the SEBI Circular in respect of creation of Segregated Portfolio and disclosure in this respect shall be made in Half-Yearly Trustee reports filed with SEBI.

In order to avoid mis-use of Segregated Portfolio, Trustees shall have a mechanism in place to negatively impact the performance incentives of fund managers, Chief Investment Officers, etc. involved in the investment process of securities under the Segregated Portfolio, mirroring the existing mechanism for performance incentives of the AMC, including transfer of such impacted amount to the Segregated Portfolio.

Risks associated with Segregated Portfolio

Liquidity risk – Segregated Portfolio is created to separate debt and money market instruments affected by a Credit Event from the Main Portfolio of the Scheme. The Fund will not permit redemption of the Segregated Portfolio units, but the units will be listed on a recognized stock exchange. The Fund is not assuring any liquidity of such units on the stock exchange. Further, trading price of units on the stock exchange may be significantly lower than the prevailing NAV. Investors can continue to transact (subscribe/redeem) from the Main Portfolio.

Credit risk – While the AMC will put in sincere efforts to recover the securities in the Segregated Portfolio and distribute the same to unit holders, it is likely that such securities may not realise any value leading to losses to investors.

Illustration of Segregated Portfolio

Below mentioned is sample Portfolio of a scheme, net assets of which amount to Rs. 558.41 lacs.

(1) Portfolio Before Downgrade Event (As on 29 June, 2019)

Security	Rating	Type of Security	Quantity	Price Per Unit (Rs.)	Market Value (Rs. in lacs)	% of Net Assets
7.14% A Finance Corporation Ltd.	AAA	NCD	50000	102.625	51.31245	9.19%
7.70 % B Industries Ltd.	AAA	NCD	60000	98.3588	59.01528	10.57%
8.29% C Services Ltd.	AA+	NCD	70000	98.9125	69.23875	12.40%
D Ltd	A1+	CD	30000	98.199	29.4597	5.28%
7.37% GoI Sep 16 2019	Sovereign	Gilt	50000	98.7623	49.38115	8.84%
Cash / Cash Equivalents					300.00142	53.72%

Security	Rating	Type of Security	Quantity	Price Per Unit (Rs.)	Market Value (Rs. in lacs)	% of Net Assets
		Net Assets			558.41	
		No. of units (in Lacs)			10	
		NAV (Rs. per unit)			55.8409	

(2) Rating downgrade of security

Downgrade event date	30-Jun-2019
Downgraded security	8.29% C Services Ltd. from AA+ to B
Valuation marked down by	25%*

*** Mark down in valuation of downgraded securities shall be based on the haircut matrices specified by Association of Mutual Funds in India (AMFI) which takes into account downgraded rating, sector to which security belongs and secured / unsecured nature of the security.**

Portfolio after Downgrade (As on 30 June, 2019)

Security	**Rating**	**Type of Security**	**Quantity**	**Price Per Unit (Rs.)**	**Market Value (Rs. in lacs)**	**% of Net Assets**
7.14% A Finance Corporation Ltd.	AAA	NCD	50000	102.625	51.31245	9.47%
7.70 % B Industries Ltd.	AAA	NCD	60000	98.3588	59.01528	10.90%
8.29% C Services Ltd.*	B*	NCD	70000	75	52.5	9.69%
D Ltd.	A1+	CD	30000	98.199	29.4597	5.44%
7.37% GoI Sep 16 2019	Sovereign	Gilt	50000	98.7623	49.38115	9.12%
Cash / Cash Equivalents					300.00142	55.38%
		Net Assets			**541.67**	
		No. of units (in Lacs)			**10**	
		NAV (Rs. per unit)			**54.1670**	

* Mark down of 25% is on the face value (Rs. 100/-) of security on the date of Credit Event. Before marked down, the security was valued at Rs. 98.9125 per unit on 30 June, 2019 which is the date of Credit Event, NCD of C Services Ltd. will be segregated into a separate portfolio.

Main Portfolio (As on 30 June, 2019)

Security	**Rating**	**Type of Security**	**Quantity**	**Price Per Unit (Rs.)**	**Market Value (Rs. in lacs)**	**% of Net Assets**
7.14% A Finance Corporation Ltd.	AAA	NCD	50000	102.625	51.31245	10.49%
7.70 % B Industries Ltd.	AAA	NCD	60000	98.3588	59.01528	12.06%

Security	Rating	Type of Security	Quantity	Price Per Unit (Rs.)	Market Value (Rs. in lacs)	% of Net Assets
D Ltd.	A1+	CD	30000	98.199	29.4597	6.02%
7.37% GoI Sep 16 2019	Sovereign	Gilt	50000	98.7623	49.38115	10.09%
Cash / Cash Equivalents					300.00142	61.33%
		Net Assets			**489.17**	
		No. of units (in Lacs)			**10**	
		NAV (Rs. per unit)			**48.9170**	

Segregated Portfolio (As on 30 June, 2019)

Security	Rating	Type of Security	Quantity	Price Per Unit (Rs.)	Market Value (Rs. in lacs)	% of Net Assets
8.29% C Services Ltd.*	B*	NCD	70000	75	52.5	100.00%
		Net Assets			**52.50**	
		No. of units (in Lacs)			**10**	
		NAV (Rs. per unit)			**5.2500**	

(3) Holding after creation of Segregated Portfolio

Particulars	Segregated Portfolio	Main Portfolio	Total Value (Rs. in lacs)
No. of units (in Lacs)	10	10	
NAV (Rs. per unit)	5.2500	48.9170	
Total value	**52.50**	**489.17**	**541.67**

Mandatory Swing Pricing Framework

SEBI, vide circular No. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/631 dated September 29, 2021, has introduced swing pricing framework for open ended debt schemes (except overnight funds, Gilt funds and Gilt with 10-year maturity funds) for scenarios related to net outflows from such schemes.

In accordance with the provisions of the said circular, following is the framework for mandatory full swing pricing during market dislocation times which shall be applicable with effect from March 01, 2022 or such other date, as may be notified by SEBI.

Swing pricing framework for market dislocation:

1. Market dislocation shall be determined and declared by SEBI from time to time. Once market dislocation is declared, the swing pricing will be applicable for a period specified by SEBI.
2. Subsequent to the announcement of market dislocation by SEBI, the swing pricing factor as tabulated below shall be applicable to the scheme, only if as on the date of declaration of market dislocation by SEBI, the Scheme is:
    1. A High or Very High risk on the risk-o-meter in terms of SEBI circular SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020 (as of the most recent period at the time of declaration of market dislocation); and
    2. Classified in the cells A-III, B-II, B-III, C-I, C-II and C-III of Potential Risk Class (PRC) Matrix in terms of SEBI circular SEBI/HO/IMD/IMD-II DOF3/P/CIR/2021/573 dated June 7, 2021 as tabulated below.

       A minimum swing factor as under shall be made applicable to the Scheme and the NAV will be adjusted for stated swing factor:

Minimum swing factor for open ended debt schemes			
Max Credit Risk of Scheme □	Class A (CRV** >=12)	Class B (CRV>=10)	Class C (CRV <10)
Max Interest Rate Risk of the Scheme □			
Class I: (MD<=1 year)	Not Applicable	Not Applicable	1.50%
Class II: (MD<=3 years)	Not Applicable	1.25%	1.75%
Class III: Any Macaulay duration	1%	1.50%	2.00%

** Credit Risk Value

3. The swing pricing framework will be made applicable only if there is a net outflow from the Scheme on any given day during the period specified by SEBI.
4. When swing pricing framework is triggered and swing factor is made applicable, the same shall be applicable to both the incoming and outgoing investors and NAV shall get adjusted for swing factor.
5. Swing pricing shall be made applicable to all unitholders at PAN level with an exemption for redemptions upto Rs. 2 lacs under the scheme.
6. The Scheme performance shall be computed based on unswung NAV.
7. Disclosures pertaining to NAV adjusted for swing factor along with the performance impact shall be made in the prescribed format in the SID and in scheme wise Annual Reports and Abridged summary and the same may be disclosed on the website of the Fund prominently only if swing pricing framework has been made applicable for the scheme.

Notes:

1. What is Swing Pricing?

There are trading and associated transaction costs involved when there are significant inflows into or significant outflows from the scheme. Also, such large flows can have impact on the price at which securities are transacted by the scheme. Such costs as a result of significant flows fall not on only those investors who have just transacted but on all the investors in the fund thereby diluting the value of existing investors' holding. Introduction of Swing pricing aims to protect the interest of the existing investors from some of the performance dilution that they may suffer as a result of significant inflows and outflows from the scheme.

It is a process whereby the NAV of the Scheme is swung or adjusted with a specified factor (%) as tabulated above to effectively pass on such costs (caused by significant inflow/outflow) to the investors associated with such flows.

2. Under which circumstances it is triggered?

Swing pricing will be triggered under following scenarios:

1. A market dislocation is declared by SEBI; and
2. The Scheme meets the criteria specified under point 2 i) & ii) above; and

3. There is a net redemption under the Scheme i.e. total outflow for the day exceeds the total inflow for the day.

4. For how many days swing pricing shall be applicable?

It will be applicable for the period as specified by SEBI from time to time.

5. What is the inflow/outflow threshold for triggering the swing pricing factor?

Currently swing pricing will be applicable only in case of net outflows (without any threshold) in the scheme.

6. Illustration explaining the effect of swing price on the NAV for incoming and outgoing investors:

Assumption:

1. Applicable mandatory swing pricing factor: 1% (i.e. scheme classified under cell A-III of the PRC matrix)
2. Normal NAV of the Scheme is: Rs. 100/- per unit

Computation of Swing NAV:

100 - (100*1%) = Rs. 99/- per unit

Exit load, if any, shall be applicable on the swung NAV.

PRODUCT DIFFERENTIATION

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
HSBC Liquid Fund An open-ended Liquid Scheme	Aims to provide reasonable returns, commensurate with low risk while providing a high level of liquidity, through a portfolio of money market and debt securities. However, there can be no assurance that the Scheme's objective can be realized.	Since providing liquidity is of paramount importance, the focus will be to ensure liquidity while seeking to maximize the yield. An appropriate mix of money market and debt instruments will be used to achieve this. The Investment Team of the AMC will carry out rigorous in depth credit evaluation of the money market and debt instruments proposed to be invested in. The credit evaluation includes a study of the operating environment of the issuer, the past track record as well as the future prospects of the issuer and the short term / long term Financial health of the issuer.	This scheme invests in money market and debt securities with low risk and high level of liquidity.	20,952	10,988.55
HSBC Overnight Fund An open ended debt scheme investing in overnight securities.	The scheme aims to offer reasonable returns commensurate with low risk and high degree of liquidity through investments in overnight securities. However, there is no assurance that the investment objective of the Scheme will be achieved.	The aim of HSBC Overnight Fund is to offer returns in line with the extant overnight call / money market rates. The scheme will have low risk and offer a very high degree of liquidity as it will invest only in overnight securities. Investments are made normally in overnight securities including Tri-party Repo / Reverse repos, debt instruments with overnight maturity / liquidity.	The scheme primarily invests in Debt, Money Market instruments, Cash and Cash equivalents (including Repo) with overnight maturity / maturing on or before next business day.	4,910	2,370.40
HSBC Medium to Long Duration Fund An open ended medium to long term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 4 years to 7 years	To provide reasonable income through a diversified portfolio of fixed income securities such that the Macaulay duration of the portfolio is between 4 years to 7 years. However, there can be no assurance or guarantee that the investment objective of the scheme would be achieved.	The Scheme aims to provide investors with income, with appropriate liquidity, and therefore will invest in a mix of debt and money market instruments, over varying maturities.	This scheme primarily takes exposure to securities with Macaulay duration of the portfolio is between 4 years to 7 years.	1,515	41.18

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
HSBC Short Duration Fund An open ended short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 1 year to 3 years	To provide reasonable income through a diversified portfolio of fixed income securities such that the Macaulay duration of the portfolio is between 1 year to 3 years. However, there can be no assurance or guarantee that the investment objective of the scheme would be achieved.	The Scheme will invest predominantly in debt and money market instruments such that the Macaulay duration of the portfolio is between 1 year to 3 years.	The Scheme will Invest predominantly in debt and money market instruments such that the Macaulay duration of the portfolio is between 1 year to 3 years.	12,703	3,614.79
HSBC Conservative Hybrid Fund An open ended hybrid scheme investing predominantly in debt instruments	To seek generation of reasonable returns through investments in Debt and Money Market Instruments. The secondary objective of the scheme is to invest in equity and equity related instruments to seek capital appreciation. However, there can be no assurance or guarantee that the investment objective of the scheme would be achieved.	The Scheme shall invest in Debt and Money Market Instruments and would seek to generate regular returns. The scheme may also invest in equity and equity related instruments to seek capital appreciation. The Scheme does not assure any returns.	The Scheme - seeks to invest a large portion in debt and money market instruments with a cap on equities upto 25%.	3,965	127.52
HSBC Low Duration Fund An open ended low duration debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 6 months to 12 months	To seek to provide liquidity and reasonable returns by investing primarily in a mix of debt and money market instruments such that the Macaulay duration of the portfolio is between 6 months to 12 months. However, there can be no assurance or guarantee that the investment objective of the scheme would be achieved.	To seek to provide liquidity and reasonable returns by investing primarily in a mix of debt and money market instruments such that the Macaulay duration of the portfolio is between 6 months to 12 months. However, there can be no assurance or guarantee that the investment objective of the scheme would be achieved.	The Scheme will Invest predominantly in debt and money market instruments such that the Macaulay duration of the Portfolio is between 6 months to 12 months.	8,332	513.76
HSBC Ultra Short Duration Fund	To provide liquidity and generate reasonable returns with low	Given the 3-6 months portfolio duration requirement, the scheme would have substantial	The Scheme will Invest predominantly in	11,254	2,371.53

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
An open ended short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 1 year to 3 years	volatility through investment in a portfolio comprising of debt & money market instruments. However, there is no assurance that the investment objective of the scheme will be achieved.	exposure to money market instruments such as Bank Certificates of Deposit (CDs) and Commercial Papers (CPs). The Macaulay duration of the scheme will be 3-6 months and within this range the duration management would be largely dependent on investment team's view rates, yield curve, liquidity, etc. The security selection would be driven by investment team's view credit spreads, liquidity and the risk reward assessment of each security.	debt and money market instruments such that the Macaulay duration of the Portfolio is between 3 months to 6 months.		
HSBC Dynamic Bond Fund An open ended dynamic debt scheme investing across duration	To deliver returns in the form of interest income and capital gains, along with high liquidity, commensurate with the current view on the markets and the interest rate cycle, through active investment in debt and money market instruments. However, there is no assurance that the investment objective of the Scheme will be achieved.	The Scheme can invest across all classes of fixed income instruments. There will be no cap or floor on maturity, duration or instrument type concentrations. The Fund Manager, depending on the interest rates view has the flexibility to allocate the funds in any fixed income instrument and endeavor to provide yields in line with the current market scenario. The Fund aims to optimize returns for the investors by designing a portfolio, which will dynamically track interest rate movements in the short term by reducing duration in a rising rate environment while increasing duration in a falling interest rate environment. The investment strategy would revolve around structuring the portfolio with an aim to capture positive price movements and minimize the impact of adverse price movements.	The Scheme invests across all classes of fixed income instruments with no cap or floor on maturity, duration or instrument type concentrations. This makes the scheme different from other existing open – ended income / debt schemes of the Fund.	3,201	212.82

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
HSBC Corporate Bond Fund An open ended debt scheme predominantly investing in AA+and above rated corporate bonds	To generate regular return by investing predominantly in AA+ and above rated debt and money market instruments. There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	The scheme would invest predominantly in AA+ and above rated corporate bond instruments with an aim to generate returns matching the investment objective. The fund's portfolio would carry relatively low credit risk by virtue of its focus on investing predominantly in AA+ and above rated instruments. The overall portfolio structuring would aim at controlling risk at moderate level. Security specific risk will be minimised by investing only in those companies that have been thoroughly researched in-house. Risk will also be managed through broad diversification of the portfolio within the framework of the Scheme's investment objective and policies	The Scheme will invest predominantly in corporate debt securities rated AA+ and above.	14,326	7,233.60
HSBC Credit Risk Fund An open ended debt scheme predominantly investing in AA and below rated corporate bonds	To generate regular returns and capital appreciation by investing predominantly in AA and below rated corporate bonds, debt, government securities and money market instruments. There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	The percentage of investment in various fixed income securities will be decided after considering the economic environment, the performance of the corporate sector and general liquidity, prevailing political conditions and other considerations in the economy and markets.	An open ended debt scheme predominantly investing in AA and below rated corporate bonds. The scheme may also invest in various debt securities, government securities and money market instruments, REITs and InvITs	2,014	137.96
HSBC Banking and PSU Debt Fund An open ended debt scheme predominantly investing in debt	To generate reasonable returns by primarily investing in debt and money market securities that are issued by Banks, Public Sector Undertakings (PSUs)	The portfolio will be constructed and actively managed to generate returns to match the investment objective and to maintain adequate liquidity to accommodate funds	The portfolio will primarily be invested in debt and money market instruments consisting predominantly of	4,268	4,577.67

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
instruments of banks, public sector undertakings, public financial institutions and municipal bonds.	and Public Financial Institutions (PFIs) in India. There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	movement. The portfolio will primarily be invested in debt and money market instruments consisting predominantly of securities issued by entities such as Banks, Public Sector Undertakings (PSUs) and Public Financial Institutions (PFIs). The Scheme will typically invest in short to medium term securities and as a result significant proportion of the total returns is likely to be in the form of income yield or accrual. Selective capital appreciation opportunities could be explored by extending credit and duration exposure after a careful analysis by the fund manager and considering the risk reward situation prevailing in the fixed income market at that point of time.	securities issued by entities such as Banks, Public Sector undertakings, Public Financial Institutions (PFIs) and Municipal Bonds.		
HSBC Medium Duration Fund An open ended medium term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 3 years to 4 years	To seek to generate income by investing primarily in debt and money market securities. There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	The portfolio will be constructed and actively managed within the specified macaulay duration range to generate returns to match the investment objective and to maintain adequate liquidity to accommodate funds movement. The fund management team will take an active view of the interest rate movement supported by quantitative research, to include various parameters of the Indian economy, as well as developments in global markets.	An open ended debt scheme predominantly investing in fixed income instruments such that the Macaulay duration of the portfolio is between 3 years to 4 years.	3,561	663.54
HSBC Gilt Fund An open ended debt scheme	To generate returns from a portfolio from investments in Government Securities.	The Fund Management team endeavors to meet the investment objective whilst maintaining a balance between	The Scheme as per the asset allocation pattern has to invest a minimum of 80%	4,475	239.09

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
investing in government securities across maturity	There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	safety, liquidity and the profitability aspect of various investments. The Scheme shall be actively managed and the Fund Management team shall formulate active view of the interest rate movement by monitoring various parameters of the Indian economy, as well as developments in global markets	in Government Securities and Treasury bills.		
HSBC Money Market Fund An open ended debt scheme investing in money market instruments	To generate regular income through investment in a portfolio comprising substantially of money market instruments. There is no assurance that the objective of the Scheme will be realised and the Scheme does not assure or guarantee any returns.	In line with the investment objective of the Scheme, the investments would be made predominately in a portfolio comprising of money market instruments. The Scheme will invest in short term instruments, which may comprise of certificates of deposit, commercial papers, TREPS, repos, reverse repos, treasury bills and government securities having unexpired maturity upto 1 year and all other eligible money market instruments as specified by SEBI and RBI from time to time, subject to approval, if any. The Scheme will evaluate securities based on parameters such as liquidity, yield, credit profile, etc. before including in the portfolio.	The scheme aims to generate regular income through investment in a portfolio comprising substantially of money market instruments.	9,445	679.93
HSBC CRISIL IBX 50:50 Gilt Plus SDL Apr 2028 Index Fund An open-ended Target Maturity Index Fund tracking CRISIL IBX 50:50 Gilt	To provide returns corresponding to the total returns of the securities as represented by the CRISIL IBX 50:50 Gilt Plus SDL Index – April 2028 before expenses, subject to tracking errors. However, there is no	The Scheme is a target maturity index fund which will employ an investment approach designed to track the performance of CRISIL IBX 50:50 Gilt Plus SDL Index – April 2028. The Scheme would seek to invest in the securities forming part of underlying index. Where the	The Scheme shall predominantly track the performance of CRISIL IBX 50:50 Gilt Plus SDL Index – April 2028.	3,701	1,716.91

Name of Scheme	Investment Objective	Investment Strategy	Product Differentiation	Number of Folios as on December 31, 2022	AUM as on December31, 2022 (Rs. in crores)
Plus SDL Index – April 2028. Relatively high interest rate risk and relatively low credit risk.	assurance that the investment objective of the Scheme will be achieved.	Scheme is not able to replicate the benchmark index completely on account of non-availability of the issuances of the issuer forming part of benchmark index, the Scheme would adhere with the requirements stipulated in SEBI Circular dated May 23, 2022 and other SEBI Guidelines / Circulars issued from time to time.			

F. FUNDAMENTAL ATTRIBUTES

SO 8

The following are the fundamental attributes of the Scheme, in terms of Regulation 18 (15A) of the Regulations:

(i) Type of scheme

An open-ended Target Maturity Index Fund investing in constituents of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 . Relatively high interest rate risk and relatively low credit risk.

(ii) Investment Objective

a. **Main Objective** – Please refer Section II. B (Investment Objective)

b. **Investment pattern** – Please refer Section II. C (Asset Allocation of the Scheme)

(iii) Terms of Issue

- Liquidity provisions such as listing, repurchase, redemption.
- Aggregate fees and expenses charged to the scheme.
- Any safety net or guarantee provided.

In accordance with Regulation 18(15A) of the SEBI Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

SO 9

Benchmark Index:

The performance of the Scheme will be benchmarked against CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 .

Justification for benchmark

The Scheme will invest in the constituents of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 . Therefore, the composition of CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027 makes it most suited to compare the performance of the Scheme.

About the Index

CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027	
Target Date	31st July 2027

Eligible Period for G-Sec	Securities maturing in 6-Month period before the target date.
Eligible Period for SDL	Securities maturing in 6-Month period before the target date.
Asset Allocation	G-Sec: 50% SDL: 50% The above asset allocation will be as on the inception date and rebalancing dates. This shall vary based on relative price movements

Index objective: Seeks to track the performance of G-sec and SDL issuers near to the maturity date of the index.

Index Features:

- Government securities with a minimum outstanding of Rs. 25000 crores.
- State issuers with a minimum outstanding of Rs. 1,000 crores in the eligible period, having the security nearest to maturity.

Securities Selection Methodology.

G-Sec

Security Selection:

1. Securities with minimum Amount Outstanding of Rs. 25000 crores will be eligible for selection as evaluated during the inception date.
2. Surrogate bonds (namely Food Corporation of India bonds, Oil bonds, Fertiliser bonds and UTI Special Bonds), STRIPS and Floating rate bonds shall be kept out of the purview of the selection process since these are quasi government bonds
3. 2 most liquid securities as evaluated during the inception date will be selected based on liquidity in the previous quarter.
4. The index constituents shall be valued on a daily basis using CRISIL Valuations.

Weighing Approach:

5. Weights to individual securities as evaluated during the inception date and during each index rebalancing will be calculated in the ratio of amount outstanding (30% weightage) and liquidity score (70% weightage). These weights will drift on an ongoing basis on account of relative price movements.
6. Liquidity score will be calculated based on the volume traded (70%), number of trades (15%) and days traded (15%) in the previous quarter.

Rebalancing and Review:

7. The most 2 liquid securities shall be reviewed every six months.
8. Eligible securities will be added on a 6 monthly basis and weights will be redistributed based on ratio of amount outstanding (30% weightage) and liquidity score (70% weightage).
9. Any cash flows accruing to the index on account of coupon cash flows, part redemption of the security or securities, will be reinvested on the same day in the index in the proportion of existing weights.
10. As the index includes securities that shall mature during the 6-month period ending on the final maturity date of the index, any proceeds from the redemption of securities prior to the final maturity date of the index shall be reinvested according to following waterfall approach –
    a. The proceeds from security redemption will be reinvested in the longest maturity outstanding and maturing on or just before the index maturity date.
    b. In case a replacement in the form of another outstanding security cannot be found for reinvestment then the proceeds from such redemption shall be reinvested in the remaining portfolio on the same date in the proportion of the existing weights. This will be subject to compliance to the SEBI portfolio concentration norms.
    c. In case due to any reason, it is not possible to meet any norms as prescribed by SEBI vide circular no.

	SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, then the proceeds from such redemption shall be reinvested in a T-Bill maturing on or just before the index maturity date. d. If the last outstanding security (including T-Bill) in the index matures before the final index maturity date, all redemption proceeds shall be assumed to be re-invested in The Clearing Corporation of India Ltd.'s (CCIL) TREPS overnight rate for any subsequent days till the maturity of the index. 11. The relative weights of the Government securities will change due to price movement and will be reset during the semi-annual rebalancing. 12. The effective date of the above rebalancing shall be first working day of the month of rebalance. 13. Any index having maturity date on a weekend (Saturday and Sunday) or on a holiday, or on an unplanned market off, will mature on the next working day.
SDL	**Issuer Selection:** 1. All states with issuances maturing in the eligible period, as evaluated during the inception date, will be shortlisted. 2. Top 10 issuers with a minimum total amount outstanding of Rs. 1,000 crores in the eligible period will be selected on the basis of liquidity as evaluated during the inception date. If less than 10 issuers are available, all such issuers will be selected. 3. Liquidity score will be calculated based on the volume traded (70%), number of trades (15%) and days traded (15%) in the previous quarter. **Security Selection:** 4. For each issuer selected, security having maturity nearest to the target date shall be selected, from securities maturing in eligible period, with minimum amount outstanding of Rs. 1000 crores considered as on the base date of the index. 5. The index constituents shall be valued on a daily basis using CRISIL Valuations. **Weighing Approach:** 6. Weights to the issuers will be divided equally as on the base date of the index. The weights may drift due to relative price movements of securities. 7. Weights will be reset during every rebalancing period. **Rebalancing and Downgrade:** 8. If any issuer becomes eligible, it will be added during the rebalancing (semi-annually), and the weights will be redistributed. Existing issuers will continue to remain in the index. 9. During the rebalancing, if any security of an issuer becomes eligible, it will be added to the index. Existing securities continue to remain in the index. Weight of the issuer will be divided among the securities. 10. Any cash flows accruing to the index on account of coupon cash flows, part redemption of the security or securities, will be reinvested on the same day in the index in the proportion of existing weights, 11. As the index includes securities that shall mature during the 6-month period ending on the final maturity date of the index, any proceeds from the redemption of securities prior to the final maturity date of the index shall be reinvested according to following waterfall approach – a. The proceeds from security redemption will be reinvested in the longest maturity outstanding and maturing on or just before the index maturity date. b. In case a replacement in the form of another outstanding security cannot be found for reinvestment then the proceeds from such redemption shall be reinvested in the remaining

	portfolio on the same date in the proportion of the existing weights. This will be subject to compliance to the SEBI portfolio concentration norms. c. In case due to any reason, it is not possible to meet any norms as prescribed by SEBI vide circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, then the proceeds from such redemption shall be reinvested in a T-Bill maturing on or just before the index maturity date. d. If the last outstanding security (including T-Bill) in the index matures before the final index maturity date, all redemption proceeds shall be assumed to be re-invested in The Clearing Corporation of India Ltd.'s (CCIL) TREPS overnight rate for any subsequent days till the maturity of the index. 12. The effective date of the above rebalancing shall be first working day of the month of rebalance. 13. Any index having maturity date on a weekend (Saturday and Sunday) or on a holiday, or on an unplanned market off, will mature on the next working day.

The AMC shall ensure compliance with all the provisions stipulated under SEBI circular NO SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022 on ‘‘Development of Passive Funds’’ and index methodology & rebalancing shall also be in line with the provisions of the said circular.

Index Constituents as on November 28, 2022:

Asset Class	ISIN	Issuer Name	Maturity	Weights
Gilt	IN0020170026	Central Government	15-May-27	13.84%
	IN0020220037	Central Government	20-Jun-27	36.16%
SDL	IN1920200087	KARNATAKA	22-Jul-27	5.00%
	IN3120170078	TAMIL NADU	26-Jul-27	5.00%
	IN1520170060	GUJARAT	12-Jul-27	5.00%
	IN1620220096	HARYANA	15-Jun-27	5.00%
	IN3420170018	WEST BENGAL	28-Jun-27	5.00%
	IN3320170050	UTTAR PRADESH	12-Jul-27	5.00%
	IN2920170031	RAJASTHAN	28-Jun-27	5.00%
	IN2120160105	MADHYA PRADESH	1-Mar-27	5.00%
	IN2020200290	KERALA	24-Mar-27	5.00%
	IN3520160034	CHHATTISGARH	15-Mar-27	5.00%

Asset Class	ISIN	Issuer Name	Maturity	Weights

H. WHO MANAGES THE SCHEME?

SO 10

Ritesh Jain and Kapil Lal Punjabi are the fund managers of the Scheme.

The details of the Fund Manager are:

Name of Fund Manager	Designation	Age	Qualifications	Years of Experience with description	Tenure of managing the scheme (in Years)
Ritesh Jain	SVP and Head of Index Funds - Fixed Income	48	PGDBA (Finance)	Over 22 years of experience in Research and Fund Management. • **HSBC Asset Management (India) Private Limited** SVP & Head of Index Funds from November 2022 onwards SVP & Head of Fixed Income from June 2019 - November 2022. • **IIFL Asset Management Ltd** Partner & Head of Fixed Income from May 2016 to September 2018 • **DHFL Pramerica Asset Managers Pvt Ltd** Executive Director & Head of Fixed Income from July 2014 to March 2016 • **Morgan Stanley Investment Management** Executive Director & Head of Fixed Income from March 2009 to June 2014	Not Applicable
Kapil Punjabi	Senior Vice President & Fund Manager – Fixed Income	39	B.M.S, M.M.S, Mumbai	**More than 16 years of experience in research and fixed income fund management-** • **HSBC Asset Management (India) Private Ltd.** **Senior** Vice President & Fund Manager - Fixed Income from March 4, 2014 onwards • **Taurus Asset Management Company Limited** Fund Manager Fixed Income since June 2012 to February 2014; • **Edelweiss Asset Management Limited** Fund Manager Fixed Income from December 2009 to June 2012; • **Edelweiss Securities Limited** Manager Investment from October 2007 to November 2009; • **Trans Market Group Research (India) Private Limited** Research Analyst and Proprietary Trader from May 2006 to October 2007.	Not Applicable

Other Schemes managed by the Fund Manager(s)

Scheme	Fund Manager
HSBC Arbitrage Fund	Ritesh Jain, Praveen Ayathan (Fund Manager Equity)
HSBC Equity Savings Fund	Ritesh Jain, Cheenu Gupta (Fund Manager Equity)
HSBC CRISIL IBX 50:50 Gilt Plus SDL Apr 2028 Index Fund	Ritesh Jain, Kapil Lal Punjabi
HSBC Balanced Advantage Fund	Ritesh Jain and Neelotpal Sahai (Fund Manager Equity)
HSBC Conservative Hybrid Fund	Ritesh Jain and Cheenu Gupta (Fund Manager Equity)
HSBC Liquid Fund	Kapil Lal Punjabi, Shriram Ramanathan
HSBC Overnight Fund	Kapil Lal Punjabi, Mahesh Chhabria
HSBC Money Market Fund	Kapil Lal Punjabi, Shriram Ramanathan
HSBC Medium Duration Fund	Shriram Ramanathan, Kapil Lal Punjabi
HSBC Credit Risk Fund	Shriram Ramanathan, Kapil Lal Punjabi

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Investment Restrictions for the Scheme

All investments by the Scheme and the Mutual Fund, will always be within the investment restrictions as specified in the SEBI (Mutual Funds) Regulations, 1996, as amended from time to time. Pursuant to the Regulations, the following investment and other restrictions are presently applicable to the Scheme:

– The Scheme shall adhere to the following norms as specified in SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022:

1. The constituents of the index shall be aggregated at issuer level for the purpose of determining investment limits for single issuer, group, sponsor, etc.
2. Constituents of the index shall be periodically reviewed (at least on half-yearly basis).
3. Single issuer limit shall not be applicable to the scheme.
4. The rating of the constituents of the index shall be investment grade and above.
5. The constituents of the index shall have a defined credit rating and defined maturity as specified in the index methodology.

– Pursuant to SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, the Scheme shall replicate the Index as follows:

The portfolio of the Scheme shall be considered to be replicating the index subject to following norms for permissible deviation in duration:

1) Where the residual maturity of the portfolio is greater than 5 years: Either +/- 6 months or +/- 10% of duration, whichever is higher.
2) Where the residual maturity of the portfolio is up to 5 years: Either +/- 3 months or +/- 10% of duration, whichever is higher.
3) However, at no point of time, the residual maturity of any security forming part of the portfolio shall be beyond the target maturity date of the Scheme.

Further, any transactions undertaken in the Scheme in order to meet the redemption and subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

– Transfer of investments from one Scheme to another Scheme in the Mutual Fund is permitted provided:

(a) Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and

(b) The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided the same are line with SEBI circular no. SEBI/HO/IMD/DF4/CIR/P/2020/202 dated October 8, 2020.

– The aggregate inter-scheme investment in line with the investment objectives, made by all the Schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund. No investment management fees shall be charged for investing in other Schemes of the Fund or in the

Schemes of any other Mutual Fund. Provided that this clause shall not apply to any fund of funds scheme and investments in mutual funds in foreign countries.

– The Scheme shall get the securities purchased or transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.

– Every mutual fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

– Pending deployment of funds of a Scheme in terms of investment objectives of the scheme, a mutual fund may invest them in short-term deposits of scheduled commercial banks, subject to such Guidelines as may be specified by the Board. The requirements of SEBI Circulars, SEBI/IMD/CIR No. 1/91171/07 dated 16 April 2007 and SEBI/IMD/CIR No.7/129592/08 dated 23 June 2008 and SEBI Circular dated SEBI/HO/IMD/DF2/CIR/P/2019/101 dated September 20, 2019 will be adhered to.

8. The Scheme shall not make any investment in:
   (a) Any unlisted security of an associate or group company of the Sponsor; or
   (b) Any security issued by way of private placement by an associate or group company of the Sponsor; or
   (c) listed securities of group companies of the Sponsor which is in excess of 25% of the net assets of the Scheme of the Mutual Fund.
9. The Scheme shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase / redemption of Units or payment of interest and IDCW to the Unitholders. Provided that the Fund shall not borrow more than 20% of the net assets of any individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.
10. No loans for any purpose shall be advanced by the Scheme.
11. The Scheme shall not invest in a fund of funds scheme.
12. The cumulative gross exposure through Gsec, SDLs, money market instruments including TREPS & reverse repo in government securities and such other securities/assets as may be permitted by the SEBI from time to time shall not exceed 100% of the net assets of the Scheme. However, the following shall not be considered while calculating the gross exposure:
    a) Security-wise hedged position and
    b) Exposure in Cash or Cash equivalents with residual maturity of less than 91 days.
13. Investments (if any) in unrated debt and money market instruments other than Government Securities and T-bills shall only be made in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder. Further, such investments shall be made with the prior approval of the Board of AMC and the Board of trustees and exposure of the Scheme in such instruments shall not exceed 5% of the net assets of the Scheme.
14. The Scheme will comply with any other regulations applicable to the investments of mutual funds from time to time.

The Trustees may alter the above restrictions from time to time to the extent that changes in the Regulations may allow and as deemed fit in the general interest of the Unitholders.

It is the responsibility of the AMC to ensure that the investments are made as per the internal / Regulatory guidelines, Scheme investment objectives and in the best interest of the Unitholders of the Scheme. The Fund may follow internal guidelines as approved by the Board of the AMC and the Trustees from time to time. Internal guidelines shall be subject to change and may be amended from time to time in the best interest of the Unitholders. The amendments will be approved by the Board of the AMC and the Trustees of the Mutual Fund.

K. HOW HAS THE SCHEME PERFORMED?

Not Applicable -

The Scheme and benchmark risk-o-meter are as follows:

Risk-o-meter	
Scheme: HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund	**Benchmark:** CRISIL-IBX 50:50 Gilt Plus SDL Index – July 2027
	

Risk-o-meter	
Investors understand that their principal will be at Moderate risk	

L. SCHEME PORTFOLIO HOLDINGS

Nil as this is a new fund

M. PORTFOLIO TURNOVER

Portfolio turnover is defined as lesser of purchases and sales as a percentage of the average corpus of the Scheme(s) during a specified period of time. The Scheme(s) being open-ended in nature, it is expected that there would be a number of subscriptions and redemptions on a daily basis.

The Portfolio Turnover Ratio in case of Index Fund is not applicable.

N. INVESTMENTS BY DIRECTORS, FUND MANAGER'S AND KEY MANAGERIAL PERSONNEL OF THE AMC IN SCHEME

Nil as this is a new fund

SECTION III - UNITS AND OFFER

This section provides the details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

(This is the period during which a new Scheme sells its units to the investors)

The offer is being made for subscription of Units of HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund

New Fund Offer Period

(This is the period during which a new scheme sells its units to the investors.)

The NFO swill commence from _____ 2023 and close on _____ 2023 AMC reserves the right to extend the New Fund Offer (NFO) period, subject to the condition that the NFO Period including the extension, if any, shall not be kept open for more than 15 days or for such period as allowed by SEBI.

New Fund Offer Price

(This is the price per unit that the investors have to pay to invest during the NFO).

The NFO price of Units of the Scheme will be Rs. 10/- per unit.

Extension / Preponing of the New Fund Offer Period

The Trustees / AMC reserve the right to extend / prepone the closing date of the NFO period, subject to the condition that the subscription to the NFO shall not be kept open for more than 15 days. Any extension / preponing to the NFO period shall be notified by way of publication of notice -cum addendum by a suitable display at official points of acceptance of transactions.

Minimum Amount for Application during NFO

Lump sum Investments:

Minimum Investment Amount	**Additional Investment**
Rs. 5,000 and in multiples of Re. 1/- thereafter. Minimum application amount is applicable for switch-ins as well.	Rs. 1,000/- and in multiples of Re. 1/- thereafter.

SEBI vide its circular SEBI/HO/IMD/IMD-I/DOF5/P/CIR/2021/553 dated April 28, 2021 read along with SEBI/HO/IMD/IMD-IDOF5/P/CIR/2021/624 dated September 20, 2021 (Alignment of interest of Designated Employees of Asset Management Companies (AMCs) with the Unitholders of the Mutual Fund Schemes) has, inter alia mandated that a minimum of 20% of gross annual CTC net of income tax and any statutory contributions of the Designated Employees of the AMCs shall be invested in units of the scheme(s) of the Fund in which they have a role/oversight. The said guidelines came into effect from the October 1, 2021. In accordance with the regulatory requirement, the minimum application amount wherever specified in the SID of the Fund will not be applicable for investment made in schemes of the Fund in compliance with the aforesaid circular(s).

SIP Investments:

Unitholders of the Scheme can benefit by investing specific rupee amounts periodically, for a continuous period. SIP allows the investors to invest a fixed amount every month or quarter for purchasing additional Units of the Scheme at NAV based prices. The requirement of 'Minimum Amount for Application' will not be applicable in case of SIPs.

In case an investor wishes to invest through the SIP mode, the investor is required to provide:

a mandate form to enable SIP debits either through NACH or such other facilities as may be provided by the AMC along with a copy of the cancelled cheque leaf with name of the unit holder pre-printed.

For details on minimum investment amount and minimum instalments refer to the table below:

Frequency	**Minimum Amount**	**Minimum installments**	**Dates**
Weekly	Rs. 500 and in multiples of Re. 1/- thereafter	12 installments	Any Date of the month
Monthly	Rs. 1,000 and in multiples of Re. 1/- thereafter	6 installments	
Quarterly	Rs. 1,500 and in multiples of Re. 1/- thereafter	4 installments	

Minimum aggregate investment - Rs. 6,000/- and in multiples of Re. 1/- thereafter.

Minimum Target amount

The minimum subscription (target) amount for the scheme HMF shall be Rs. 10 crore. This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days from close of the NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors for such number of days, from expiry of 5 business days from the date of closure of NFO.

Maximum Amount to be raised (if any)

(This is the maximum amount which can be collected during the NFO period, as decided by the AMC.)

There is no maximum target for the size of the Scheme and therefore, subject to the applications being in accordance with the terms of this Offer, full and firm allotment will be made to all applicants, subject to the collection of the minimum subscription amount.

Plans / Options offered

The Regular Plan and Direct Plan shall be available under the Scheme. The Regular and Direct Plan will have two options viz. Growth and Income Distribution cum Capital Withdrawal option (IDCW) with Payout of IDCW and Reinvestment of IDCW sub-option. The Growth Option shall be default Option under the Plans of the Scheme. Brokerage/Commission paid to distributors and distribution expenses will not be charged under the Direct Plan. Both Plans along with the Options thereunder will have a common portfolio.

Direct Plan

The Scheme will have a Direct Plan for investors who wish to purchase/subscribe to Units of the Plan directly. Applications routed through a Distributor will not be eligible for investments under Direct Plan. All the features of the Plans under Scheme like the investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered, load structure etc. will be the same for the Direct Plan except for a lower expense ratio as detailed in *Section IV – Fees and Expenses – B. Annual Recurring Expenses*. Brokerage/Commission paid to distributors will not be charged under the Direct Plan. All Plans of the Scheme and Options thereunder (including Direct Plan) will have a common portfolio.

Default Option

Investors should indicate the Plan and / or Option wherever applicable, for which the subscription is made by indicating the choice in the appropriate box provided for this purpose in the Application Form. In case of valid applications received, without indicating the Plan/Scheme and / or Option etc. the following defaults will be flagged off:

Indication not made/incorrectly made	**Default**
Scheme/Plan Name	As indicated on investment application
Income Distribution cum Capital Withdrawal Option (IDCW) / Growth Option	Growth Option
Payout of IDCW / Reinvestment of IDCW	Reinvestment of IDCW
Mode of holding (in cases where there are more than one applicant)	Joint
Direct Plan opted (with / without distributor code on the application)	Units will be allotted in "Direct Plan"
Broker code is mentioned as "DIRECT" / invalid / left blank / Suspended ARN#	Units will be created under "Direct Plan" with broker code "Direct"
*Demat account details	Units will be held in physical mode
Broker code is mentioned as Incorrect ARN	Units will be created under Regular Plan

* Applicants, who wish to opt for Demat mode (including a transferee), will be required to have a beneficiary account with a DP of NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP. In the absence of the information (including incomplete/incorrect information) in respect of DP ID / BO ID, the application will be processed with statement option as 'physical' only.

 # Treatment of Financial Transactions Received Through Suspended Distributors:

1. All Purchase / Switch requests (including under fresh registrations of Systematic Investment Plan ("SIP") / Systematic Transfer Plan ("STP") or under SIPs / STPs registered prior to the suspension period) received during the suspension period shall be processed under "Direct Plan" and continue to be processed under "Direct Plan" perpetually unless, after suspension of ARN is revoked, investor makes a written request to process the future instalments / investments under "Regular Plan". HSBC Asset Management (India) Private Limited ('AMC') shall also suitably inform the concerned unitholders about the suspension of the distributor from doing mutual fund distribution business.
2. Any Purchase / Switch or SIP / STP transaction requests received through the stock exchange platform, from any distributor whose ARN has been suspended, shall be rejected.
3. Additionally, where the ARN of a distributor has been terminated permanently, the AMC shall advise the concerned unitholder(s), who may at their option, either continue their existing investments under Regular Plan under any valid ARN holder of their choice or switch their existing investments from "Regular Plan" to "Direct Plan" subject to tax implications and exit load, if any.

IDCW Distribution Policy

Declaration of IDCW for the Scheme is subject to the availability of distributable surplus. Such IDCWs if declared will be paid under normal circumstances, only to those Unit holders who have opted for Payout of IDCW option.

However, it must be distinctly understood that the actual declaration of IDCWs under the Scheme and the frequency thereof will, inter-alia, depend upon the distributable surplus of the Scheme, as computed in accordance with SEBI Regulations. The Trustees reserve the right of IDCW declaration and to change the frequency, date of declaration and the decision of the Trustees in this regard shall be final. There is no assurance or guarantee to Unit holders as to the rate of IDCW distribution nor that IDCW will be regularly paid.

The IDCW that may be paid out of the net surplus of the Scheme will be paid only to those Unit holders whose names appear in the register of Unit holders on the notified record date. In case of Units held in dematerialized mode, the Depositories (NSDL/CDSL) will give the list of demat account holders and the number of units held by them in demat form on the Record Date to the Registrars and Transfer Agent of the Mutual Fund.

The IDCW will be at such rate as may be decided by the AMC in consultation with the Trustees.

Investors may please note that amounts distributed under Income Distributable cum capital withdrawal options and sub-options, can be made out of investors capital (Equalization Reserve), which is a part of sale price that represents realized gains.

Under the Growth Option, income earned on the Scheme's corpus will remain invested in the Scheme and will be reflected in the Net Asset Value (NAV). Unit holders who opt for this Option will not receive any IDCW in normal circumstances. Under the Income Distribution cum Capital Withdrawal Option (IDCW), it is proposed to distribute IDCWs at regular intervals, subject to availability of distributable profits, as computed in accordance with SEBI Regulations. Investors in the Scheme have the choice of opting for either payout or reinvestment of IDCW, as stated above. Subsequent to the declaration of IDCW, NAV of the Income Distribution cum Capital Withdrawal Option (IDCW) and Growth Option will be different.

IDCW Distribution Procedure

In accordance with SEBI Circular no. SEBI/ IMD/ Cir No. 1/ 64057/06 dated April 4, 2006 and SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 04, 2021, the procedure for IDCW Distribution would be as under:

1. Quantum of IDCW and the record date will be fixed by the Trustee in their meeting. IDCW so decided shall be paid, subject to availability of distributable surplus.
2. Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the IDCW including the record date., in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated.
3. Record date shall be the date which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving IDCWs. The Record Date shall be 2 working days from the date of publication of notice.
4. The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Option would fall to the extent of payout and statutory levy (if applicable).
5. The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date.
6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund.

The IDCW proceeds may be paid by way of IDCW warrants/direct credit/ Electronic Funds Transfer (EFT)/ Electronic Clearing Service (ECS) Credit/ National Electronic Funds Transfer (NEFT) /Real Time Gross Settlement (RTGS)/Wired Transfer/ National Electronic Clearing Service (NECS)/any other manner through the investor's bank account specified in the Registrar's records. The AMC, at its discretion at a later date, may choose to alter or add other modes of payment. As per

SEBI circular dated November 25, 2022 or as amended from time to time, with effect from January 14, 2022 the AMC shall dispatch payment of the dividend proceeds within 7 working days from the record date.

AMC may also use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit, etc. or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or IDCW warrants.

Further, AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due.

Allotment

SO 18

All applicants will receive full and firm allotment of Units, provided the applications are complete in all respects and are found to be in order. The Trustees retain the sole and absolute discretion to reject any application. The process of allotment of Units and mailing of allotment / account statements reflecting the allotments will be completed within 5 business days from the date of closure of the NFO.

Applicants under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. For investors who have given demat account details, the Units will be credited to the investor's demat account after due verification and confirmation from NSDL / CDSL of the demat account details. The total number of Units allotted will be determined with reference to the applicable sale price and fractional Units may be created. Fractional Units will be computed and accounted for up to three decimal places for all Scheme.

An allotment confirmation specifying the number of units allotted will be sent to the unit holders' by way of email and / or physical statement to the registered e-mail address and / or registered address, within 5 Business Days from the closure of the NFO.

For ongoing period, CAS for each calendar month to the Unit Holder(s) in whose folio(s) Transaction(s) has / have taken place during that calendar month shall be sent on or before 15th of the succeeding calendar month.

In case of any specific request for account statement received from a Unit Holder, the account statement would be sent to the Unit Holder within 5 (Five) Business Days from the receipt of such request.

Dematerialization

Unit holders opting to hold the Units in demat form must provide their demat Account details in the specified section of the application form. The Unit holder intending to hold the Units in demat form are required to have a beneficiary account with the Depository Participant (DP) (registered with NSDL / CDSL as may be indicated by the Fund at the time of launch of the Scheme) and will be required to indicate in the application the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP at the time of purchasing Units during the NFO of the Scheme. In case Unit holders do not provide their demat Account details, the Units will be allotted in physical mode provided the application is otherwise complete in all respect and accordingly an Account Statement shall be sent to the Unit holder. Such investors will not be able to trade on the stock exchange till the holdings are converted into demat form. Investors opting to hold Units in demat form should furnish Bank Account details linked with their demat account.

The asset management company shall issue units in dematerialized form to a unit holder in a scheme within two working days of the receipt of request from the unit holder.

Refund

In case the Scheme fails to collect the minimum subscription amount under the scheme, the Mutual Fund and the AMC shall be liable to refund the subscription amount to the applicants of the Scheme within 5 business days from closure of NFO. In addition to the above, refund of subscription money to applicants whose applications are invalid for any reason whatsoever will commence immediately after the allotment process is completed.

No interest will be payable on any subscription money refunded as above. Interest on subscription amount will be payable for amounts refunded later than 5 business days from the closure of the New Fund Offer Period at the rate of 15% per annum for the period in excess of 5 business days and will be charged to the AMC. Refund will be credited to the bank account of the unitholder from where the funds are received OR refund order will be marked "A/c. payee only" and will be in favour of and be despatched to the Sole / First Applicant, by courier / speed post / registered post.

AMC may also use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit, etc. or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or IDCW warrants.

Further, AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due

Who can invest?

This is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile.

The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted and duly authorised under their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions etc):

- Adult individuals resident in India, either singly or jointly
- Minor through parent / lawful guardian
- Companies, Bodies Corporate, Public Sector Undertakings, Association of Persons, Bodies of individuals, Societies registered under the Societies Registration Act, 1860, mutual fund schemes (so long as the purchase of units is permitted under the respective constitutions)
- Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds
- Partnership Firms
- Karta of Hindu Undivided Family (HUF)
- Banks (including Co-operative Banks and Regional Rural Banks) & Financial Institutions
- Non-resident Indians (NRIs) / Persons of Indian Origin on full repatriation basis (subject to RBI approval, if required) or on non-repatriation basis
- Foreign Portfolio Investors (FPIs) registered with SEBI on full repatriation basis (subject to RBI approval, if required)
- Army, Air Force, Navy and other para-military funds and eligible institutions
- Scientific and Industrial Research Organizations
- Provident / Pension / Gratuity and such other Funds as and when permitted to invest
- International Multilateral Agencies approved by the Government of India / RBI
- Other schemes of HSBC Mutual Fund subject to the conditions and limits prescribed in SEBI Regulations
- Trustees, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws), may subscribe to the Units under the Scheme.
- Foreign investors (termed as Qualified Foreign Investors) who meet KYC requirement as per PMLA (Prevention of Money Laundering Act, 2002) and FATF (Financial Action Task Force) standards. Acceptance of subscriptions by Foreign investors will be subject to operational feasibility in accepting the same and compliance with provisions under SEBI circular no. CIR/IMD/DF/14/2011 dated August 9, 2011.

Who cannot invest?

- The following persons/entities cannot invest in any schemes of the Fund:
- United States Person as defined under the Laws of the United States of America, including, without limitation, the rules and regulations promulgated by the U.S. Securities and Exchange Commission and the U.S. Commodity Futures Trading Commission; or is a person who has elected to be treated as a US tax resident for US federal income tax purposes;
- Persons residing in Canada;
- Persons residing in any Financial Action Task Force (FATF) declared non-compliant country or territory.
- Overseas Corporate Bodies (OCBs), being firms and societies which are held directly / indirectly to the extent of at least 60% by NRIs and / or overseas trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons.
  a. Persons who are, subject to sanctions or residing in or have any of their addresses in countries which are subject to sanctions.
  b. Persons who are in breach of the laws and regulations relating to KYC, money laundering, terrorist financing or any other Financial Crimes.
- Such other persons as may be specified by AMC from time to time.

Note:

- Investors are requested to note that if subsequently an investor's status is changed to being a United States Person or investor's folio is updated with a US/Canada address, the AMC reserves the right to redeem such investor's investments.
- Non-Resident Indian investors must provide their complete overseas address, including the Country of residence, in the application form, to avoid rejection of the application.
- The Trustee and / or AMC shall be entitled to reject any application from investors and / or carry out forceful redemption of Units when it is discovered that the investor is subject to sanctions or any other financial crimes, directly or indirectly.

- The AMC and its Group companies (in India and outside India) are required to and may take any action to meet their Compliance Obligations relating to or in connection with the detection, investigation and prevention of Financial Crime and act in accordance with the laws, regulations and requests of public and regulatory authorities operating in various jurisdictions which relate to Financial Crime. The AMC may take, and may instruct (or be instructed by) any of its group companies to take, any action which it or such other member, in its sole and absolute discretion, considers appropriate to take in accordance with all such laws, regulations and requests. Such action may include but is not limited to (a) combining investor information with other related information in the possession of HSBC Group, (b) making further enquiries as to the status of a person or entity, whether they are subject to a sanctions regime, or confirming your identity and status and / or (c) share information on a confidential basis with such Group offices whether located in India or overseas in relation to prevention of Financial Crime.
- In case an investor who is a foreign national and resident in India, ceases to be resident in India, such investor will be required to redeem his / her investments prior to change in the resident status. The AMC reserves the right to redeem investments of such investors if their resident status is found to have changed to a country other than India. The redemption proceeds will be credited in Indian rupees only. Further, the AMC, its affiliates or service providers reserve the right to seek additional documents, implement controls and / or impose restrictions with respect to acceptance of investments from foreign nationals resident in India including the right to reject applications or subsequently redeem investments which are not in line with the controls deemed necessary by the AMC.
- Investors are requested to note that if subsequently an investor's status is changed to being a United States Person or investor's folio is updated with a US/Canada address, the AMC reserves the right to redeem such investor's investments. Even if the AMC, at its sole discretion, allows such categories of investors to continue with the existing investments in the Scheme (i.e. the investments made prior to such status change), the AMC/ Fund shall not accept any further transactions requests (other than non-financial transactions and redemptions) from such investors and all existing systematic investment registrations would stand cancelled.

For the purpose of this clause:

"Compliance Obligations" means obligations of the AMC to comply with: (a) laws or international guidance and internal policies or procedures, (b) any demand or request from authorities or reporting disclosure or other obligations under laws, and (c) laws requiring us to verify the identity of our customers.

"Financial Crime" includes money laundering, terrorist financing, bribery, corruption, tax evasion, fraud, evasion of economic or trade sanctions, and / or any acts or attempts to circumvent or violate any laws relating to these matters."

Investors are requested to note that information will be obtained from CVL / SEBI appointed KRA (KYC Registration Agency) database and information in the AMC records will be overwritten. In the event of any discrepancy in the application on account of address or residence status, the application will be rejected and the money will be refunded upon confirmation from CVL / KRA database.

The Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the SEBI Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.

Process for Investments made in the name of a Minor through a Guardian

- Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or from a joint account of the minor with the guardian only, else the transaction is liable to get rejected.
- Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major.

  The above mentioned provisions are prescribed by SEBI vide its Circular No - SEBI/HO/IMD/DF3/CIR/P/2019/166 dated December 24, 2019.
- Existing unit holders are requested to review the Bank Account registered in the folio and ensure that the registered Bank Mandate is in favour of minor or joint with registered guardian in folio. If the registered Bank Account is not in favour of minor or not joint with registered guardian, unit holders will be required to submit the change of bank mandate, where minor is also a bank account holder (either single or joint with registered guardian), before initiation any redemption transaction in the folio, else the transaction is liable to get rejected.
- Unit holders are required to submit the supporting document for old bank account as well as new bank account while submitting the request for change of bank mandate.

- Investors are requested to note that information will be obtained from CVL / SEBI appointed KRA (KYC Registration Agency) database and information in the AMC records will be overwritten. In the event of any discrepancy in the application on account of address or residence status, the application will be rejected and the money will be refunded upon confirmation from CVL / KRA database.
- The Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the SEBI Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.

Where can you submit the filled up applications

Computer Age Management Services Limited (CAMS) having its processing unit at New No. 10, M.G.R Salai, Nungambakkam, Chennai 600034 has been appointed as Registrar for the Scheme. The applications filled up and duly signed by the applicants should be submitted at the office of the Collection Centres / ISCs / Official Points of Acceptance, Details of official points of acceptance of transactions are provided on inside back cover page.

Additionally, all the authorized Point of Service (POS) of MFUI shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of HSBC Mutual Fund physically. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com.

Further, Investors can execute financial and non-financial transactions pertaining to Schemes of the Fund electronically on the MF Central portal i.e. https://www.mfcentral.com/ as and when such facility is made available by MF Central.

Bank Account Numbers SO 19

In order to protect the interest of investors from fraudulent encashment of cheques, cheques specify the name of the Unitholder and the bank name and account number where payments are to be credited. As per the directive issued by SEBI vide its letters IIMARP/MF/CIR/07/826/98 dated April 15, 1998, and IMD/CIR/No. 6/4213/04 dated March 1, 2004, it is mandatory for applicants to mention their bank details in their applications for purchase or redemption of units.

It is important for applicants to mention their bank name, bank account number, branch address, account type in their applications for subscription or repurchase of Units. **Applications without this information shall be rejected.**

It may be noted that in case of those Unitholders who hold Units in demat form, the bank mandate available with respective DP will be treated as the valid bank mandate for the purpose of payout at the time of any corporate action.

How to apply?

Please refer to the SAI and KIM for instructions.

The Unit holders are given an Option to apply for Units in physical form or in dematerialized (demat form).

For Investors, who wish to opt for Demat mode, the applicants under the Scheme (including a transferee) will be required to have a beneficiary account with a DP of NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary owner account number (BO ID) with DP. In the absence of the information (including incomplete information) in respect of DP ID / BO ID, the application will be processed under the 'physical' mode.

Investor subscribing under Direct Plan of a Scheme is required to indicate "Direct Plan" against the Scheme name in the application form e.g. "HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund - Direct Plan". Please refer to section on 'Default Option and Plans' for more details.

Additional mode of payment through ASBA facility (applicable during NFO period)

As defined under SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009, 'Applications Supported by Blocked Amount (ASBA)' means an application for subscribing to a public issue or rights issue, along with an authorisation to a Self Certified Syndicate Bank (SCSB) to block the application money in a bank account. The ASBA facility shall co-exist with the current process, wherein cheques / demand drafts are accepted by the Fund as a mode of payment for subscription. The list of banks that have been notified by SEBI to act as SCSBs and their designated branches are mentioned in the ASBA form and also available on the websites of SEBI, NSE and BSE. For complete details on ASBA, refer the Application Form of the Scheme.

Subscription of Units through Online platform:

The Fund allows its investors to invest in any scheme of HSBC Mutual Fund through its website https://invest.assetmanagement.hsbc.co.in. and mobile application 'Invest Xpress'. The Fund will also allow existing investors to transact through the website of the Fund's Registrar & Transfer Agent (CAMS), i.e. www.camsonline.com. Additionally, website / mobile application of MFUI shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of HSBC Mutual Fund electronically. For further information, kindly refer to the website of MFUI at www.mfuindia.com.

Further, Investors can execute financial and non-financial transactions pertaining to Schemes of the Fund electronically on the MF Central portal i.e. https://www.mfcentral.com/ as and when such facility is made available by MF Central.

However, the Fund will not be liable for any failure to act upon electronic instructions or to provide any facility for any cause that is beyond the control of the Fund.

Listing

The Scheme is an open ended scheme under which Sale and Repurchase will be made on a continuous basis and therefore listing of Units on any Stock Exchange is not currently envisaged. The AMC reserves the right to list the Units of the Scheme in future, if deemed necessary.

The Unit holders are given an Option to hold the Units by way of an Account Statement (physical form) or in Dematerialized (demat form).

Special Products / facilities available during the NFO

Switching Option

During the NFO Period, Unit Holders in the various Schemes of the Fund have the option of switching into the Scheme.

To effect a switch, a Unit holder must provide clear instructions. A request for a switch may be specified either in terms of amount or in terms of the number of Units of the Scheme from which the switch is sought. Where a request for switch is for both amount and number of Units, the amount requested will be considered as the definitive request. Such instructions may be provided in writing and lodged on any Business Day at any of the Investor Service Centres / Designated Collection Centres.

The switch will be effected by redeeming Units from the Scheme in which the Units are held and investing the net proceeds in this Scheme/ Plans / Options, subject to the minimum balance, minimum application amount and subscription / redemption criteria applicable for the respective Scheme(s).

Valid requests for 'switch out' shall be treated as redemptions and 'switch in' shall be treated as purchases, after considering any prevalent exit loads for switches.

A switch by NRI / FPI Unit holders will be subject to the compliance of procedures and / or final approval of the Reserve Bank of India and / or any other agency, as may be required.

In view of the individual nature of tax impact, each investor is advised to consult with his or her own tax consultant with respect to the capital gains/loss and specific tax implications arising out of switches and redemptions.

Systematic Investment Plan (SIP)

Unit holders of the Scheme can benefit by investing specific rupee amounts periodically, for a continuous period. SIP allows the investors to invest a fixed amount every month or quarter for purchasing additional Units of the respective Plan under Scheme at NAV based prices. SIP facility is available for both the Options viz. Growth Option and Income Distribution cum Capital Withdrawal Option (IDCW).

Investors can enrol themselves for SIP (minimum 12 instalments in case of monthly and 4 instalments in case of quarterly SIP) by ticking the appropriate box in the SIP application form and filling up the relevant details like amount of SIP Instalment, period and SIP date. The terms and conditions of SIP are provided in detail in the SIP Auto Debit Form. SIP through post-dated cheques will not be accepted during NFO.

Systematic Transfer Plan (STP) & Systematic Withdrawal Plan (SWP)

STP & SWP facilities will be available only after the Plan under the Scheme re-opens for continuous sale and repurchase.
Refer 'Special Products available during the Continuous Offer' under Section III B. 'On-going Offer details'

The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same: Not Applicable.

Restrictions, if any, on the right to freely retain or dispose off units being offered

i) Transfer & Transmission of Units

The Unit holders are given an option to hold the Units by way of an Account Statement (physical form) or in Dematerialized (demat form).

As described below, units held in Demat mode as well as in physical form (account statement) are transferable:

Transfer of units held in Demat mode: Such units are transferable (subject to lock-in period, if any and subject to lien, if any marked on the units) in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2018, as may be amended from time to time. Transfer can be made only in favor of transferees who are capable of holding Units and having a Demat Account. The delivery instructions for transfer of Units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. Further, for the procedure of release of lien, the investors shall contact their respective DP.

Transfer of units held in physical form: Units held in physical form are normally not certified. However, if an applicant so desires to transfer units, the AMC, upon submission of documents which will be prescribed from time to time, shall certify the units and issue a fresh statement / certificate to the extent of certified units to the investor within 5 business days of the receipt of request. If the investor intends to transfer units, it could be done to the extent of certified units mandatorily using the statement/certificate issued post certification of units. Certificate / statement issued post certifying of units must be duly discharged by the Unit holder(s) and surrendered along with the request for Transfer. AMC reserves the right to accept the request for certification of units The AMC reserves the right to reject the application for transfer, post acceptance of the same, if any of the requisite documents / declarations are unavailable or incomplete. Also, unitholders are required to surrender the certificate/statement in case they wish to carry out any other transactions (such as redemption, switch, etc.) post unit certification.

A person becoming entitled to hold the Units in consequence of the death, insolvency, or winding up of the sole holder or the survivors of joint holders, upon producing evidence and documentation to the satisfaction of the Fund and upon executing suitable indemnities in favor of the Fund and the AMC, shall be registered as a Unit holder if the transferee is otherwise eligible to hold the Units.

Where the Units of the Plan(s) are issued in demat form in the Demat account of the investor, the nomination as registered with the DP will be applicable to the Units of the Plan(s). A Nominee / legal heir approaching the Fund for Transmission of Units must have beneficiary account with a DP of CDSL or NSDL, since the Units shall be in demat mode.

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Processing of Transmission-cum-transaction requests:

If an investor submits either a financial or non-financial transaction request alongwith transmission request, then such transaction requests will be processed after the Units are transferred in the name of new unit holder and only upon subsequent submission of fresh request from the new unit holder post transmission. Under normal circumstances, the Fund will endeavor to process the transmission request within 10 business days, subject to receipt of complete documentation as applicable. The AMC reserves the right to insist on transmission along with redemption request by the claimant at any point deemed necessary.

ii) Lien / Pledge of Mutual Fund units

If in conformity with the guidelines and notifications issued by SEBI / Government of India / any other regulatory body from time to time, Units under the Plan(s) may be offered as security by way of a pledge / charge in favor of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other body.

Units held in physical form: The AMC and / or the ISC will note and record such pledged / Lien marked Units. A standard form for this purpose is available on request from any ISC. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof. The Pledgor will not be able to redeem / switch Units that are pledged until the entity to which the Units are Lien marked / pledged provides written authorization to the Mutual Fund that the pledge / lien charge may be removed. As long as Units are Lien marked / pledged, the pledgee will have complete authority to redeem such Units.

The distributions in the nature of IDCWs which are paid out on Lien marked /pledged Units shall be made in favor of the investor, unless understood and accepted between the unit holder(s) and financier/lender.

Units held in dematerialized form: In case of Units held in dematerialized form, the rules of Depository will be applicable for Lien marking / Pledge of the Units of the Scheme. Units can be Lien marked / pledged by completing the requisite forms / formalities as may be required by the Depository.

The AMC reserves the right to change the procedure for Lien marking / pledge of MF Units from time to time.

iii) Fractional Units

The total number of Units allotted will be determined with reference to the applicable sale price and fractional Units may be created. Fractional Units will be computed and accounted for up to three decimal places for all Scheme.

iv) Suspension of Sale / Switch-in of Units

The Mutual Fund at its sole discretion reserves the right to withdraw / suspend sale (via fresh / additional subscriptions / switch-ins / existing or fresh SIP / STP or such other special product) of the Units in the scheme temporarily or indefinitely, if in the opinion of the AMC, the general market conditions are not favourable and / or suitable investment opportunities are not available for deployment of funds.

The sale or switch - in of the Units may be suspended under the following conditions:

- When one or more stock exchanges or markets, which provide basis for valuation for a substantial portion of the assets of the Scheme is closed otherwise than for ordinary holidays.
- In the event of breakdown in the means of communication use for the valuation of investments of the Scheme, without which the value of the securities of the scheme cannot be accurately calculated.
- During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unitholders of the Scheme.
- When AMC is of the view that further increasing the size of the corpus of the Scheme may prove detrimental to the interest of the existing unit holders.

- In case of natural calamities, strikes, riots and bandhs.
- In the event of any force majeure or disaster that affects the normal functioning of the AMC, ISC or the Registrar.
- If so directed by SEBI.".

Further, an order to purchase Units is not binding on and may be rejected by the Trustees, the AMC or their respective agents, until it has been confirmed in writing by the AMC or its agents and payment has been received.

v) Suspension of Redemption of units

In line with SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2016/57 dated May 31, 2016 and as amended from time to time, the AMC may, subject to specific approval of the Boards of AMC and Trustees, impose restrictions on redemptions (including switch-out) in the scheme(s) if there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:

a) Liquidity issues in the market at large.

b) Market failures and / or exchange closures due to unexpected events relating to, but not limited to, political, economic, military, monetary or other emergencies.

c) Operational issues due to exceptional circumstances like force majeure, unpredictable operational problems and technical failures.

- Restriction on redemption may be imposed for a specific period of time not exceeding 10 working days in any 90 days period.
- Any imposition of restrictions on redemption will be informed to SEBI.
- In the event that redemption restrictions are imposed by the AMC, in addition to above requirements, the AMC will ensure the following:
  a) Redemption request up to Rs. 2 lakh shall not be subject to such restriction.
  b) For redemption request above Rs. 2 lakh, the AMC shall redeem the first Rs. 2 lakh without such restriction and the remaining part over and above Rs. 2 lakh, shall be subject to restriction, as may be imposed.

vi) Freezing / Seizure of Accounts

Investors may note that under the following circumstances, the Trustee / AMC may at its sole discretion (and without being responsible and / or liable in any manner whatsoever) freeze/seize / do such acts to a Unit holder's account as per instructions (or deal with the same in the manner the Trustee / AMC is directed and / or ordered) under the Scheme:-

- Under any requirement of any law or regulations for the time being in force.
- Under the direction and / or order (including interim orders) of any regulatory/statutory authority or any judicial authority or any quasi-judicial authority or such other competent authority having the powers to give direction and / or order.

Static Details

- The details provided by investors in the application form for subscribing to Units should be same as the details registered with the DP.
- In the event of any conflict, the details registered with the DP will prevail.
- In case any particular detail is not registered with the DP, the details in the application form will be considered.
- In the event of mismatch in the mode of holding as mentioned in the application form vis-à-vis details with the DP, the application is liable to be rejected.

Third party Cheques

a) Third party payments (i.e where payment is made from a source other than that of the first holder) will not be accepted by the Fund, except if made under the following exceptional categories, namely, i) employer on behalf of employee as payroll deductions or deductions out of expense reimbursements for SIP / Lumpsum investments, ii) Custodian on behalf of FPI / client and iii) Payment by Asset Management Company (AMC) to a Distributor empaneled with it on account of commission / incentive etc. in the form of the Mutual Fund Units of the Funds managed by the AMC through Systematic Investment Plans or Lumpsum Investment (w.ef January 18, 2012). iv) Payment by a Corporate to its Agent/Distributor / Dealer, on account of commission or incentive payable for sale of its goods / services, in the form of the Mutual Fund Units through Systematic Investment Plan or Lumpsum Investment (w.e.f. April 20, 2015). In such cases, KYC acknowledgement along with additional declarations will have to be submitted along with the application form, failing which the application will be rejected. Such declaration to be submitted in original & in the prescribed standard format and unique across each lumpsum investment. (Declaration formats can be obtained from ISCs or downloaded from the Fund's website.)

b) In case of payment from a joint bank account, first holder in the folio has to be one of the joint holders of the bank account from which the payment is made. Hence, joint holders may pre-register their bank accounts (single / multiple) with the AMC / RTA, by completing the Multiple Bank Account Registration Form, if they intend to make payment on behalf of other joint holder(s) in the folio. In such cases the application will be accepted and not treated as a third party payment.

c) Where the payment instrument does not mention the bank account holders name/s or Signature of the units holder as on the investment application does not match with the signature on the payment instrument, investor should attach a cancelled cheque leaf / bank pass book copy to substantiate that the first unit holder is one of the joint holders of the bank account. Where a payment is through a pre-funded instrument, a bank certification of the bank account no. and account holders name should be attached, in the required format. Pre-funded instrument issued against cash shall not be accepted for investments of Rs. 50,000 or more. For RTGS / NEFT / online bank transfer etc., a copy of the instruction to the bank stating the account number debited must accompany the purchase application.

d) The AMC reserves the right to reject the application, post acceptance of the same, if any of the requisite documents / declarations are unavailable or incomplete, in which case the AMC shall refund the subscription money.

No interest will be payable on any subscription money refunded. Interest on subscription amount will be payable for amounts refunded later than 5 business days from the closure of the New Fund Offer Period at the rate of 15% per annum for the period in excess of 5 business days and will be charged to the AMC. Refund will be credited to the bank account of the unitholder from where the funds are received OR refund order will be marked "A/c. payee only" and will be in favour of and be despatched to the Sole / First Applicant, by courier / speed post / registered post.

AMC may also use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit, etc. or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or IDCW warrants.

Further, AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due.

Multiple Bank accounts

The unit holder / investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.assetmanagement.hsbc.co.in. Individuals / HUF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio.

Change of Bank Mandate

Updation of Bank Account in a customer's account / folio should be submitted either using the Multiple Bank Account Registration Form or the standalone Change of Bank Mandate form only. Any request for change of bank mandate details will be entertained only if the Unit Holder provides any of the following documents along with the designated Multiple Bank Account Registration / Deletion form or a standalone separate Change of Bank Mandate form:

Any one of the following document to be provided for Existing (Old) as well as New Bank account:

- Cancelled original cheque leaf with first Unit Holder name and bank account number printed on the face of the cheque. OR
- Copy of Bank Passbook having the name, address and account number of the account holder.
- Bank Statement (issued within 3 months for new bank, in case of old bank account the date of statement will not be applicable)

Important: The above documents should be either in original or copy to be submitted along with original produced for verification. In case if documents for the existing bank account are not available, kindly visit HSBC / CAMS office for In Person Verification along with PAN Card Copy / Photo Identification Proof for PAN Exempt cases. All documents to be self-attested. Kindly carry originals for adding a new bank.

For more details, refer to the Application Form

B. ONGOING OFFER DETAILS

1. Plans / Options / Sub-options offered under the Scheme

The following table details the Plans / Options / Sub-options available in the Scheme and its dividend frequencies:

Name of Scheme and Plans, if any	Options	Sub-Options	Frequency of dividend declaration	Record Date
HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund	Growth	–	–	–
	Income Distribution cum Capital	Payout of IDCW and Reinvestment of IDCW	From time to time	As may be decided by the Trustees^.

Name of Scheme and Plans, if any	Options	Sub-Options	Frequency of dividend declaration	Record Date
	Withdrawal option (IDCW)			

1 If such day is a holiday, then the record date shall be the immediately succeeding Business Day.

***Direct Plan**

Vide SEBI Circular dated September 13, 2012, the AMC has with effect from January 1, 2013 introduced a separate plan viz. 'Direct Plan' for investors who purchase/subscribe units in a scheme directly with the Fund. Purchase/subscription applications routed through distributor will not be eligible for investment under Direct Plan. Direct Plan is available in all Schemes/Plans of the Fund. All Plans and Options thereunder (including Direct Plan) will have a common portfolio.

All characteristics of the Schemes viz. investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered and terms and conditions including load structure will be same for Direct Plan except that:

(a) Switch of investments from existing Plans, where the transaction has been received with Distributor Code, (whether the investments were made before or after January 1, 2013) to Direct Plan shall be subject to applicable exit load, if any.

(b) No exit load shall be levied:

i. in case of switches from Direct Plan to existing Plan.

ii. in case of switches from existing Plan, where the transactions were made without Distributor Code, (whether the investments were made before or after January 1, 2013) to Direct Plan.

Direct Plan shall have a lower expense ratio compared to the existing Plan and no commission for distribution of units will be paid / charged under Direct Plan.

All categories of investors (whether existing or new Unit holders) are eligible to subscribe under Direct Plan. Investments under Direct Plan can be made through various modes offered by the Fund for investing directly with the Fund {including Stock Exchange platform(s)}

Investors wishing to transfer their accumulated balance held under any existing Plan of the Schemes (through lumpsum / systematic investments made with or without distributor code) to Direct Plan will have to switch / redeem their investments (subject to applicable exit load, if any) and apply under the Direct Plan. Investors who have invested through distributor code and have opted for Reinvestment of IDCW facility under the existing plan may note that the dividend will continue to be reinvested in the existing plan only.

Investors should indicate the Scheme / Plan and / or Option etc., wherever applicable, for which the subscription is made by indicating the choice in the appropriate box provided for this purpose in the Application Form. In case of valid applications received, without indicating/incorrectly indicating **the Scheme / Plan and / or Option etc. the following defaults will be flagged off :**

Indication not made/incorrectly made	**Default##**
Scheme / Plan Name	As indicated on the application form / transaction slip (The applicable NAV shall be as per the funds available for utilization).
Income Distribution cum Capital Withdrawal option (IDCW) / Growth Option	Growth Option
Payout of IDCW / Reinvestment of IDCW	Reinvestment of IDCW
Mode of holding (in cases where there are more than one applicant)	Joint
Direct Plan opted (with/ without distributor code on the application)	Units will be allotted in "Direct Plan"
Broker code is mentioned as "DIRECT" / incorrect / eft blank	Units will be created under "Direct Plan" with broker code "Direct"
Status of First Applicant (Individual, HUF, Company etc.)	Others #
* Demat account details	Units will be held in physical mode

* Applicants, who wish to opt for Demat mode (including a transferee), will be required to have a beneficiary account with a DP of NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP. In the absence of the information (including incomplete / incorrect information) in respect of DP ID/BO ID, the application will be processed with statement option as 'physical' only.

\# Tax rates (including the tax on dividend distribution) wherever applied on 'Others' by the Mutual Fund shall be the same as applicable to a Resident Indian Company.

\## Any investments or switch-in requests received in the name of the discontinued Plans will be processed under the available single Plan. For more details refer to Notice-cum-Addendum dated September 28, 2012 or visit our website at www.assetmanagement.hsbc.co.in.

With regard to Broker Code, default Plan as per the following table will apply to investors.

Broker Code mentioned by the investor	**Plan mentioned by the investor**	**Default Plan to be captured by the AMC**
Not mentioned	Not mentioned	Direct Plan
Not mentioned	Direct	Direct Plan
Not mentioned	Regular	Direct Plan
Mentioned	Direct	Direct Plan
Direct	Not Mentioned	Direct Plan
Direct	Regular	Direct Plan
Mentioned	Regular	Regular Plan
Mentioned	Not Mentioned	Regular Plan

In cases of wrong / invalid / incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor / distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

Treatment of Financial Transactions Received Through Suspended Distributors:

All Purchase / Switch requests (including under fresh registrations of Systematic Investment Plan ("SIP") / Systematic Transfer Plan ("STP") or under SIPs / STPs registered prior to the suspension period) received during the suspension period shall be processed under "Direct Plan" and continue to be processed under "Direct Plan" perpetually unless, after suspension of ARN is revoked, investor makes a written request to process the future instalments / investments under "Regular Plan". HSBC Asset Management (India) Private Limited ('AMC') shall also suitably inform the concerned unitholders about the suspension of the distributor from doing mutual fund distribution business.

Any Purchase / Switch or SIP / STP transaction requests received through the stock exchange platform, from any distributor whose ARN has been suspended, shall be rejected.

Additionally, where the ARN of a distributor has been terminated permanently, the AMC shall advise the concerned unitholder(s), who may at their option, either continue their existing investments under Regular Plan under any valid ARN holder of their choice or switch their existing investments from "Regular Plan" to "Direct Plan" subject to tax implications and exit load, if any.

2. Dividend Distribution Policy

The Trustees propose to follow the below dividend distribution policy:

Investors may please note that amounts distributed under Income Distributable cum capital withdrawal options and sub-options, can be made out of investors capital (Equalization Reserve), which is a part of sale price that represents realized gains.

Declaration of dividend is subject to the availability of distributable surplus. Such dividends if declared, will be paid under normal circumstances, only to those Unitholders who have opted for Income Distribution cum capital withdrawal option (IDCW) with specified sub-options. Further, no entry / exit load shall be charged for units allotted under Reinvestment of IDCW option.

However, it must be distinctly understood that the actual declaration of dividends under the Scheme and the frequency thereof will, inter-alia, depend upon the distributable surplus of the Scheme, as computed in accordance with SEBI Regulations. The

Trustees reserve the right of dividend declaration and to change the frequency, date of declaration and the decision of the Trustees in this regard shall be final. There is no assurance or guarantee to Unit holders as to the rate of dividend distribution nor that dividend will be regularly paid.

The dividend that may be paid out of the distributable surplus of the Scheme will be paid only to those Unit holders whose names appear in the register of Unit holders on the notified record date. In case of Units held in dematerialized mode, the Depositories (NSDL / CDSL) will give the list of demat account holders and the number of units held by them in demat form on the Record Date to the Registrars and Transfer Agent of the Mutual Fund. The dividend will be at such rate as may be decided by the AMC in consultation with the Trustees.

Investors may please note that amounts distributed under Income Distributable cum capital withdrawal options and sub-options, can be made out of investors capital (Equalization Reserve), which is a part of sale price that represents realized gains.

Under the Growth Option, income earned on the Scheme's corpus will remain invested in the Scheme and will be reflected in the Net Asset Value (NAV). Unit holders who opt for this Option will not receive any dividend in normal circumstances. Under the Income Distribution cum capital withdrawal option, it is proposed to distribute dividends at regular intervals, subject to availability of distributable profits, as computed in accordance with SEBI Regulations. Investors in the Scheme have the choice of opting for either payout or reinvestment of dividend, as stated above. Subsequent to the declaration of dividend, NAV of the Income Distribution cum capital withdrawal Option and Growth Option will be different.

Dividend Distribution Procedure

In accordance with SEBI Circular no. SEBI/IMD/Cir No. 1/64057/06 dated April 4, 2006 and SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 5, 2021 the procedure for Dividend Distribution would be as under:

i) Quantum of dividend in rupee terms) and the record date will be fixed by the Trustee in their meeting. Dividend so decided shall be paid, subject to availability of distributable surplus.

ii) Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the dividend including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated.

iii) Record date shall be the date which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving dividends. The Record Date shall be 2 working days from the date of publication of notice.

iv) The notice will, in font size 10, bold, categorically state that pursuant to payment of dividend, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable).

v) The NAV will be adjusted to the extent of dividend distribution and statutory levy, if any, at the close of business hours on record date.

vi) Before the issue of such notice, no communication indicating the probable date of dividend declaration in any whatsoever, will be issued by Mutual Fund.

The dividend proceeds may be paid by way of dividend warrants/direct credit / Electronic Funds Transfer (EFT) / Electronic Clearing Service (ECS) Credit / National Electronic Funds Transfer (NEFT) / Real Time Gross Settlement (RTGS) / Wired Transfer / National Electronic Clearing Service (NECS) / any other manner through the investor's bank account specified in the Registrar's records. The AMC, at its discretion at a later date, may choose to alter or add other modes of payment.

As per SEBI circular dated November 25, 2022 or as amended from time to time, with effect from January 14, 2022 the AMC shall dispatch payment of the dividend proceeds within 7 working days from the record date.

AMC may also use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit, etc. or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or dividend warrants.

Further, AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due.

3. Who can invest?

This is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile.

The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted and duly authorised under their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions etc):

1. Adult individual resident in India, either singly or jointly.
2. Karta of Hindu Undivided Family (HUF)

3. Minor through parent / lawful guardian.
4. Companies, bodies corporate, public sector undertakings, association of persons, bodies of individuals, societies registered under the Societies Registration Act, 1860, mutual fund schemes (so long as the purchase of units is permitted under the respective constitutions)
5. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds
6. Partnership Firms
7. Banks (including Co-operative Banks and Regional Rural Banks) & Financial Institutions
8. Non-resident Indians (NRIs) / Persons of Indian Origin on full repatriation basis (subject to RBI approval, if required) or on non-repatriation basis
9. Foreign Portfolio investors (FPI) registered with SEBI on full repatriation basis (subject to RBI approval, if required)
10. Army, Air Force, Navy and other para-military funds and eligible institutions
11. Scientific and Industrial Research Organisations
12. Provident / Pension / Gratuity and such other Funds as and when permitted to invest
13. International Multilateral Agencies approved by the Government of India / RBI
14. Other Schemes of the Fund subject to the conditions and limits prescribed in SEBI Regulations
15. Trustees, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws), may subscribe to the Units under the Scheme.
16. Foreign investors (termed as Qualified Foreign Investors) who meet KYC requirement as per PMLA (Prevention of Money Laundering Act, 2002) and FATF (Financial Action Task Force) standards. Acceptance of subscriptions from Foreign investors will be subject to compliance with provisions under SEBI circular no. CIR/IMD/DF/14/2011 dated August 9, 2011 and any other applicable guidelines.

Who cannot invest?

The following persons / entities cannot invest in the Scheme:

1. United States Person as defined under the Laws of the United States of America, including, without limitation, the rules and regulations promulgated by the U.S. Securities and Exchange Commission and the U.S. Commodity Futures Trading Commission; or is a person who has elected to be treated as a US tax resident for US federal income tax purposes
2. Persons residing in Canada;
3. Persons residing in any Financial Action Task Force (FATF) declared non-compliant country or territory.
4. Overseas Corporate Bodies (OCBs), being firms and societies which are held directly / indirectly to the extent of at least 60% by NRIs and / or overseas trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons.
5. a. Persons who are, subject to sanctions or residing in or have any of their addresses in countries which are subject to sanctions.
   b. Persons who are in breach of the laws and regulations relating to KYC, money laundering, terrorist financing or any other Financial Crimes.

Note:

i) Investors are requested to note that if subsequent to the account opening, an investors' status changes or is found to be of any category mentioned under 'Who cannot invest?' as above, the AMC reserves the right to redeem such investor's investments.

ii) Non Resident Indian investors and Foreign Nationals must provide their complete overseas address, including the Country of residence, in the application form, to avoid rejection of the application.

iii) The Trustee and / or AMC shall be entitled to reject any application from investors and/or carry out forceful redemption of Units when it is discovered that the investor is subject to sanctions or any other financial crimes, directly or indirectly.

iv) The AMC and its Group companies (in India and outside India) are required to and may take any action to meet their Compliance Obligations relating to or in connection with the detection, investigation and prevention of Financial Crime and act in accordance with the laws, regulations and requests of public and regulatory authorities operating in various jurisdictions which relate to Financial Crime. The AMC may take, and may instruct (or be instructed by) any of its group companies to take, any action which it or such other member, in its sole and absolute discretion, considers appropriate to take in accordance with all such laws, regulations and requests. Such action may include but is not limited to (a) combining investor information with other related information in the possession of HSBC Group, (b) making further enquiries as to the status of a person or entity, whether they are subject to a sanctions regime, or confirming your identity and status and/or (c) share information on a confidential basis with such Group offices whether located in India or overseas in relation to prevention of Financial Crime.

v) In case an investor who is a foreign national and resident in India, ceases to be resident in India, such investor will be required to redeem his/her investments prior to change in the resident status. The AMC reserves the right to redeem investments of such investors if their resident status is found to have changed to a country other than India. The redemption proceeds will be credited in Indian rupees only. Further, the AMC, its associates or service providers reserve the right to seek additional documents, implement controls and / or impose restrictions with respect to acceptance of investments from foreign nationals

resident in India including the right to reject applications or subsequently redeem investments which are not in line with the controls deemed necessary by the AMC.vi) Investors are requested to note that if subsequently an investor's status is changed to being a United States Person or investor's folio is updated with a US/Canada address, the AMC reserves the right to redeem such investor's investments. Even if the AMC, at its sole discretion, allows such categories of investors to continue with the existing investments in the Scheme (i.e. the investments made prior to such status change), the AMC/ Fund shall not accept any further transactions requests (other than non-financial transactions and redemptions) from such investors and all existing systematic investment registrations would stand cancelled.

For the purpose of this clause:

"Compliance Obligations" means obligations of the AMC to comply with: (a) laws or international guidance and internal policies or procedures, (b) any demand or request from authorities or reporting, disclosure or other obligations under laws, and (c) laws requiring us to verify the identity of our customers.

"Financial Crime" includes money laundering, terrorist financing, bribery, corruption, tax evasion, fraud, evasion of economic or trade sanctions, and/or any acts or attempts to circumvent or violate any laws relating to these matters."

Investors are requested to note that information will be obtained from CVL / SEBI appointed KRA (KYC Registration Agency) database and information in the AMC records will be overwritten. In the event of any discrepancy in the application on account of address or residence status, the application will be rejected and the money will be refunded upon confirmation from CVL / KRA database.

The Fund reserves the right to include or exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the SEBI (MF) Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.

Process for Investments made in the name of a Minor through a Guardian

- Payment for investment by means of Cheque, Demand Draft or any other mode shall be accepted from the bank account of the minor or from a joint account of the minor with the guardian only, else the transaction is liable to get rejected.
- Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major.

  The above mentioned provisions are prescribed by SEBI vide its Circular No - SEBI/HO/IMD/DF3/CIR/P/2019/166 dated December 24, 2019.
- Existing unit holders are requested to review the Bank Account registered in the folio and ensure that the registered Bank Mandate is in favour of minor or joint with registered guardian in folio. If the registered Bank Account is not in favour of minor or not joint with registered guardian, unit holders will be required to submit the change of bank mandate, where minor is also a bank account holder (either single or joint with registered guardian), before initiation any redemption transaction in the folio, else the transaction is liable to get rejected.
- Unit holders are required to submit the supporting document for old bank account as well as new bank account while submitting the request for change of bank mandate.
- Investors are requested to note that information will be obtained from CVL / SEBI appointed KRA (KYC Registration Agency) database and information in the AMC records will be overwritten. In the event of any discrepancy in the application on account of address or residence status, the application will be rejected and the money will be refunded upon confirmation from CVL / KRA database.
- The Fund reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the SEBI Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. The Trustee may inter-alia reject any application for the purchase of Units if the application is invalid or incomplete or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit holders to accept such an application.

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Unit holders are required to submit the supporting document for old bank account as well as new bank account while submitting the request for change of bank mandate.

4. Where can you submit the filled up applications

Computer Age Management Services Ltd. (CAMS) having its processing unit at New No. 10, M.G.R Salai, Nungambakkam, Chennai - 600034. has been appointed as Registrar for the Scheme. The applications filled up and duly signed by the applicants

should be submitted at the office of the Collection Centres / ISCs / Official Points of Acceptance, Details of official points of acceptance of transactions are provided on inside back cover page.

Additionally, all the authorized Point of Service (POS) of MFUI shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of HSBC Mutual Fund physically. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com. Further, Investors can execute financial and non-financial transactions pertaining to Schemes of the Fund electronically on the MF Central portal i.e. https://www.mfcentral.com/ as and when such facility is made available by MF Central.

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Bank Account Numbers

In order to protect the interest of investors from fraudulent encashment of cheques, cheques specify the name of the Unitholder and the bank name and account number where payments are to be credited. As per the directive issued by SEBI vide its letters IIMARP/MF/CIR/07/826/98 dated April 15, 1998, and IMD/CIR/No. 6/4213/04 dated March 1, 2004, it is mandatory for applicants to mention their bank details in their applications for purchase or redemption of units.

It is important for applicants to mention their bank name, bank account number, branch address, account type in their applications for subscription or repurchase of Units. Applications without this information shall be rejected.

It may be noted that in case of those Unitholders who hold Units in demat form, the bank mandate available with respective DP will be treated as the valid bank mandate for the purpose of payout at the time of any corporate action.

5. How to apply?

Please refer to the Statement of Additional Information (SAI) and instructions under the Key Information Memorandum cum Application form of the scheme.

For Investors, who wish to opt for holding Units in demat mode, the applicants under the scheme (including a transferee) will be required to have a beneficiary account with a DP of NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary owner account number (BO ID) with DP. In the absence of the information (including incomplete / incorrect information) in respect of DP ID / BO ID, the application will be processed with statement option as 'physical'.

Investors subscribing under Direct Plan of a Scheme are required to indicate "Direct Plan" against the Scheme name in the application form e.g. "HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund - Direct Plan". Investors are also required to indicate "Direct" in the ARN column of the application form. However, in case Distributor Code is mentioned in the application form but "Direct Plan" is indicated against the Scheme name, the Distributor Code will be ignored and the application will be processed under Direct Plan.

Further, new investors who are not KYC compliant are requested to use the Common KYC Application form available on the website of the Fund and complete the KYC process including In-Person Verification (IPV), through any SEBI registered intermediary like Mutual Funds, Portfolio Managers, Depository Participants, Venture Capital Funds etc. The investor upon completing the KYC process through any SEBI registered intermediary, will not be required to undergo the KYC process again with other intermediaries including Mutual Funds. Further, IPV conducted for an investor by any SEBI registered intermediary can be relied upon by the Fund. With respect to Mutual Funds, IPV can be carried out by the AMC or by KYD (Know Your Distributor) compliant distributors who hold certifications from NISM / AMFI, while for applications received directly from investors (i.e. not through any distributor), IPV conducted by scheduled commercial banks can be relied upon.

In continuation to the above, all investors investing or switching Units should mandatorily complete the KRA KYC formalities. Those investors who had obtained MF KYC compliance through CVL (KYC registration authority till 31 December 2011) are required to submit necessary supporting(s) and update the missing information to be in compliance with the uniform KYC requirement laid down by SEBI. For investors who have not completed KYC compliance through KRA, any application received without the requisite KYC information will be rejected. However, investors who have obtained KRA KYC compliance, as well as existing investors of the Fund who have registered their KYC details with the Fund shall be required to submit the additional KYC information to the Fund, only in the event of change in their occupation or income details. Kindly use the updated application forms or the separate KYC form of the Fund, available at ISCs or on the Fund's website for updating the additional information.

Beneficial Ownership : SEBI circular dated January 24, 2013 on identification of Beneficial Ownership has prescribed a uniform approach to be followed for determination of beneficial owners. A 'Beneficial owner' is defined as a natural person/s who ultimately own, control or influence a client and / or persons on whose behalf a transaction is being conducted, which includes persons who exercise ultimate effective control over a legal person or arrangement. All categories of investors (except individuals, company listed on a stock exchange or majority-owned subsidiary of such company) are requested to provide details about beneficial ownership in the specified section of the Fund's application forms. The Fund reserves the right to reject applications (including switches)/restrict further investments from such investors or seek additional information

if the requisite information on beneficial ownership is not duly provided. In the event of change in beneficial ownership, investors are requested to update the details with the Fund/Registrar.

Subscription of Units through Online platform:

The Fund allows its investors to invest in any scheme of HSBC Mutual Fund through its website https://invest.assetmanagement.hsbc.co.in. The Fund will also allow existing investors to transact through the website of the Fund's Registrar & Transfer Agent (CAMS), i.e. www.camsonline.com. Additionally, website/mobile application of MFUI shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of HSBC Mutual Fund electronically. For further information kindly refer to the website of MFUI at "http://www.mfuindia.com" www.mfuindia.com. Further, Investors can execute financial and non-financial transactions pertaining to Schemes of the Fund electronically on the MF Central portal i.e. https://www.mfcentral.com / as and when such facility is made available by MF Central. However, the Fund will not be liable for any failure to act upon electronic instructions or to provide any facility for any cause that is beyond the control of the Fund.

6. Listing

Being an open ended Scheme under which sale and repurchase of Units will be made on continuous basis by the Mutual Fund, the Units of the Scheme are generally not proposed to be listed on any stock exchange. However, the AMC may at its sole discretion, list the Units under the Scheme on one or more stock exchanges at a later date, if deemed necessary.

7. The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same:

Presently the AMC does not intend to reissue the repurchased units. The Trustee reserves the right to reissue the repurchased units at a later date after issuing adequate public notices and taking approvals, if any, from SEBI.

8. Option to hold Units in dematerialized (Demat) form

An option is available to investors to receive allotment of mutual fund Units in their demat account while subscribing to any scheme of the Fund. Unit holders opting to hold the Units in demat form must provide their demat account details in the specified section of the application form and should furnish Bank Account details linked with their demat account. (Kindly refer the application form for Demat available on the Fund's website, www.assetmanagement.hsbc.co.in). Units will be credited to the investor's demat account after due verification and confirmation from NSDL / CDSL of the demat account details. The bank mandate registered in the demat account will be treated as the valid bank mandate for the purpose of payout by the Fund. The option to subscribe / hold Units in demat form shall be in accordance with the guidelines / procedural requirements laid down by the Depositories (NSDL / CDSL) from time to time.

The option to hold Units in demat mode also includes allotment of Units made through SIP transactions in any scheme of the Fund, which offers the SIP facility. For SIP transactions, Units will be allotted as per 'Applicable NAV for Sale of Units' as mentioned under Section III. 'Units and Offer' and will be credited to the investor's demat account on a weekly basis upon realization of funds. The demat facility is currently not available in plans / options where the dividend distribution frequency is less than 1 month.

In case the Unit holder desires to hold the Units in a dematerialized /rematerialized form at a later date, the request for conversion of Units held in physical form into demat (electronic) form or vice-versa should be submitted along with a Demat / Remat Request Form to the Depository Participant. Unitholders will be required to submit all non-financial requests and redemption requests to their respective Depository Participant, for Units held in demat form. Such Units held in demat form will be transferable subject to the provisions laid down in the SID / SAI and / or KIM of the Fund and in accordance with provisions of Depositories Act, 1996 and the Securities and Exchange Board of India (Depositories and Participants) Regulations, 2018, as may be amended from time to time.

The asset management company shall issue units in dematerialized form to a unit holder in a scheme within two working days of the receipt of request from the unit holder.

9. Restrictions, if any, on the right to freely retain or dispose of units being offered

i) Transfer & Transmission of Units

The Unit holders are given an option to hold the Units by way of an Account Statement (physical form) or in Dematerialized (demat form). As described below, units held in Demat mode as well as in physical form (account statement) are transferable.

Transfer or units held in Demat mode: Such units are transferable (subject to lock-in period, if any and subject to lien, if any marked on the units) in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2018, as may be amended from time to time. Transfer can be made only in favor of transferees who are capable of holding Units and having a Demat Account. The delivery instructions for transfer of Units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in

force governing transfer of securities in dematerialized mode. Further, for the procedure of release of lien, the investors shall contact their respective DP.

Transfer of units held in Physical form: Units held in physical form are normally not certified. However, if an applicant so desires to transfer units, the AMC, upon submission of documents which will be prescribed from time to time, shall certify the units and issue a fresh statement / certificate to the extent of certified units to the investor within 5 business days of the receipt of request. If the investor intends to transfer units, it could be done to the extent of certified units mandatorily using the statement / certificate issued post certification of units. Certificate / statement issued post certifying of units must be duly discharged by the Unit holder(s) and surrendered along with the request for Transfer. AMC reserves the right to accept the request for certification of units The AMC reserves the right to reject the application for transfer, post acceptance of the same, if any of the requisite documents / declarations are unavailable or incomplete. Also, unitholders are required to surrender the certificate / statement in case they wish to carry out any other transactions (such as redemption, switch, etc.) post unit certification.

A person becoming entitled to hold the Units in consequence of the death, insolvency, or winding up of the sole holder or the survivors of joint holders, upon producing evidence and documentation to the satisfaction of the Fund and upon executing suitable indemnities in favor of the Fund and the AMC, shall be registered as a Unit holder if the transferee is otherwise eligible to hold the Units.

Where the Units of the Plan(s) are issued in demat form in the Demat account of the investor, the nomination as registered with the DP will be applicable to the Units of the Plan(s). A Nominee / legal heir approaching the Fund for Transmission of Units must have beneficiary account with a DP of CDSL or NSDL, since the Units shall be in demat mode. It may be noted that the nominee / legal heir is required to provide a copy of his / her PAN card as well as fulfill the Know Your Customer (KYC) requirements which is a pre-requisite for the transmission process.

In the event of transmission of units to a Minor, documents submitted including KYC, bank attestation, indemnity etc. should be of the guardian of the minor.

Investor(s) claiming transmission of Units in his / their name(s) are required to submit prescribed documents based on the kind of scenario for transmission. Kindly refer the Fund's website (www.assetmanagement.hsbc.co.in) for a ready reckoner matrix of necessary documents under different transmission scenarios. The Fund may also seek additional documents if the amount involved is above Rs. 2 lacs, on a case to case basis or depending upon the circumstances of each case.

Processing of Transmission-cum-transaction requests:

If an investor submits either a financial or non-financial transaction request alongwith transmission request, then such transaction requests will be processed after the Units are transferred in the name of new unit holder and only upon subsequent submission of fresh request from the new unit holder post transmission. Under normal circumstances, the Fund will endeavor to process the transmission request within 10 business days, subject to receipt of complete documentation as applicable. The AMC reserves the right to insist on transmission along with redemption request by the claimant at any point deemed necessary.

ii) Lien / Pledge

If in conformity with the guidelines and notifications issued by SEBI / Government of India / any other regulatory body from time to time, Units under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFCs), or any other body.

Units held in physical form: The AMC and / or the ISC will note and record such pledged / Lien marked Units. A standard form for this purpose is available on request from any ISC. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof. The Pledgor will not be able to redeem / switch Units that are pledged until the entity to which the Units are Lien marked / pledged provides written authorization to the Mutual Fund that the pledge / lien charge may be removed. As long as Units are Lien marked / pledged, the pledgee will have complete authority to redeem such Units.

The distributions in the nature of dividends which are paid out on Lien marked / pledged Units shall be made in favor of the investor, unless understood and accepted between the unit holder(s) and financier / lender.

Units held in dematerialized form: In case of Units held in dematerialized form, the rules of Depository will be applicable for Lien marking / Pledge of the Units of the Scheme. Units can be Lien marked / pledged by completing the requisite forms / formalities as may be required by the Depository.

The AMC reserves the right to change the procedure for Lien marking / pledge of MF Units from time to time.

iii) Fractional Units

Since a request for redemption or purchase is generally made in rupee amounts and not in terms of number of Units of the Scheme, an investor may be left with fractional Units. Fractional Units will be computed and accounted for up to three decimal

places for the Scheme. However, fractional Units will in no way affect the investor's ability to redeem the Units, either in part or in full, standing to the Unitholder's credit.

iv) Suspension of Sale / Repurchase / Switch of Units

The Mutual Fund at its sole discretion reserves the right to withdraw sale or switch - in of the Units in the scheme temporarily or indefinitely, if in the opinion of the AMC, the general market conditions are not favourable and / or suitable investment opportunities are not available for deployment of funds.

The sale or switch - in of the Units may be suspended under the following conditions:

- When one or more stock exchanges or markets, which provide basis for valuation for a substantial portion of the assets of the Scheme is closed otherwise than for ordinary holidays.
- In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the scheme cannot be accurately calculated.
- During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unitholders of the Scheme.
- In case of natural calamities, strikes, riots and bandhs.
- In the event of any force majeure or disaster that affects the normal functioning of the AMC, ISC or the Registrar.
- If so directed by SEBI.

Further, an order to purchase Units is not binding on and may be rejected by the Trustees, the AMC or their respective agents, until it has been confirmed in writing by the AMC or its agents and payment has been received.

v) Suspension of Redemption of units

– In line with SEBI Circular No. SEBI/HO/IMD/DF2/CIR/P/2016/57 dated May 31, 2016 and as amended from time to time, the AMC may, subject to specific approval of the Boards of AMC and Trustees, impose restrictions on redemptions (including switch-out) in the scheme(s) if there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:
  a) Liquidity issues in the market at large.
  b) Market failures and/or exchange closures due to unexpected events relating to, but not limited to, political, economic, military, monetary or other emergencies.
  c) Operational issues due to exceptional circumstances like force majeure, unpredictable operational problems and technical failures.

– Restriction on redemption may be imposed for a specific period of time not exceeding 10 working days in any 90 days period.

– Any imposition of restrictions on redemption will be informed to SEBI.

– In the event that redemption restrictions are imposed by the AMC, in addition to above requirements, the AMC will ensure the following:
  a) Redemption request up to Rs. 2 lakh shall not be subject to such restriction.
  b) For redemption request above Rs. 2 lakh, the AMC shall redeem the first Rs. 2 lakh without such restriction and the remaining part over and above Rs. 2 lakh, shall be subject to restriction, as may be imposed.

vi) Freezing / Seizure of Accounts

Investors may note that under the following circumstances the Trustee / AMC may at its sole discretion (and without being responsible and / or liable in any manner whatsoever) freeze / seize a Unit holder's account (or deal with the same in the manner the Trustee / AMC is directed and / or ordered) under the Scheme:

- Under any requirement of any law or regulations for the time being in force.
- Under the direction and / or order (including interim orders) of any regulatory / statutory authority or any judicial authority or any quasi-judicial authority or such other competent authority having the powers to give direction and / or order.

vii) Third party Cheques

a) Third party payments (i.e where payment is made from a source other than that of the first holder) will not be accepted by the Fund, except if made under the following exceptional categories, namely i) as gift by parents / grandparents / related persons in favour of minor, not exceeding Rs. 50,000/-, ii) employer on behalf of employee as payroll deductions or deductions out of expense reimbursements for SIP / Lumpsum investments, iii) Custodian on behalf of FPI / client and iv) Payment by Asset Management Company (AMC) to a Distributor empanelled with it on account of commission / incentive etc. in the form of the Mutual Fund Units of the Funds managed by the AMC through Systematic Investment Plans or Lumpsum Investment (w.ef January 18, 2012). v) Payment by a Corporate to its Agent/Distributor / Dealer, on account of commission or incentive payable for sale of its goods / services , in the form of the Mutual Fund Units through Systematic Investment Plan or Lumpsum Investment (w.e.f. April 20, 2015). In such cases, KYC acknowledgement along with additional

declarations will have to be submitted along with the application form, failing which the application will be rejected. Such declaration to be submitted in original & in the prescribed standard format and unique across each lumpsum investment. (Declaration formats can be obtained from ISCs or downloaded from the Fund's website.)

b) In case of payment from a joint bank account, first holder in the folio has to be one of the joint holders of the bank account from which the payment is made. Hence, joint holders may pre-register their bank accounts (single / multiple) with the AMC / RTA, by completing the Multiple Bank Account Registration Form, if they intend to make payment on behalf of other joint holder(s) in the folio. In such cases the application will be accepted and not treated as a third party payment.

c) Where the payment instrument does not mention the bank account holders name/s or Signature of the units holder as on the investment application does not match with the signature on the payment instrument, investor should attach bank pass book copy / bank statement / bank letter to substantiate that the first unit holder is one of the joint holders of the bank account. Where a payment is through a pre-funded instrument, a bank certification of the bank account no. and account holders name should be attached, in the required format. Pre-funded instrument issued against cash shall not be accepted for investments of Rs. 50,000 or more. For RTGS / NEFT / online bank transfer etc., a copy of the instruction to the bank stating the account number debited must accompany the purchase application.

d) The AMC reserves the right to reject the application, post acceptance of the same, if any of the requisite documents /declarations are unavailable or incomplete, in which case the AMC shall refund the subscription money.

No interest will be payable on the subscription money refunded. Refund orders will be marked "A/c. payee only" and will be in favour of and be despatched to the Sole / First Applicant, by courier / speed post / registered post.

AMC may also use instruments or payment channels such as RTGS, NEFT, IMPS, direct credit, etc. or any other mode allowed by Reserve Bank of India from time to time, for payments including refunds to unitholders in addition to the cheque, demand draft or dividend warrants.

Further, AMC may also use modes of despatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due.

viii) Multiple Bank accounts

The unit holder / investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.assetmanagement.hsbc.co.in. Individuals/HUF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio.

x) Prevention of Money Laundering and Know Your Client (KYC) Norms

KYC (Know Your Customer) norms are mandatory for all unit holders, including for all joint holders and the guardian in case of folio of a minor investor for transacting in Mutual Funds. Accordingly, financial transactions (including redemptions, switches and all types of systematic plans) and non-financial requests will not be processed if the unit holders (including POA holder) have not completed KYC requirements. Investors are requested to note that all investors are required to be KRA (KYC Registration Agency) KYC compliant. Those investors who had obtained MF KYC compliance through CVL (KYC registration authority till 31 December 2011) are required to submit necessary supporting(s) and update the missing information to be in compliance with the uniform KYC requirement laid down by SEBI.

Pursuant to SEBI circular dated December 26, 2013 on uniform KYC norms, certain information from Part I of the standard KYC application form, sourced by KRA (KYC Registration Agency) has been shifted to Part II which captures information specific to the area of activity of an intermediary. Accordingly, the additional KYC information required for mutual fund activities has been incorporated into the new application forms of the Fund and investors are requested to provide the same in order for the Fund to have all the necessary KYC details. For investors who have not completed KYC compliance through KRA, any application received without the requisite KYC information will be rejected. However, investors who have obtained KRA KYC compliance, as well as existing investors of the Fund who have registered their KYC details with the Fund shall be required to submit the additional KYC information to the Fund, only in the event of change in their occupation or income details. Kindly use the updated application forms or the separate KYC form of the Fund, available at ISCs or on the Fund's website for updating the additional information. The AMC reserves the right to reject the application and refund the application amount, post acceptance of the application, in the event that the required KYC information is not provided or not found adequate.

Further, in accordance with SEBI Circulars MIRSD/SE/Cir- 21/2011 dated October 5, 2011 and MIRSD/Cir-5/2012 dated April 13, 2012 on Uniform Know Your Client (KYC) read with AMFI Best practices guidelines circular no. 62/2015-16 dated September 18, 2015, it shall be mandatory for existing Unit holders to provide additional KYC information such as Income details, Occupation, Politically Exposed Person status, Net worth etc. as mentioned in the application form as well as complete In-Person Verification (IPV) and provide any missing KYC information, failing which the AMC shall have the authority to reject the transaction for additional subscription (including switches) in their existing folios.

Implementation of Central KYC (CKYC)

The Government of India has authorized the Central Registry of Securitization and Asset Reconstruction and Security interest of India (CERSAI, an independent body), to perform the function of Central KYC Records Registry including receiving, storing, safeguarding and retrieving KYC records in digital form. Accordingly, in line with SEBI circular nos. CIR/MIRSD/66/2016 dated July 21, 2016 and CIR/MIRSD/120/2016 dated November 10, 2016 on Operationalisation of Central KYC (CKYC), read with AMFI Best Practice Guidelines circular No. 68/2016-17 dated December 22, 2016 and circular no. AMFI/35-P/Mem-

Cor/32/2017-18 dated January 5, 2018, new individual investors investing into the Fund are requested to note the following changes, from February 1, 2017.

1. New individual investors who have never done KYC under KRA (KYC Registration Agency) regime and whose KYC is not registered or verified in the KRA system, will be required to fill the new CKYC form while investing with the Fund.
2. If any new individual investor uses the old KRA KYC form which does not have all the information needed for registration with CKYC, such investor will be required to either fill the new CKYC form or provide the missing/additional information using the Supplementary CKYC form.
3. Investors who have already completed CKYC and have a KYC Identification Number (KIN) from the CKYC Registry can invest in schemes of the Fund quoting their 14 digit KIN in the application form. Further, in case the investor's PAN is not updated in CKYC system, a self-certified copy of PAN Card will need to be provided.

Updation of Permanent Account Number (PAN) for transactions in HSBC Mutual Fund

Investors are requested to note that PAN is mandatory for all financial transactions in schemes of the Fund, with respect to all unitholders in the folio. Accordingly, any financial transactions received without PAN, in respect of non-PAN-exempt folios, shall be rejected in case the copy of the PAN card is not submitted earlier to the Fund or along with the transaction. The AMC reserves the right to keep on hold the transaction till the PAN is validated by the AMC / Registrar.

The investors who have not provided the copy of PAN card to the AMC or not completed the KYC process at the time of investing in any of the schemes of the Fund, are advised to provide a copy of self-attested PAN card by submitting 'KYC Change Request Form' which is available on our website https://www.assetmanagement.hsbc.co.in/en/mutual-funds.

10. Sale, Repurchase and Switch of Units on On-going Basis

The Units of the Scheme are available for sale, repurchase and switch at applicable NAV based prices, subject to prevalent load provisions, if any, on every business day.

i) Sale (Purchase) of Units

The Units of the Scheme will be available at the sale price, which is based on the Applicable NAV, subject to sales load and subject to the minimum application amount specifications. Subscriptions on an ongoing basis will be made only by specifying the amount to be invested and not the number of Units to be subscribed. The total number of Units allotted will be determined with reference to the applicable sale price and fractional Units may be created. Fractional Units will be computed and accounted for up to three decimal places for all Scheme. Fractional Units will in no way affect the investor's ability to redeem Units. The AMC reserves the right to review the terms of acceptance of subscription requests and reserves the right to change the basis for subscription from amount basis to any other basis, subject to the SEBI Regulations. Refer Section III.8 v) on 'Suspension of Sale / Repurchase / Switch of Units.'

ii) Repurchase (Redemption) of Units

The repurchase request can be made on a pre-printed form or by such other method(s) as may be acceptable to the Fund / AMC from time to time. Such request should be submitted at any of the Investor Service Centres / Designated Collection Centres.

The repurchase would be permitted to the extent of credit balance in the Unitholder's account. The repurchase request can be made by specifying the rupee amount or the number of Units to be repurchased. Repurchase requests can be made for a minimum amount of Rs. 500/- (Rupees Five Hundred Only) and in multiples of Re. 1/- (Rupee One Only) thereafter or 50 units and in multiples of 0.01 unit thereafter. Where a request for a repurchase is for both amount and number of Units, the amount requested for repurchase will be considered as the definitive request. Redemption proceeds shall be paid to investors not later than 3 working days from the date of acceptance of redemption request or maturity of the scheme.

If the balance in the Unitholder's account does not cover the amount of repurchase request, then the Mutual Fund is authorised to close the account of the Unitholder and send the entire such (lesser) balance to the Unitholder. In case an investor has purchased Units on more than 1 Business Day, the Units purchased prior in time (i.e. those Units which have been held for the longest period of time), will be deemed to have been redeemed first i.e. on a First-in-First-Out basis.

Unitholders may also request for redemption of their entire holding and close the account by indicating the same to the Fund / AMC. Where however, the Unitholder wishes to redeem Units for a specified amount, then the amount to be paid on redemption will be divided by the redemption price, and the resultant number of Units will be redeemed.

In case the Units are standing in the names of more than one Unitholder, where mode of holding is specified as 'Joint', redemption requests will have to be signed by ALL joint holders. However, in cases of holding specified as 'Anyone or Survivor', any one of the Unitholders will have the power to make redemption requests, without it being necessary for all the Unitholders to sign. However, in all cases, the proceeds of the redemption will be paid to the first-named holder only. A fresh Account Statement / Transaction Confirmation will be sent to the redeeming investors, indicating the new balance to the credit in the Account.

The redemption cheque will be issued in favour of the Sole / First Unitholder's registered name and bank account number, and will be mailed to the registered address of the Sole / First holder as indicated in the original Application Form. The Fund may also directly credit the investor's bank account with the redemption proceeds, in lieu of issue of redemption cheque. The redemption cheque will be payable at par at all the places where the Investor Service Centres are located. The bank charges for collection of cheques at all other places will be borne by the AMC.

Further, as Units may not be held by any person in breach of the Regulations, law or requirements of any governmental, statutory authority including, without limitation, Exchange Control Regulations, the Mutual Fund may mandatorily redeem all the Units (except for Units under Segregated Portfolio) of any Unitholder where the Units are held by a Unitholder in breach of the same.

The Trustees may mandatorily redeem Units (except for Units under Segregated Portfolio) of any Unitholder in the event it is found that the Unitholder has submitted information either in the application or otherwise that is false, misleading or incomplete.

If a Unitholder makes a redemption request immediately after purchase of Units, the Fund shall have a right to withhold the redemption request till sufficient time has elapsed to ensure that the amount remitted by him (for purchase of Units) is realised and the proceeds have been credited to the concerned Scheme's Account. However, this is only applicable if the value of redemption is such that some or all of the freshly purchased Units may have to be redeemed to effect the full redemption.

iii) Switching Options

On an on-going basis, the Unitholders have the option to switch all or part of their investment from one Scheme to any of the other Scheme offered by the Fund, which is available for investment at that time, subject to prevailing load structure.

Where an investor seeks to move between the IDCW and growth alternatives within an option of the Scheme / Plan, this will not be construed as a switch. Consequently, no load will apply to such movements. Investors also have the option of switching between various Plans / Options of the same Scheme. To effect a switch, a Unitholder must provide clear instructions. A request for a switch may be specified either in terms of amount or in terms of the number of Units of the Scheme from which the switch is sought. Where a request for switch is for both amount and number of Units, the amount requested will be considered as the definitive request. Such instructions may be provided in writing and lodged on any Business Day at any of the Investor Service Centres / Designated Collection Centres.

The switch will be effected by redeeming units from the Scheme in which the units are held and investing the net proceeds in the other Scheme / Plans / Options, subject to the minimum balance, minimum application amount and subscription / redemption criteria applicable for the respective Scheme.

Valid requests for 'switch out' shall be treated as redemptions and for 'switch in' shall be treated as purchases, after considering any prevalent exit and entry loads or a combination thereof for switches. A switch by NRI / FPI Unitholders will be subject to the compliance of procedures and / or final approval of the Reserve Bank of India or and any other agency, as may be required.

The AMC reserves the right to charge different (including zero) loads on Applicable NAV on switchover as compared to the sale/repurchase as the case may be.

In view of the individual nature of tax impact, each investor is advised to consult his or her own tax consultant with respect to the capital gains / loss and specific tax implications arising out of switches and redemptions.

11. Ongoing price for subscription (purchase) /switch-in (from other Schemes / Plans of the Fund) by investors (Sale Price)

This is the price an investor needs to pay for purchase/switch-in.

The sale price of the Units, on an ongoing basis, is based on the Applicable NAV. As per SEBI circular dated June 30, 2009, no entry load shall be charged for subscriptions made under the Plans / Options available under the Scheme.

However, as stated above, in accordance with SEBI circular dated 30 June 2009, no entry load will be charged for purchase/additional purchase/switch-in including registrations for HSBC SIP / HSBC STP, accepted by the Fund, with effect from August 1, 2009.

Note: Purchase/Switch-in is not allowed under Segregated Portfolio. However, the unit of Segregated Portfolio will be listed on the recognized Stock Exchange.

12. Ongoing price for redemption (sale) / switch outs (to other Schemes / plans of the Mutual Fund) by investors. (Repurchase Price)

This is the price an investor will receive on redemptions / switch outs.

Investors may submit their redemption / switch out request on any Business Day. The redemption will be processed as per the cut off timing and desired amount / units will be redeemed at the Applicable NAV on such date after charging applicable Exit Load, if any.

While calculating the repurchase price, the Fund shall be at liberty to charge a load as permitted under SEBI Regulations. The Repurchase Price of the Units as per current SEBI Regulations shall not be lower than 95% of the Applicable NAV. The Fund also has the right to charge a different load and therefore a different repurchase price for investors who want to switch over to other eligible Schemes of the Fund.

The repurchase price of the Units, on an ongoing basis, is based on the Applicable NAV. As per SEBI Regulations, an exit load upto a maximum of 5% may be charged for all redemptions under the Plans / Options available under the Scheme.

It will be calculated as follows:

Repurchase Price = Applicable NAV * (1 - Exit Load, if any)

Example

If the Applicable NAV is Rs.15 and the exit load applicable is 0.5%, the repurchase price is calculated as follows:

Repurchase Price = 15 * (1 - 0.005)
= 15 * 0.995
= 14.925

Note: Repurchase / Redemptions including Switch-outs for Segregated Portfolio is not allowed. However, the unit of Segregated Portfolio will be listed on the recognized Stock Exchange, provided that the difference between the repurchase price and the sale price of the Units shall not exceed the permissible limit of 5% calculated on the sale price

13. Cut off timings for subscriptions/ redemptions / switch-ins / switch-outs

This is the time before which an investor's application (complete in all respects) should reach the official points of acceptance.

The cut off timings for determining applicable NAVs for subscriptions / redemptions / switch-ins / switch-outs to be made at the Investor Service Centres / Designated Collection Centres (designated as 'Official Points of Acceptance' from time to time) are as per the following table:

Scheme / Plan	Subscription	Redemption	Switch In	Switch Out
HSBC CRISIL IBX 50:50 Gilt Plus SDL July 2027 Index Fund	3.00 p.m.	3.00 p.m.	3.00 p.m.	3.00 p.m.

Where a request for redemption / switch is received after the cut-off time as mentioned above, the request will be deemed to have been received on the next Business Day.

Note: Repurchase / Redemptions including Switch-outs for Segregated Portfolio is not allowed. However, the unit of Segregated Portfolio will be listed on the recognized Stock Exchange.

i) Applicable NAV for Sale of Units

Particulars	Applicable NAV
where the application is received upto 3:00 p.m. on a day and funds are available for utilization before the cut-off time	the closing NAV of the day of receipt of application
where the application is received after 3:00 p.m. on a day and funds are available for utilization on the same day	the closing NAV of the next business day

Allotment of Units

For allotment of units in respect of purchase in the Scheme, it shall be ensured that:

i. Application is received before the applicable cut-off time.
ii. Funds for the entire amount of subscription / purchase as per the application are credited to the bank account of the Scheme before the cut-off time.
iii. The funds are available for utilization before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Schemes.

For allotment of units in respect of switch-in to the Scheme from other schemes, it shall be ensured that:

i. Application for switch-in is received before the applicable cut-off time.

ii. Funds for the entire amount of subscription / purchase as per the switch-in request are credited to the bank account of the Scheme before the cut-off time.

iii. The funds are available for utilization before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Scheme.

The Mutual Fund shall calculate NAV for each business day in respect of the above scheme / plan(s).

Explanation: 'Business day' does not include a day on which the money markets are closed or otherwise not accessible.

Further, it may be noted that:

1. Where funds are transferred / received first and application is submitted thereafter, date and time of receipt of the application shall be considered for NAV applicability
2. In case of systematic transactions, NAV will be applied basis realization of funds in the scheme account. This shall be applicable for all Systematic transactions (Systematic Investment Plans as well as for Systematic Transfer Plans) irrespective of amount and registration date of the systematic transactions.

ii) Applicable NAV for Repurchase of Units

Particulars	**Applicable NAV**
where the application is received upto 3.00 pm	closing NAV of the day of receipt of application
where the application is received after 3.00 pm	closing NAV of the next business day.

The Mutual Fund shall calculate NAV for each business day in respect of the above scheme and it's plans.

Valid applications for 'switch-out' shall be treated as applications for Redemption and valid applications for 'switch-in' shall be treated as applications for Purchase, and the provisions of the Cut-off time, purchase / redemption price, minimum amounts for Purchase / Redemption and the Applicable NAV as applicable to Purchase and Redemption, as mentioned in above paragraph, shall be applied respectively to the 'switch-in' and 'switch-out' applications.

Note: Repurchase / Redemptions including Switch-outs for Segregated Portfolio is not allowed. However, the unit of Segregated Portfolio will be listed on the recognized Stock Exchange.

14. Where can the applications for purchase /redemption / switches be submitted?

The applications, filled up and duly signed by the applicants may be submitted at the office of the Collection Centres / ISCs / Official Points of Acceptance. Details of official points of acceptance of Branches of AMC and CAMS are provided on back cover page of this SID.

15. Minimum Application / Purchase Amount / Minimum Additional Investment Amount / Minimum Amount for Redemption / Switches

The minimum application / purchase amount:

The minimum application / purchase amount under the Scheme is Rs. 5,000/- per application and in multiples of Re. 1/- thereafter.

The minimum additional amount:

The minimum additional amount under the Scheme is Rs. 1,000 per application and in multiples of Re. 1/- thereafter or 1 unit and in multiples of 0.01 units thereafter.

Minimum Redemption / Switch Amount:

Minimum Redemption / Switch Amount under the Scheme is Rs. 500 and in multiples of Re. 1/- thereafter or50 units and in multiples of 0.01 unit thereafter.

The AMC reserves the right to change the minimum application / purchase amount, the minimum additional investment amount and the minimum amount for Redemption / Switches under the Scheme / Plan(s) / Option(s)from time to time.

16. Minimum balance to be maintained and consequences of non maintenance

The Fund may close the Unitholder's account if as a consequence of a redemption/repurchase, the balance falls below the minimum redemption amount as mentioned above for the scheme. In such a case, entire Units to the Unitholder's account will be redeemed at the Applicable NAV with the applicable Load, if any, and the account will be closed.

17. Special Products / Facilities available/offered to the investors under the Scheme

(1) HSBC Systematic Investment Plan (HSBC SIP)

Unitholders of the Scheme can benefit by investing specific rupee amounts periodically, for a continuous period. SIP allows the investors to invest a fixed amount every month or quarter for purchasing additional Units of the Scheme at NAV based prices. The requirement of 'Minimum Amount for Application' will not be applicable in case of SIPs.

In case an investor wishes to invest through the SIP mode, the investor is required to provide:

- a mandate form to enable SIP debits either through NACH or such other facilities as may be provided by the AMC along with a copy of the cancelled cheque leaf with name of the unit holder pre-printed.

For details on minimum investment amount and minimum instalments refer to the table below:

Frequency	Minimum Amount	Minimum installments	Dates
Weekly	Rs. 500 and in multiples of Re. 1/- thereafter	12 installments	Any Dates
Monthly	Rs. 1,000 and in multiples of Re. 1/- thereafter	6 installments	
Quarterly	Rs. 1,500 and in multiples of Re. 1/- thereafter	4 installments	

Minimum Aggregate Investment – Rs. 6,000/- and in multiples of Re. 1/-.

Incase investor has missed to tick the date for Monthly and Quarterly frequency then the default date with be considered as 10th. Similarly, in case of Weekly SIP frequency the Default day will be considered as Wednesday. In case the chosen date falls on a Non-Business Day or on a date which is not available in a particular month, the SIP will be processed on the immediate next available Business Day. If the choice of date selected is more than one date then the SIP installment will be processed only for Business Days when NAV is available. No SIP installment shall be processed for Saturday, Sunday or any other non-business day.

National Automated Clearing House (NACH):

NACH is a simple and convenient facility that enables the Unit holders to transact in the Schemes of the Fund by submitting a debit Mandate registration form to the Fund. By registering this mandate, you authorise the specified bank to debit the said maximum amount per day, towards investment in HSBC Mutual fund.

Investor has the option to choose any date for SIP, if the choice of date is not indicated then default date of SIP shall be considered as 10th of the month / quarter. In case the chosen / default date falls on a Non-Business Day or on a date which is not available in a particular month, the SIP will be processed on the immediate next available Business Day.

The cheques should be drawn in the name of the Scheme e.g. "HSBC Ultra Short Duration Fund" and crossed "Account Payee only" and must be payable at the locations where the applications are submitted at the Investor Service Centres. Outstation cheques will not be accepted and applications accompanied by such cheques are liable to be rejected. In case of investments under the SIP, if 2 or more consecutive post-dated cheques / payment instructions provided by the investor are dishonored for either insufficiency of funds or as a result of a stop payment instruction issued by the investor, the AMC reserves the right to discontinue the SIP. The SIP may be discontinued on a written notice to the Registrar of at least 21 calender days by a unit holder of the Scheme. The AMC reserves the right to introduce / discontinue SIP / variants of SIP from time to time.

The Mutual Fund may have arrangements with organisations to accept group SIPs whereby the employees of such organisations can opt for a direct deduction from their salary and invest in the Scheme of the Mutual Fund in which the SIP facility is available. The Mutual Fund will decide the terms and conditions on which such group SIPs would be made available.

Investment transactions (Lumpsum and SIPs) upto Rs. 50,000/- exempt from Permanent Account Number (PAN)

In accordance with SEBI letter no. MRD/DoP/PAN/PM/166999/2009 dated June 19, 2009 issued to Association of Mutual Funds in India (AMFI), guidelines issued by AMFI vide its circular no. 35P/MEM-COR/4/09-10 dated July 14, 2009 and subsequent guidelines issued by SEBI vide letter No. OW/16541/2012 dated July 24, 2012 in this regard, lumpsum SIPs upto Rs. 50,000/- per year per investor i.e. aggregate of investments in a rolling 12 month period or in a financial year i.e. April to March (hereinafter referred to as "Micro financial products (MFP)") shall be exempted from the requirement of PAN. This exemption shall be applicable only to investments by individuals (including NRIs but not PIOs), Minors and Sole proprietary firms including joint holders. HUFs and other categories of investors will not be eligible for this exemption. MFP investors will require to be KYC compliant by submitting requisite documents and obtaining KYC compliance by undergoing the uniform KYC process applicable for securities markets.

Investors are advised to refer to the uniform KYC process and form to comply with the KYC requirement.

While making subsequent MFP applications with a mutual fund, investor can quote the existing folio number where a MFP has been registered and therefore need not resubmit the supporting document. The MFP application will be rejected by the AMC where it is found that the registration of the application will result in the aggregate of MFP investments in a financial year exceeding Rs 50,000 or where there are deficiencies in the documents submitted by the investors in lieu of PAN as mentioned above. The rejected application will be sent back to the investor with a deficiency memo. In case the first MFP -SIP installment is processed (as the cheque may be banked), and the application is found to be defective, the MFP - SIP registration will be

ceased for future installments. No refunds shall be made by the AMC for the units already allotted and a communication to this effect will be sent to the investors. However, investors shall be allowed to redeem their investments at applicable NAV.

(2) Systematic Withdrawal Plan (SWP)

Unitholders have the benefit of enrolling themselves under the Systematic Withdrawal Plan. The SWP allows the Unitholder to withdraw sums of money each month / quarter / half-year / annual basis from his investments in the Scheme. SWP is ideal for Unitholders seeking a regular inflow of funds for their needs in a tax efficient manner. It is also suited to retired persons or individuals who wish to invest a lumpsum and withdraw from the investment over a period of time. The Unitholder may avail of this Plan by sending a written request to the Registrar / submit a request online.

The amount thus withdrawn by redemption will be converted into Units at the Applicable NAV based prices and the number of Units so arrived at will be subtracted from the Unit balance to the credit of that Unitholder. The SWP transaction can be effected on any day of the month for fixed amount option and the payout will be as per the payout schedule of the Scheme. In case the chosen date falls on a Non-Business Day or on a date which is not available in a particular month, the SWP will be processed on the immediate next available Business Day. In case where no SWP date is indicated by the investors 10th shall be treated as the Default Date. However, in case of Capital Appreciation the SWP will be processed only on the 1st Business day of the month. The Fund may close a Unitholder's account if the balance falls below Rs 1,000/- in the respective Options / sub-options within 30 days from the date on which a written intimation in this regard is sent to the Unitholder.

The SWP may be terminated or modified on a written notice to the Registrar of at least 14 days by a Unitholder of the Scheme and it will terminate automatically if all Units are liquidated or withdrawn from the account by the Unitholder.

Under SWP, investors can opt for withdrawal of a Fixed Amount or the Capital Appreciation on their investment (for a minimum period of 3 months).

Under the Fixed Amount Option, the investor specifies the fixed amount that he would like to receive on a regular basis irrespective of the gain / loss on the Fund in the specified period. The minimum amount which the Unitholder can withdraw is Rs. 500/- (Rupees Five Hundred only) and in multiples of Re. 1/- or 50 units and in multiples of 1 unit. thereafter.

The Capital Appreciation Option allows the automatic redemption of the incremental amount i.e. appreciation on the original investment. For example, if the appreciation on the initial investment in a period is Rs. 5000/- and Rs. 4500/- in the next period, then the investor would receive only the appreciation i.e. Rs. 5000/- and Rs. 4500/- in the respective periods. The minimum amount in rupees for withdrawal under the SWP facility shall be Rs. 500/-. Unitholders should note that in the event of there being no capital appreciation, no withdrawal / payment would be effected.

If your SWP request specifies both amount and units, the SWP will be processed on the basis of amount.

If the scheme / plan / option is not mentioned and there is only one scheme / plan / option available in the folio, the same will be processed.

If no debit date is mentioned default date would be considered as 10th of every Month / Quarter / Half Year / Annual basis ie. 10th of the subsequent month after SIP registration.

In case the criterion of the minimum amount for the purpose of transfer of units under the SWP facility is not met, the AMC reserves the right to discontinue the SWP cancel the registration for SWP .

The AMC reserves the right to introduce / discontinue SWP from time to time.

(3) Systematic Transfer Plan (STP)

Unitholders of the Scheme can benefit by transferring specific rupee amounts periodically, for a continuous period. STP allows the investors to transfer a fixed amount at a specified frequency or Capital Appreciation on the 1st Business Day of the month to a particular scheme at NAV based prices. Investors can opt for the Systematic Transfer Plan by investing a lumpsum amount in the any HSBC open ended scheme and providing a standing instruction to transfer sums at Daily, Weekly, Fortnightly, Monthly and Quarterly intervals (for a minimum of 6 installments) into any open ended Schemes of HSBC Mutual Fund. Investors could also opt for STP from an existing account by quoting their account / folio number. Investors could choose to specify the fixed sum to be transferred every month or opt for capital appreciation option to automatically transfer the incremental amount i.e. appreciation on the original investment. The minimum amount which the Unit holders can transfer is Rs. 500/- (Rupees Five hundred Only) and in multiples of Re. 1 (Rupee One Only) thereafter. Unit holders should note that in the event of there being no capital appreciation, no transfer would be affected.

Transfers would be effected on any date as indicated by the investor in case of Fixed Amount Option. If these dates fall on a holiday, the transaction will be effected on the next Business Day. Transfers must be for a minimum amount of Rs. 500/- per month. In case of STP if the choice of date for the instalment is not indicated by the investor, the instalment of STP will be processed on 10th of every month. For Capital Appreciation option the STP will be processed only on the 1st Business day of the month. STP will come into effect within 7 days from the date of receipt of application.

If your STP request specifies both amount and units, the STP will be processed on the basis of amount.

If the scheme / plan / option is not mentioned and there is only one scheme / plan / option available in the folio, the same will be processed.

If no debit date is mentioned default date would be considered as 10th of every month / quarter. If the day for Weekly STP is not selected, Wednesday will be the default day. In case of Fortnightly STP the default dates will be 1st and 15th of the month.

In case the criterion of the minimum amount for the purpose of transfer of units under the STP facility is not met, the AMC reserves the right to discontinue the STP / cancel the registration for STP.

Daily STP is available only for fixed amounts and not available for capital appreciation.

The STP may be discontinued on a written notice to the Registrar of at least 14 days by a unit holder of the Scheme. The AMC reserves the right to introduce / discontinue STP / variants of STP from time to time.

(4) Income Distribution cum Capital Withdrawal Plan Transfer Facility

Under this facility, the Unit holder/investor can opt to transfer the amount of IDCW the Unit holder / investor is eligible to receive under the Scheme ("Source Scheme") to any other open-ended scheme of the Fund ("Target Scheme").

The above Facility will be available in the IDCW options under all the open-ended schemes of the Fund except HSBC ELSS Fund wherein the said schemes can only be the Source Scheme (subject to completion of lock - in on units where applicable) and not Target Scheme.

The conditions for availing the above facility are stated below:

i. Unit holders/investors will be eligible for the above facility only if the amount of IDCW (as reduced by the amount of applicable statutory levy) ("IDCW") in the Source Scheme is more than Rs. 100. In case the amount of IDCW, is less than or equal to Rs. 100 per folio, the same will get compulsorily reinvested in the Source Scheme as per the applicable NAV.

ii. The allotment of units in the Target Scheme will be done as per the applicable NAV of the Business Day immediately succeeding the record date for declaration of the dividend in the Source Scheme.

iii The registration and cancellation of the above facility will be completed within a period of 7 days from the date of receipt of request from the Unit holders/ investors at the Investor Service Centres.

iv. Unless otherwise specified, the amount of IDCW under the above facility will by default be invested in the growth option of the Target Scheme as per the plan (Direct / Regular) opted for by the unit holder / investor at the time of registering for the Facility.

v. The said facility will not be available in respect of units which are held in the dematerialized mode.

vi. If the Unit holder / investor opts for the Transfer of IDCW, then any IDCW declared under the Source Scheme (except as stated in point i above) will mandatorily be transferred to the Target Scheme irrespective of the option (IDCW payout / IDCW re-investment) selected in the Source Scheme at the time of making investment.

vii. If a unit holder / investor has opted for the IDCW payout option in the Source Scheme at the time of investment and registers for the Transfer of IDCW, the default option for IDCW in the Source Scheme shall be changed to re-investment at the time of registration of the Transfer of IDCW.

viii. The provisions pertaining to "Minimum Initial Application Amount" and" Minimum Additional Application Amount" in respect of the Target Scheme will not be applicable for investments made through the above Facility. However, if, upon processing of redemption / switch in the Target Scheme, the balance units/amount available under the Target Scheme falls below its minimum redemption size requirement, all units in the Target Scheme would be redeemed/switched-out.

ix. Units allotted under the above facility will be subject to exit load as per the provisions specified in the Scheme Information Document of the Target Scheme

(5) Facilitating transactions through Stock Exchange Mechanism (BSE Star & NSE MFSS)

In terms of SEBI Circular SEBI/IMD/CIR No.11/183204 / 2009 dated November 13, 2009, units of the Scheme can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited and / or Bombay Stock Exchange Limited who are also registered with Association of Mutual Funds of India and are empanelled as distributors with AMC. Accordingly such stock brokers shall be eligible to be considered as 'official points of acceptance' of AMC. International Security Identification Numbers (ISIN) in respect of the plans / options of the Scheme have been created and have been admitted to National Securities Depository Limited (NSDL) and Central Depository Services Limited (CDSL) and can be transacted using the beneficiary accounts maintained with any of the respective Depository Participants (DPs). The units will be allotted in the physical or depository mode in accordance with the choice of the investor. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time. The investor shall be serviced directly by such stock brokers / Depository Participant. The Mutual Fund will not be in a position to accept any request for transactions or service requests in respect of Units bought under this facility in demat mode. Further, the minimum purchase / redemption amount in the respective plan / option of such notified Schemes of the Fund will be applicable for each transaction. Investors transacting in the Units of the Schemes will be subject to KYC formalities carried out by the DP. Applicable NAV shall be reckoned on the basis of the time stamping as evidenced by confirmation slip given by the stock exchange mechanism. The allotment and redemption of Units on any Business Day with respect to transactions carried out through this mechanism will depend upon the order processing / settlement by exchange and its respective clearing corporation. A Demat statement provided by the DP in such form and manner and at such time as agreed with the DP, shall be equivalent to an Account Statement. For any grievance with respect to transactions through BSE / NSE, the investors should approach the investor grievance cell of BSE / NSE or their DP.

Payment of redemption proceeds to the trading / clearing members by AMC / its Registrar shall discharge AMC of its obligation of payment of redemption proceeds to individual investor. Similarly, in case of purchase of units, crediting units into trading / clearing member pool account shall discharge AMC of its obligation / to allot units to individual investor.

Further, in accordance with SEBI Circular SEBI/HO/MRD1/DSAP/CIR/P/2020/29 dated February 26, 2020, investors can also directly access infrastructure of the recognised stock exchanges to purchase and redeem mutual fund units directly from Mutual Fund / Asset Management Companies.

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18. Account Statement (for investors holding units in physical mode)

An applicant in a scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialised form and the asset management company shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form as soon as possible but not later than five working days from the date of receipt of the application.

An allotment confirmation specifying the number of units allotted will be sent to the unit holders' by way of email and/or SMS to the registered e-mail address and/or mobile number, within 5 Business Days from the date of allotment and/or from the date of receipt of the request from the unit holders'. In case of any specific request received from the unit holder(s), the AMC/Fund will provide the account statement to the unit holder(s) within 5 Business Days from the receipt of such request.

A statement of holding indicating the units held by the investors in the Segregated Portfolio along with the NAV of both Segregated Portfolio and Main Portfolio as on the day of the Credit Event shall be communicated to the investors within 5 working days of creation of the Segregated Portfolio.

A Consolidated Account Statement (CAS) for each calendar month shall be sent by email on or before 15th of the succeeding month to those unit holders in whose folio(s), transactions* have taken place during the month and have provided a valid Permanent Account Number (PAN). In the event that the registered email address of the unit holder is not available with the Fund, the CAS will be sent as a physical statement. CAS shall contain details relating to all transactions* carried out by the Unitholder across schemes of all mutual funds during the month, holdings at the end of the month and transaction charges paid to the distributor, if any.

For the purpose of sending CAS, common Unitholders' across mutual funds shall be identified by their PAN. In the event that the folio has more than one registered Unitholder, the first named holder will receive the CAS. The CAS shall not be received by those Unitholders whose folio(s) are not updated with PAN details. Unitholders are therefore requested to ensure that each of their folio(s) are updated with their PAN details. Incas a specific request is received from the Unitholder, the AMC / Fund will provide the account statement to the unit holder(s) within 5 Business Days from the receipt of such request. The CAS issued to investors shall also reflect the total purchase value / cost of investment in each schemes.

Further, CAS detailing holding of investments across all schemes of all mutual funds at the end of every six months (i.e. September/March) shall be sent by mail/email on or before 21st day of succeeding month as the case may be, to all such Unit holders in whose folios no transactions have taken place during that period. The half yearly CAS will be sent by e-mail to the Unit holders whose e-mail address is available, unless a specific request is made to receive in physical.

Further, CAS issued for the half year (September / March) shall also provide:

a) The amount of actual commission paid by AMCs/Mutual Funds (MFs) to distributors (in absolute terms) during the half-year period against the concerned investor's total investments in each MF scheme. The term "commission" here refers to all direct monetary payments and other payments made in the form of gifts / rewards, trips, event sponsorships etc. by AMCs/MFs to distributors. Further, a mention may be made in such CAS indicating that the commission disclosed is gross commission and does not exclude costs incurred by distributors such as GST (wherever applicable, as per existing rates), operating expenses, etc.
b) The scheme's average Total Expense Ratio (in percentage terms) for the half-year period for each scheme's applicable plan, where the concerned investor has actually invested in.

Such half-yearly CAS shall be issued to all MF investors, excluding those investors who do not have any holdings in MF schemes and where no commission against their investment has been paid to distributors, during the concerned half-year period.

* The word 'transaction' includes purchase, redemption, switch, payout of IDCW, reinvestment of IDCW, SIP, STP, SWP, and bonus transactions.

Allotment Advice (for investors holding units in dematerialised mode)

An Allotment advice will be sent upon allotment of Units stating the number of Units allotted to each of the Unit holder(s) who have opted for allotment in dematerialized mode within 5 working days from the date of allotment. The Units allotted will be credited to the DP account of the Unit holder as per the details provided in the application form.

Units in dematerialized form shall be issued to a unit holder in a scheme within two working days of the receipt of request from the unit holder.

For SIP transactions, Units will be credited to the investors demat account on a weekly basis upon realization of funds. Units will be allotted as per Applicable NAV for subscriptions / purchases as mentioned in the SID.

Units in dematerialized form shall be issued to a unit holder in a scheme within two working days of the receipt of request from the unit holder

Dematerialisation / Rematerialization of Units, if any will be in accordance with the provisions of SEBI (Depositories & Participants) Regulations, 2018 as may be amended from time to time.

All Units will rank pari passu among Units within the same Option / Sub-Option, i.e. either the Income Distribution cum capital withdrawal Sub-Option or the Growth Sub-Option, as to assets, earnings and the receipt of dividend distributions, if any, as may be declared by the Trustees. Allotment of Units and despatch of Account Statements to NRIs / FPIs will be subject to RBI's general permission dated 30 March, 1999 to mutual funds, in terms of Notification no. FERA.195/99-RB or such other notifications, guidelines issued by RBI from time to time.

Receiving Account Statement / Correspondence by e-mail

The Mutual Fund will encourage the investors to provide their e-mail addresses for all correspondence. The Mutual Fund's website may facilitate request for Account Statement by Unitholders. The Mutual Fund will endeavour to send Account Statements and any other correspondence including Annual Reports using e-mail as the mode for communication as may be decided from time to time.

The Unitholder will be required to download and print the Account Statement after receiving the e-mail from the Mutual Fund. Should the Unitholder experience any difficulty in accessing the electronically delivered Account Statement, the Unitholder shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. Failure to advise the Mutual Fund of such difficulty within 24 hours after receiving the e-mail will serve as an affirmation regarding the acceptance by the Unitholder of the Account Statement.

In case an investor who has provided an e-mail address and opted for electronic mode of receipt of account statements and other updates wishes to change over to the physical mode, he would need to provide a written request to any of our official points of acceptance. Please note that such a request will be treated as a non-financial transaction and processed within 3 - 5 business days from the date of submission.

It is deemed that the Unitholder is aware of all security risks including possible third party interception of the Account Statements and content of the Account Statements becoming known to third parties.

Under no circumstances, including negligence, shall the Mutual Fund or anyone involved in creating, producing, delivering or managing the Account Statements of the Unitholders, be liable for any direct, indirect, incidental, special or consequential damages that may result from the use of or inability to use the service or out of the breach of any warranty. The use and storage of any information including, without limitation, the password, account information, transaction activity, account balances and any other information available on the Unitholder's personal computer is at the risk and sole responsibility of the Unitholder.

19. Dividends and Distributions

The dividend warrants shall be dispatched to the unitholders within 15 days from record date. The dividend proceeds may be paid by way of dividend warrants / direct credit / EFT / ECS Credit / NEFT / RTGS / Wired Transfer / any other manner through the investor's bank account specified in the Registrar's records. The AMC, at its discretion at a later date, may choose to alter or add other modes of payment. The AMC shall also appropriately intimate the Unitholders about the dividend announcements / payout / reinvestment within 15 days from the record date.

Further, in case of units held in dematerialized form, based on the list provided by the Depositories (NSDL / CDSL) giving the details of the demat account holders and the number of Units held by them in demat form on the Record date, the Registrars & Transfer Agent will pay the dividend proceeds by forwarding a dividend warrant or directly crediting the bank account linked to the demat account depending on the mode of receipt of dividend proceeds chosen by the Unit holder.

Delay in payment of dividend proceeds

As per the Regulations, the Fund shall despatch the dividend warrants or credit the dividend proceeds in the investors account within 7 working days from the record date. In the event of failure to despatch / credit the dividend proceeds within the above time, interest @15% per annum or such rate as may be specified by SEBI, would be paid to the Unit holders for the period of delay after the stipulated time.

20. Redemption / Repurchase proceeds

As per the Regulations, the Fund shall despatch the redemption/repurchase proceeds within 3 working Days from the date of acceptance of redemption request at any of the Investor Service Centres.

21. NRIs / FPIs

The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 (the "FEMA Regulations") permit a NRI to purchase on repatriation or non-repatriation basis, without limit, units of domestic mutual funds. Payment for such units must be made either by: (i) inward remittance through normal banking channels; or (ii) out of funds held in the NRE / FCNR account, or (iii) Indian Rupee drafts purchased abroad in the case of purchases on a repatriation basis or out of funds held in the NRE / FCNR / NRO account, in the case of purchases on a non-repatriation basis.

In case Indian Rupee drafts are purchased abroad or from FCNR / NRE accounts, an account debit certificate from the bank / financial entity issuing the draft confirming the debit shall also be enclosed. NRIs shall also be required to furnish such other documents as may be necessary and as desired by the AMC / Mutual Fund/Registrar, in connection with the investment in the schemes.

The FEMA Regulations also permit a registered FPI to purchase, on repatriation basis, units of domestic mutual funds provided the FPI restricts allocation of its total investment between equity and debt instruments in the ratio as applicable at the time of investments. Payment by the FPI must be made either by inward remittance through normal banking channels or out of funds held in foreign currency account or non resident rupee account maintained by the FPI with a designated branch of an authorised dealer with the approval of the RBI in terms of paragraph 2 of Schedule 2 to the FEMA Regulations.

Redemption by NRIs / FPIs

Units held by an NRI investor and FPIs may be redeemed by such investor by tendering Units to the Mutual Fund or for payment of maturity proceeds, subject to any procedures laid down by RBI from time to time. The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations, while converting the rupee amount in foreign exchange in the case of transactions with NRIs / FPIs. Provisions with respect to NRIs / FPIs stated above, is as per the AMC's understanding of the laws currently prevalent in India.

22. Delay in payment of redemption / repurchase proceeds

In the event of failure to despatch the redemption proceeds within the above time, the Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).

23. Duration of the Scheme / Winding up

The AMC, the Fund and the Trustees reserve the right to make such changes / alterations to all or any of the Scheme (including the charging of fees and expenses) offered under this SID to the extent permitted by the applicable Regulations. However, in terms of the Regulations a scheme is to be wound up:

On the happening of any event, which in the opinion of the Trustees, requires the Scheme to be wound up.

- In case of winding up of the Scheme on account of above, the units of the units of the Scheme shall be listed on recognized stock exchange, subject to compliance with listing formalities as stipulated by the stock exchange. However, pursuant to listing, trading on stock exchange mechanism will not be mandatory for investors, rather, if they so desire, may avail an optional channel to exit provided to them.
- Initially, trading in units of such a listed scheme that is under the process of winding up, shall be in dematerialised form. AMCs shall enable transfer of such units which are held in form of Statement of Account (SoA) / unit certificates.
- Further, The AMC, its sponsor, employees of AMC and Trustee shall not be permitted to transact (buy or sell) in the units of such schemes that are under the process of being wound up.
- If seventy five per cent (75%) of the Unitholders of the Scheme pass a resolution that the Scheme be wound up.
- If SEBI so directs in the interest of the Unitholders.
- Where the Scheme is so wound up, the Trustees shall give notice within one day of the circumstances leading to the winding up of the Scheme to:

  a) SEBI and

  b) In two daily newspapers having a circulation all over India and in one vernacular newspaper with circulation in Mumbai.

  In case a scheme is to be wound up on the happening of any event (which in the opinion of the Trustees, requires the Scheme to be wound up), the trustees shall obtain consent of the unit holders participating in the voting by simple majority on the basis of one vote per unit and publish the results of voting within forty five days from the publication of aforesaid notice.

  In case the trustees fail to obtain the required consent of the unitholders, the schemes shall be reopened for business activities from the second business day after publication of results of the voting.

- On and from the date of the publication of notice of winding up, the Trustees or the AMC, as the case may be, shall:
  a) Cease to carry on any business activities in respect of the Scheme so wound up
  b) Cease to create or cancel Units in the Scheme
  c) Cease to issue or redeem Units in the Scheme

Procedure and Manner of Winding up

The Trustees shall call a meeting of the Unitholders of the Scheme to approve by simple majority of the Unitholders present and voting at the meeting, resolution for authorising the Trustees or any other person to take steps for the winding up of the Scheme. The Trustees or the person authorised as above, shall dispose off the assets of the Scheme concerned in the best interest of the Unitholders of the Scheme. The proceeds of sale realised in pursuance of the above, shall be first utilised towards discharge of such liabilities as are due and payable under the Scheme, and after meeting the expenses connected with such winding up, the balance shall be paid to the Unitholders in proportion to their respective interest in the assets of the Scheme, as on the date the decision for winding up was taken.

On completion of the winding up, the Trustees shall forward to SEBI and the Unitholders, a report on the winding up, detailing the circumstances leading to the winding up, the steps taken for disposal of the assets of the Scheme before winding up, expenses of the Scheme for winding up, net assets available for distribution to the Unitholders and a certificate from the auditors of the Fund. Notwithstanding anything contained herein above, the provisions of the Regulations in respect of disclosures of half-yearly reports and annual reports shall continue to be applicable, until winding up is completed or the Scheme cease to exist.

After the receipt of the report referred to above, if SEBI is satisfied that all measures for winding up of the Scheme have been complied with, the Scheme shall cease to exist.

C. PERIODIC DISCLOSURES

SO 17

1. Net Asset Value

This is the value per unit of the Scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.

The AMC will calculate and disclose the first NAV of the Scheme within 5 (five) Business Days from the date of allotment. Subsequently, NAVs will be calculated and disclosed on every Business Day. The Unit holders may obtain the information on NAV of the prescribed days by calling the office of the AMC or any of the Investor Service Centres or on the website of the AMC at www.assetmanagement.hsbc.co.in. Further, AMC has extended the facility of sending latest available NAVs to unit holders through SMS, upon receiving a specific request for the same. For detailed process of receiving the latest NAV through SMS, please visit http://www.assetmanagement.hsbc.co.in/mutual-funds.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and the Fund's website (http://www.assetmanagement.hsbc.co.in) by 11.00 p.m. of every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

The NAVs will be determined on every Business Day except under special circumstances specified in this SID.

The NAV of the Segregated Portfolio shall be declared on daily basis.

2. Portfolio Disclosure

The AMC shall disclose portfolio of the Scheme (along with ISIN and yield of the instruments) as on the last day of every fortnight (i.e. as on 15th day and last day of the month) / half year, within 5 days from close of each fortnight/within 10 days of close of each half-year on its website and on the website of AMFI in a user-friendly and downloadable spreadsheet format.

In case of unitholders whose e-mail addresses are registered, the AMC shall send via email the fortnightly / half-yearly statement of scheme portfolio within 5 days / 10 days from the close of each fortnight / half-year respectively.

The AMC shall publish an advertisement every half-year disclosing the hosting of the half-yearly statement of its schemes portfolio on its website and on the website of AMFI and the modes such as SMS, telephone, email or written request (letter) through which a unitholder can submit a request for a physical or electronic copy of the statement of scheme portfolio. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi.

Half yearly Disclosures: Financial Results

The Fund shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on AMC's website, containing details as specified in Twelfth Schedule of the Regulations and such other details as are necessary for the purpose of providing a true and fair view of the operations of the Fund. The Fund shall publish an advertisement disclosing the hosting of such financial results on their website, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Fund is situated.

3. Annual Report

A Scheme wise Annual Report / abridged summary thereof shall be provided to all Unitholders as soon as may be but not later than 4 months from 31 March of each year. The abridged / full Scheme wise Annual Report shall contain such details as are required under the Regulations / Circulars issued thereafter.

The Fund shall provide the Scheme wise annual report / abridged summary thereof as under:

(i) By hosting the same on the websites of the AMC and AMFI;

(ii) The physical copy of the scheme wise annual report / abridged summary thereof shall be made available to the investors at the registered office of the AMC. A link of the scheme annual report or abridged summary shall be displayed prominently on the website of the Fund.

(iii) By e-mailing the same to those Unit holders' whose e-mail address is registered with the Fund.

Unit holders are therefore requested to update their email address with the Fund to receive annual reports through email.

The AMC shall publish an advertisement every year disclosing the hosting of the scheme wise annual report on its website and on the website of AMFI. Such advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi. Further, AMC shall provide modes such as SMS, telephone, email or written request (letter), etc. through which unitholders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof.

4. Associate Transactions

For details of Associate transactions including dealing with associate companies, Investors are advised to please refer Statement of Additional Information (SAI).

5. Disclosures with respect to Segregated Portfolio

The AMC shall make necessary disclosures as mandated by SEBI, in statement of account, monthly / half yearly portfolio statements, KIM, SID, Scheme Advertisements, Scheme Performance data, AMC's Website and at other places as may be specified.

The information regarding number of Segregated Portfolio(s) created in a scheme shall appear prominently under the name of the Scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.

The NAV of the Segregated Portfolio shall be declared on daily basis.

Further, the investors of the Segregated Portfolio shall be duly informed of the recovery proceedings of the investments of the Segregated Portfolio. Status update may be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities.

6. Other Disclosures

The AMC shall ensure that the updated constituents of the indices/Index and methodology is available on its website at all points of time. Further, the historical data with respect to constituents of the indices since inception of the Scheme shall also be disclosed on the website.

Change in constituents of the index, if any, shall be disclosed on the AMC website on the day of change.

Following shall be disclosed on the website of the AMC on monthly basis:

i) Name and exposure to top 7 issuers and stocks respectively as a percentage of NAV of the scheme

ii) Name and exposure to top 7 groups as a percentage of NAV of the scheme.

iii) Name and exposure to top 4 sectors as a percentage of NAV of the scheme.

7. Taxation

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the Schemes.

Particulars	Investors	Mutual Fund
Tax implications on Dividend Distribution	Dividend received would be taxable in the hands of unitholders as per applicable slabs	**Resident investor:** 10%** tax needs to be deducted on dividend (not applicable to capital gain) **Non Resident investor:** 20% tax needs to be deducted in case of payment to NRI and Non Domestic company/Foreign Company
Capital Gain Tax **Debt Fund / Liquid fund / any other fund (other than Equity oriented mutual fund):**		
1) Long Term	20%** with Cost Inflation Index benefit **Non Resident Investor and Non Domestic company/Foreign company:** 20%** with indexation benefit on listed securities 10%** without indexation benefit on unlisted securities	**Resident Investor**: Nil **Non Resident Investor and Non Domestic company/Foreign company**: 20%**@ TDS listed securities with indexation benefit 10%**@ TDS on unlisted securities without indexation benefit
2) Short Term	Income tax rate applicable to the Unit holders as per their income slabs**	**Resident Investor:** Nil **Non Resident Investor**: 30%**^@ tax needs to be deducted in case of payment to NRI and 40%**@ in case of Non Domestic company / Foreign company

** the above rates need to be increased by applicable surcharge and health and education cess.

@ Non- resident investors may be eligible for treaty benefit depending upon the facts of the case. The same has not been captured above.

^ Maximum 30 percent as per slab

Stamp Duty:

Pursuant to Notification No. S.O. 4419(E) dated December 10, 2019 read with Notification No. S.O. 115(E) dated January 8, 2020 and notification No. S.O.1226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on mutual fund transactions (including transactions carried through stock exchanges and depositories for units in demat mode), with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including reinvestment of IDCW and IDCW transfers) to the unitholders would be reduced to that extent.

Further, with effect from July 1, 2020, stamp duty shall be applicable at the rate of 0.015% on the consideration amount stated in the transfer instrument for off market transfer of units held in demat mode as well units held in physical mode.

For further details on taxation, Investors are requested to refer to the section on Taxation in the Statement of Additional Information (SAI).

7. Investor Services

The Fund will follow-up with the Investor Service Centres and the Registrar on complaints and enquiries received from investors with an endeavour to resolve them promptly.

For this purpose, Mr. Ankur Banthiya is currently designated as the Investor Relations Officer. His contact details are as follows :

HSBC Asset Management (India) Private Limited,
6th Floor, KGN Towers, No. 62 Ethiraj Salai (Commander-In-Chief Road), Egmore, Chennai – 600 105, India
Tel. : 1800-200-2434 / 1800-4190-200

Fax : 022-49146033
E-mail : investor.line@mutualfunds.hsbc.co.in

D. COMPUTATION OF NAV

The NAV of Units under the Scheme / Plan(s) / Option(s) shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments (+) Current Assets (-) Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme}}$$

The Direct Plan shall have a separate NAV.

The NAVs of the Scheme / Plan(s) / Option(s) (including Direct Plans) will be calculated and disclosed on every Business Day. The NAVs of the Scheme shall be disclosed up to 4 decimal places. The valuation of the Scheme' assets and calculation of the Scheme' NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

The NAV of the Segregated Portfolio shall be declared on daily basis.

Fractional Units

Since a request for redemption or purchase is generally made in rupee amounts and not in terms of number of Units of the Scheme, an investor may be left with fractional Units. Fractional Units will be computed and accounted for up to three decimal places for the Scheme. However, fractional Units will in no way affect the investor's ability to redeem the Units, either in part or in full, standing to the Unitholder's credit.

SECTION IV - FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme / Plan(s) / Option(s). The information provided under this Section seeks to assist the investor in understanding the expense structure of the Scheme / Plan(s) / Option(s) and types of different fees / expenses and the percentage the investor is likely to incur on purchasing and selling the Units of the respective Plan(s) under the Scheme / Plan(s) / Option(s).

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc. In case of schemes where entry load was charged during the NFO, the same was utilized for meeting the initial issue expenses in terms of SEBI circular no. SEBI/IMD/CIR No.1/64057/06 dated April 4, 2006 and any expenditure over and above the entry load collected was borne by the AMC. In case of schemes where no entry load was charged, entire expenses were borne by AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Schemes. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc.

The total recurring expenses of the Scheme shall be as per the limits prescribed under sub-regulation 6 and 6A of Regulation 52 of the SEBI Regulations and shall not exceed the limits prescribed there under as a percentage limit of daily net assets in the table below:

As per the Regulation 52(6)(b), the total expense ratio that can be charged to the Scheme shall not exceed 1.00% of daily net assets of the Scheme.

Further, as per current Regulation 52 (6A), the additional recurring expenses that can be charged to Scheme shall be subject to a percentage limit of daily average net assets as specified below:

Regulation 52 (6A) (a)	Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions; Any payment towards brokerage and transaction cost, over and above the said 0.12 percent for cash market transactions may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996.
Regulation 52 (6A) (b)	Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from beyond Top 30 cities (B- 30**) are at least -
	(i) 30 per cent of gross new inflows in the scheme, or; (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher. Additional TER shall be charged based on inflows from retail investors from beyond top 30 cities (B-30 cities). Inflows of amount upto Rs. 2,00,000/- per transaction, by individual investors shall be considered as inflows from retail investor. Provided further that, expenses so charged shall be utilised for distribution expenses incurred for bringing inflows from beyond Top 30 cities. Provided further that amount incurred as expense on count of inflows from such cities shall be credited back to the Scheme in case the said inflows are redeemed within a period of one year from the date of investment. Beyond Top 30 (B30) cities shall mean beyond top 30 cities based on Association of Mutual Funds in India (AMFI) data on 'AUM by Geography - Consolidated Data for Mutual Fund Industry' as at the end of the previous financial year
Regulation 52 (6A) (c)	Additional recurring expenses of upto 0.05% of daily net assets of the Scheme towards the investment and advisory fees or various other permissible expenses. However, in accordance with SEBI circular SEBI/HO/IMD/DF2/CIR/P/2018/15 dated February 2, 2018, AMC shall not charge any additional expense of upto 0.05% as per Regulation 52(6A) (c), if exit load is not being levied under the Scheme. Accordingly, upon levy or introduction of exit load under the Scheme, the additional expenses upto 0.05% under Regulation 52 (6A) (c) shall be levied, and upon removal of exit load under the Scheme, additional expense upto 0.05% under Regulation 52 (6A) (c) shall be discontinued in compliance with provisions of SEBI circular SEBI/HO/IMD/DF2/CIR/P/2018/15 dated February 2, 2018.

The AMC has estimated the following maximum expenses of the Scheme. Please refer to the table below for indicative details:

Particulars	**% of Net Assets**
Investment Management and Advisory Fees	Upto 1.00%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense including agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (1 bps)	
Brokerage & transaction cost (inclusive of GST) over and above 12 bps for cash market trades#	
GST on expenses other than investment management and advisory fees	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)	Upto 1.00%
Additional expenses under regulation 52 (6A) (c)	Upto 0.05%
Additional expenses for gross new inflows from specified cities under regulation 52(6A)(b)	Upto 0.30%

(a) # Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions; Any payment towards brokerage and transaction cost, over and above the said 0.12 percent for cash market transactions may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996;

(b) GST on investment management and advisory fees.

The expenses of the Direct Plan will be lower than that of Regular Plan of the Scheme. No commission or distribution expenses will be charged under the Direct Plan.

The above expenses are subject to change and may increase / decrease as per actual and / or any change in the Regulations but the total recurring expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI (MF) Regulations.

Any other expenses which are directly attributable to the Scheme, may be charged with approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

The AMC reserves the right to vary the expense ratios charged to the Scheme, at such frequencies as the AMC may decide, subject to the maximum SEBI permissible limits. The AMC would update the current expense ratios on the website at least three working days prior to the effective date of the change. This information is available on AMC's website at www.assetmanagement.hsbc.co.in.

An illustration of the impact of expense ratio on scheme's investments is also provided below for reference.

Particulars			**Regular Plan**	**Direct Plan**
Collections at Day Zero		A	100,000,000	100,000,000
Purchase Price per unit		B	10	10
Units allotted to domestic investors	A / B	C	10,000,000.00	10,000,000.00
Amount invested		D	100,000,000	100,000,000
Yield on investment		E	6%	6%
Expense ratio		F	1.00%	0.60%

AUM after one month				
AUM including Yield	(D*E))/12 +D	G	100,500,000	100,500,000
Expenses (for one month) (INR) - approximated at average of opening and closing AUM	((A+G)/2) * F)/12	H	83,542	50,125
AUM after one month	G-H	I	100,416,458	100,449,875
NAV per unit	I/C	J	10.0416	10.0450
Annualized returns (Pre Expenses) %	(G-D)/ D*100*12	K	6.00	6.00
Annualized returns (Post Expenses) %	(I-D)/ D*100*12	L	5.00	5.40

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall be paid from the Scheme only within the regulatory limits and not from the books of the Asset Management Company (AMC), its associate, sponsor, trustee or any other entity through any route. Provided that the expenses that are very small in value but high in volume may be paid out of AMC's books. Such expenses shall be paid out of AMC's books at actuals or not exceeding 2 bps of scheme AUM, whichever is lower. The AMC shall pay from its books only those expenses which are part of the miscellaneous expenses list provided by AMFI. Such expenses incurred by AMC shall be properly recorded and audited in the books of account of AMC at year end.

Total Expense Ratio (TER) for the Segregated Portfolio

TER for the Segregated Portfolio shall be subject to the following provisions

1. The AMC will not charge investment and advisory fees on the Segregated Portfolio. However, TER (excluding the investment and advisory fees) can be charged, on a pro-rata basis only upon recovery of the investments in Segregated Portfolio.
2. The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the Main Portfolio (in % terms) during the period for which the Segregated Portfolio was in existence.
3. The legal charges related to recovery of the investments of the Segregated Portfolio may be charged to the Segregated Portfolio in proportion to the amount of recovery. However, the same shall be within the maximum TER limit as applicable to the Main Portfolio. The legal charges in excess of the TER limits, if any, shall be borne by the AMC.

The costs related to Segregated Portfolio shall in no case be charged to the Main Portfolio

C. GOODS AND SERVICE TAX

Goods and Service tax ("GST") on investment and advisory fees shall be charged to the Scheme in addition to the maximum limit of total recurring expenses as permitted under regulation 52 (6) and 52 (6A) of the Regulations. GST on any other fees / expenses shall be borne by the Scheme within the overall limit of the TER. GST shall be levied on the Investment Management & Advisory Fee at the then prevailing GST rate, as per the Taxation Laws in force.

GST on exit load, if any, shall be paid out of exit load proceeds and exit load net of GST, if any, shall be credited to the Scheme. GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limits prescribed under Regulation 52 of SEBI (Mutual Funds) Regulations

D. LOAD STRUCTURE

Load is an amount which is paid by the investor to redeem the units from the Scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC at www.assetmanagement.hsbc.co.in or may call at ISC or your distributor.

As per SEBI circular dated 30 June 2009, no entry load will be charged for purchase / additional purchase / switch-in including registrations for HSBC SIP / HSBC STP, accepted by the Fund, with effect from August 1, 2009.

Repurchases could attract an exit load (as a % of the Applicable NAV for redemptions). Unitholders should note that the AMC retains the right to change exit load as per the provisions below:

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The repurchase price however, will not be lower than 95% of the NAV subject to SEBI Regulations as amended from time to time.

Load Structure (Including SIP / STP / SWP, wherever applicable) for Scheme / Plans:

Entry Load*: Nil

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Exit Load: Nil

** In terms of SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009, no entry load will be charged to the investor effective August 1, 2009.*

Units issued on reinvestment of IDCW shall not be subject to exit load for existing as well as prospective investors. The exit load set forth above is subject to change at the discretion of the AMC and such changes shall be implemented prospectively. The above mentioned load structure shall be equally applicable to the facilities such as HSBC SIP, HSBC SWP and HSBC STP, etc. offered by the AMC.

The exit load charged, if any, will be credited to the schemes. GST on exit load, if any, will be paid out of the exit load proceeds and exit load net of Goods & service tax, if any, will be credited to the scheme. Exit load is not applicable for Segregated Portfolio.

The investor is requested to check the prevailing load structure of the Scheme before investing. For any change in load structure AMC will issue an addendum and display it on the website / Investor Service Centres.

Subject to the Regulations, the Trustees reserve the right to modify / alter the load structure and may decide to introduce a differential load structure on the Units redeemed on any Business Day. Such changes will be applicable prospectively. The changes may also be disclosed in the Statements of Account issued after the introduction of such load.

Any imposition or enhancement of Load in future shall be applicable on prospective investments only. However, units issued on reinvestment of IDCW shall not be subject to exit load for existing as well as prospective investors. Further, at the time of changing the Load Structure:

(i) The addendum detailing the changes will be attached to the SID and Key Information Memorandum. The addendum will be circulated to all the distributors / brokers so that the same can be attached to all the SIDs and Key Information Memorandum already in stock.

(ii) Arrangements will be made to display the changes / modifications in the SID in the form of a notice in all the Investor Service Centres and distributors / brokers' office.

(iii) The introduction of the Exit Load along with the details will be stamped in the acknowledgement slip issued to the investors on submission of the application form and will also be disclosed in the Account Statement or in the covering letter issued to the Unit holders after the introduction of such Load.

(iv) A notice for change in Exit Load shall be uploaded on the website of the Mutual Fund.

(v) Any other measures which the mutual fund may feel necessary.

Methodology for calculation of Sale and Repurchase Price of units

Sale Price

Sale Price = Applicable NAV * (1 + Entry Load, if any)

Example

If the Applicable NAV is Rs. 15 and the sales load, if applicable is 2%, the sales price is calculated as follows:

Sales Price = 15 * (1+ 0.02)

= 15 * 1.02

= 15.30

However, as stated above, in accordance with SEBI circular dated 30 June 2009, no entry load will be charged for purchase / additional purchase / switch-in including registrations for HSBC SIP / HSBC STP, accepted by the Fund, with effect from August 01, 2009.

Repurchase Price

*Repurchase Price = Applicable NAV * (1 - Exit Load, if any)*

Example

If the Applicable NAV is Rs. 15 and the exit load applicable is 0.5%, the repurchase price is calculated as follows:

Repurchase Price = 15 * (1 - 0.005)

= 15 * 0.995

= 14.925

E. DEDUCTION OF TRANSACTION CHARGE FOR INVESTMENTS THROUGH DISTRIBUTORS / AGENTS

SEBI has vide its Circular No. Cir/IMD/DF/13/2011 dated August 22, 2011 allowed Mutual Funds to deduct following transaction charge on per subscription of Rs. 10,000 and above, where such subscriptions are received through distributors / agents based on the type of product opted-in to receive the transaction charges.

As per SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, with effect from November 1, 2012 the distributors shall also have the option to opt in or opt out of levying transactions charges based on the type of product.

Accordingly, transaction charges as follows will be deducted by the Fund, from the subscription received from investors and paid to distributors / agents who have opted to receive the transaction charge.

(i) First Time Investor in Mutual Fund (across all Mutual Funds)

Transaction charge of Rs. 150/- per subscription of Rs. 10,000 and above will be deducted from the subscription amount and paid to the distributor / agent of the first time investor and the balance shall be invested in the relevant scheme opted by the investor.

(ii) Existing Investor in Mutual Fund

Transaction charge of Rs. 100/- per subscription of Rs. 10,000 and above will be deducted by the Fund from the subscription amount and paid to the distributor / agent of the investor and the balance shall be invested in the relevant scheme opted by the investor.

However, transaction charges in case of investments through SIP under (i) and (ii) above shall be deducted only if the total commitment (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- or more. The transaction charge shall be deducted in 4 equal installments, starting from the 2nd installment to the 5th installment.

(iii) Transaction charges shall not be deducted for

(a) Purchases / subscriptions for an amount less than Rs. 10,000;

(b) Transactions other than purchases / subscriptions relating to new inflows such as Switch / STP / SWP etc.;

(c) Purchases / subscriptions made directly with the Fund without any ARN code i.e. not through any distributor / agent.

(d) Purchases / subscriptions carried out through the Stock Exchange Platform.

The statement of account to unit holders will clearly provide details of the net investments as gross subscription amount less transaction charge and the number of units allotted against the net investment.

F. WAIVER OF LOAD FOR DIRECT APPLICATION

Pursuant to SEBI Circular No. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, no Entry Load will be charged. Therefore, the procedure for Waiver of Load for Direct Applications is no longer applicable.

However, as per Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012 issued by SEBI, investors will have an option to purchase / subscribe units directly with the Fund under a separate Plan available for direct investments, i.e. investments not routed through the Distributors, referred as "Direct Plan". Purchase / subscription applications routed through distributor will not be eligible for investment under Direct Plan. All the features of the Direct Plan like the investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered, load structure etc. will be the same except for a lower expense ratio. If the Distributor Code in the application form is incorrect / not mentioned or Distributor code is mentioned but 'Direct Plan' also indicated in the form, the application will be processed under the Direct Plan.

SECTION V - RIGHTS OF UNITHOLDERS

For details of Rights of Unitholders, please refer Statement of Additional Information (SAI)

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SECTION VI - PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

1. *All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.*

   The Sponsor of the Mutual Fund is HSBC Securities and Capital Markets (India) Private Limited, a company incorporated under the provisions of the Companies Act, 1956. The Sponsor being an Indian entity, this section is not applicable. Please refer below point.

2. *In case of Indian Sponsor(s), details of all monetary penalties imposed and / or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and / or the AMC and / or the Board of Trustees / Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to shareholders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.*

   a) Penalties imposed by a financial regulatory body or government authority against the Sponsor and / or the AMC and / or the Board of the Trustees, for irregularities / violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law, during the last three years:

      Penalty imposed by Exchanges on HSCI during the period April 1, 2019 - September 30, 2022 excluding the penalties imposed by the Exchanges in the ordinary course of business:-

Exchange	**Reason**	**Date**	**Penalty imposed and paid (Rs.)**
BSE	Late Submission of Bank Account Balances January -2021	June - 2022	2000
NSE	Late Submission of Bank Account Balances January -2021	March - 2021	2500
NSE	Fine levied in respect of non-submission of Derivatives Margin Report	April - 2019	852

   b) For irregularities or for violations in the financial services sector, or for defaults with respect to shareholders or debenture holders and depositors, or for economic offences, or for violation of securities law.

      NIL

3. *Details of all enforcement actions taken by SEBI in the last three years and / or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and / or suspension and / or cancellation and / or imposition of monetary penalty / adjudication / enquiry proceedings, if any, to which the Sponsor(s) and / or the AMC and / or the Board of Trustees / Trustee Company and / or any of the directors and / or key personnel (especially the fund managers) of the AMC and Trustee Company were / are a party. The details of the violation shall also be disclosed.*

i. SEBI has issued a letter to HSCI dated April 11, 2017 in connection with inspection of books and records of its Merchant Banking activities conducted in January 2016. In terms of letter, SEBI has issued an administrative warning in regard to record keeping of one transaction. Further, it also informed HSCI of initiation of adjudication proceedings under SEBI Act, 1992, in connection with one of the open offer transaction managed by them. HSCI is awaiting further details from SEBI.

ii. The AMC acquired the entire share capital of L&T Investment Management Limited ("L&T AMC"), the asset management company of erstwhile L&T Mutual Fund, on 25 November 2022 ("LTMF Acquisition"). SEBI had issued a show cause notice

dated 14 June 2022 to L&T AMC and certain employees of L&T AMC alleging certain deficiencies and non-compliances with respect to certain provisions of SEBI (Mutual Funds) Regulations, 1996 in relation to the thematic inspection of inter-scheme transfers of the L&T AMC in the period from 01 April 2017 to 30 June 2018. After the LTMF Acquisition, these employees of L&T AMC have joined the AMC as its key personnel. L&T AMC along with the said employees have filed their response to the show cause notice on 21 September 2022. L&T AMC and the said employees have also filed a settlement application dated 29 July 2022 on 02 August 2022 under the SEBI (Settlement Proceedings) Regulations, 2018.

4. *Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and / or the AMC and / or the Board of Trustees / Trustee Company and / or any of the directors and / or key personnel are a party should also be disclosed separately.*

   Garnishee Notice from Income Tax Authorities:

   During the financial year 2011-12, an Income tax demand of Rs. 32.58 crores was purported to be recovered under garnishee proceedings, by Income Tax Authorities in respect of investments made in Pass through Certificates (PTC) by some of the debt schemes (including matured schemes) of HSBC Mutual Fund (HSBC MF), for A.Y. 2009-2010. The said demand, impacting various mutual fund players in the industry, raised originally on the trusts sponsored by IL&FS Trust Company Ltd., (Appellants) was sought to be also recovered u/s 177(3) of the Income Tax Act, from HSBC MF.

   Similar to AY 2009-10, HSBC MF had received a demand notice from the Income Tax authorities for AY 2010-11 for Rs. 6.95 crores.

   Further, assessment for the A.Y. 2007-2008 was also been reopened by the Income Tax Authorities and demand of Rs. 2.04 Crores was made on the trust sponsored by IL&FS Trust Company Ltd. HSBC MF has not received any demand notice from the Income Tax authorities for this assessment year.

   Against all the above demands, an appeal was filed by the Appellant with the first Appellate Authority CIT(A) and thereafter with ITAT.

   The matter of several Loan Trusts were consolidated and heard by ITAT and vide order dated 17th February 2017, the Income Tax Appellate Tribunal (ITAT) passed an order allowing the appeal of the assesse and dismissed the appeal of the Revenue.

   The Department filed Miscellaneous Applications (MA) under section 254(2) of the Income Tax Act with ITAT against the favorable orders passed by ITAT on the ground that the Income Tax Appellate Tribunal has failed to consider all aspects of revenue contentions / appeal.

   The ITAT has vide its order dated March 25th 2022 dismissed the MA filed by department.

   An appeal filed by Revenue in the High court against the aforesaid order of February 2017 is scheduled to be heard on 13 Jan 2023.

5. *Any deficiency in the systems and operations of the Sponsor(s) and / or the AMC and / or the Board of Trustees / Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.*

   There are no deficiencies in the systems and operations of the Sponsor of the Mutual Fund and / or the AMC and / or the Board of Trustees which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency to be disclosed in SID.

   The above information has been disclosed in good faith as per the information available to the AMC.

Notwithstanding anything contained in this SID, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

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Notes:

1. Any amendments / replacement / re-enactment of SEBI (MF) Regulations subsequent to the date of this SID shall prevail over those specified in this SID.
2. The Board of Directors of HSBC Asset Management (India) Private Limited and Trustees of HSBC Mutual Fund have approved the Scheme Information Document vide resolution dated December 23, 2022 and December 24, 2022 respectively.

For and on behalf of the Board of Directors of
HSBC Asset Management (India) Private Limited

Sd/-

Sumesh Kumar
Compliance Officer

Place: Mumbai
Date: January 18, 2023

OFFICIAL POINTS OF ACCEPTANCE OF TRANSACTION REQUESTS

Please check our website www.assetmanagement.hsbc.co.in for an updated list of Official Points of Acceptance of HSBC Mutual Fund.

CAMS SERVICE CENTRES / CAMS LIMITED TRANSACTION POINTS / CAMS COLLECTION CENTRES
For details on CAMS Service Centres, please visit www.camsonline.com

TOLL FREE NUMBERS

Description	Toll Free Number	Email ID
Investor related queries	1800-4190-200 / 1800-200-2434	investor.line@mutualfunds.hsbc.co.in
Distributor related queries	1800-419-9800	partner.line@mutualfunds.hsbc.co.in
Online related queries	1800-4190-200 / 1800-200-2434	onlinemf@mutualfunds.hsbc.co.in
Investor (Dialing from abroad)	+91 44 39923900	investor.line@mutualfunds.hsbc.co.in



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